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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

APPEAL NO. 148/2025 (WZ)



IN THE MATTER OF: -

THE SHAKTI PLASTIC INDUSTRIES

APPELLANT

VERSUS

MAHARASHTRA POLLUTION CONTROL  
BOARD & ORS.

RESPONDENT(S)

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*Pratik D. Bharne*  
(Pratik D. Bharne)

Regional Director

Place: Pune

Date: 10/02/2026

**प्रतिक भरणे / Pratik Bharne**  
क्षेत्रीय निदेशक / Regional Director  
**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**  
**Central Pollution Control Board**  
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
M/o Env't. Forest & Climate Change, Govt. Of India  
सर्वे नं. ११०, हीराबाई धनकुटे हॉल, बानेर रोड, बानेर, पुणे - ४११ ०४५  
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**767**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**APPEAL NO. 148/2025 (WZ)**

**IN THE MATTER OF:-**

**SHAKTI PLASTIC INDUSTRIES**

**APPELLANT**

**VERSUS**

**MAHARASHTRA POLLUTION  
CONTROL BOARD & ORS.**

**RESPONDENT(S)**

**REPLY ON BEHALF OF RESPONDENT NO. 02 & 03,  
CENTRAL POLLUTION CONTROL BOARD (CPCB)**

1. That, the Hon'ble National Green Tribunal, Western Zone Bench (WZ), Pune (hereinafter referred to as "Hon'ble NGT") vide its order dated 01/12/2025 in Appeal No. 148/2025 (WZ) has sought the reply of Central Pollution Control Board (hereinafter referred to as "CPCB") in the instant matter. Thereby, the reply is made in succeeding paragraphs.
2. That, at the outset, the Answering Respondent (CPCB) deny all claims, contentions, allegations and averments against the Answering Respondent i.e. CPCB in the above Appeal contrary to anything stated or submitted in this reply. Nothing in the Appeal may be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial or on ground of non-traverse, save any averment which has been expressly admitted hereinafter.
3. That, CPCB is constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under the Water Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981"),



and The Environment (Protection) Act, 1986 (hereinafter referred to as "E(P) Act, 1986"). The State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) in every State / Union Territory have been constituted under the Water Act, 1974 and the Air Act, 1981 and are responsible for implementation of the provisions of both the Acts in their respective State / Union Territory.

4. That, the instant Appeal has been filed by the Appellant for seeking directions from the Hon'ble NGT to set aside the direction issued by the Respondent No. 1 i.e. Maharashtra Pollution Control Board (hereinafter referred to as "MPCB") dated 21.09.2024 to the Appellant i.e. M/s Shakti Plastic Industries (hereinafter referred to as "Unit"), directing to deposit the Environmental Compensation (hereinafter referred to as "EC") amount to the tune of Rs. 137,00,42,000/- for the excess quantity of the Extended Producer Responsibility (EPR) credit generated than the actual quantity of plastic waste processed. Further, the Appellant has also sought directions from the Hon'ble NGT to set aside the direction issued by the Respondent No. 1 i.e. MPCB dated 18.06.2024 to the Appellant regarding the closure directions issued under the Water Act, 1974, the Air Act, 1981 and Plastic Waste Management Rules, 2016 (hereinafter referred to as "PWM Rules, 2016"). Prior to making any submissions in this regard, the Answering Respondent herein humbly submits that, the present Appeal is barred by limitation as the Appeal has not been filed within the prescribed limit of 30 days from the date of impugned order passed by the MPCB dated 21.09.2024 and therefore the Appeal is liable to be rejected on the point of delay.

**PRELIMINARY SUBMISSIONS: -**

5. That, the Ministry of Environment, Forest & Climate Change (hereafter referred to as "MoEF&CC") in exercise of the powers conferred under sections 3, 6 & 25 of the E(P) Act, 1986 has notified Plastic Waste Management Rules, 2016 vide Notification No. G.S.R 320 (E). In order to streamline implementation process of Extended Producer Responsibility



(EPR), the MoEF&CC, Government of India, in its fourth Amendment to the PWM Rules, notified "Guidelines on Extended Producer Responsibility for Plastic Packaging" in the Schedule II of the Rules. Relevant excerpts of the PWM Rules, 2016, as amended, Guidelines on Extended Producer Responsibility for Plastic Packaging and action taken by CPCB are produced as below:

- a. As per the clause 3(t) of the PWM Rules, 2016, 'Recycling' means the process of transforming segregated plastic waste into a new product or raw material for producing new products.
- b. As per clause 4(g) of the PWM Rules, 2016, "Recycling of plastic waste shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time".
- c. As per clause 5 (a) of the PWM Rules, 2016, "Plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time".
- d. As per clause 11.1 of the Guidelines on Extended Producer Responsibility for Plastic Packaging, "All Plastic Waste Processors (PWPs) shall have to register with concerned SPCB / PCC in accordance with Rule 13(3) of PWM Rules, 2016 on the centralized EPR portal developed by CPCB."
- e. As per clause 11.4 of the Guidelines on Extended Producer Responsibility for Plastic Packaging, "In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of one year".
- f. As per clause 11.5 of the Guidelines on Extended Producer Responsibility for Plastic Packaging, "Only PWPs registered under PWM Rules, 2016, as amended, shall provide certificates for plastic

waste processing. The certificate provided by only registered plastic waste processors shall be considered for fulfillment of EPR obligations by PIBOs".

- g. As per clause 11.6 of the Guidelines on Extended Producer Responsibility for Plastic Packaging, "The pro forma for the certificate shall be developed by CPCB, in no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST date of the enterprise".
- h. As per clause 11.7 of the Guidelines on Extended Producer Responsibility for Plastic Packaging, "The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners (PIBOs) or Local authorities, as applicable, based upon agreed modalities. CPCB will develop mechanism for issuance of such certificate on the centralized portal."
- i. As per clause 12.4 of the Guidelines on Extended Producer Responsibility for Plastic Packaging, "CPCB by itself or through a designated agency shall verify compliance of PIBOs through inspection and periodic audit, as deemed appropriate. CPCB, as required, can also verify compliance of PWPs through inspection and periodic audit. In case of PWPs and PIBOs operating in a State or Union Territory, CPCB may, if required, direct SPCB/PCC to take action."
- j. As per clause 13.1 of the Guidelines on Extended Producer Responsibility for Plastic Packaging, "The concerned SPCB/PCC shall register PIBOs (operating in one or two states) and PWPs through the online portal developed by CPCB. Provision for registration shall be made on the ERP portal. SPCB/PCC by itself or through a designated agency shall verify compliance of PIBOs through inspection and periodic audit, as deemed appropriate, of PIBOS as well as plastic waste processors in their jurisdiction as per the PWM Rule, 2016".
- k. As per the provisions of the Guidelines on Extended Producer





Responsibility for Plastic Packaging, CPCB has developed the Centralized portal for registration of PIBOs and PWPs. CPCB has also developed the Guidance Manual and Standard Operating Procedure (SOP) for operating Centralized EPR Portal which includes details of procedure for registration of PIBOs / PWPs, generation and transfer of EPR certificates etc., and the same is available on the centralized portal.

- i. As per section 3.3(e) of the Guidance Manual "Certificate Potential shall be generated after GST e-invoice (as applicable as per GST Act, 2017 (as amended)) is uploaded in the "Sales Details section"". In accordance with aforesaid clause, PWPs are required to upload invoices pertaining to sale recycled product.

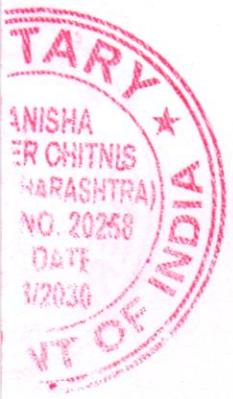
Further, as per clause 4(iv) of the SOP "Physical Audit/verification of the PWP to be completed by SPCB/PCC within 30 days of grant of Registration. The PWP shall be able to issue certificates to PIBOs post completion of Audit and validation of its facilities by the SPCB / PCC". In accordance with aforesaid clause of SOP, upon grant of registration to PWP, SPCB / PCC are required to physically verify details of submitted PWP application including plant and machinery (processing capacity, production capacity, power rating etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the units, etc. as per the checklist provided on EPR portal for the purpose.

- m. CPCB vide directions dated 21.12.2022 has directed all PWPs to upload GST E-invoice details of all transactions (sales/ purchase) related to processing of plastic packaging waste, as per requirement, on the EPR Portal. It was also directed to take immediate necessary action for compliance of the said direction failing which action shall be initiated against the PWPs which are found in non-compliance of the provisions of the said direction. Copy of the said direction is annexed and marked as **Annexure-I** and is also made available on CPCB website and CPCB's Centralized EPR portal for plastic packaging
- n. As per the Indian standard IS 14534:1998 titled Guidelines for Recycling



of plastics, the process of recycling of plastic waste includes “the cleaned and washed material as obtained in 7.3.1 may be blended with additives, processing aids, pigments etc., as the case may be, and finally granulated by using appropriate screen mesh for filtration of contaminants and impurities”. Further clause 5.2.2.1.1 titled ‘Sequence of operations’ under “Mechanical Recycling” of the Indian Standards IS 14534:2023 (as amended) titled as “Plastics – Recovery and Recycling of Plastic Waste — Guidelines (Second Revision)”, stipulates that “The mechanical recycling generally comprises of the following sequence of operations, some of which may occur simultaneously, that are carried out as part of the recyclate preparation and production process: Collection — Identification — Sorting/Separating (Into types and forms of plastic) — Grinding/Shredding — Washing — Drying — Agglomerating / Mixing — Extruding / Compounding —Pelletizing.”

Therefore, **grindings and agglomerates of plastic waste are intermediates of the recycling process.** Such intermediates when subjected to Extruding / Compounding or Pelletization at any other recycling facilities may have repeated EPR certificate potential generation for the same plastic wastes from which intermediates have been produced and the recyclers, who generated such intermediates, may have already generated EPR certificate for the same. **Taking this into account and in line with provisions laid down under clause 3(t) and 4(g) of the PWM Rules, the aforesaid IS 14534 and in exercise of provisions under clause 11.6 and 11.7 of the Guidelines on Extended Producer Responsibility for Plastic Packaging, CPCB has not recognized intermediates for EPR certificate generation so as to avoid possibilities of repeated / duplicate EPR certificate generation and have effective framework of EPR implementation in the country. It is also submitted that the EPR portal currently do not allow EPR certificate generation for sales invoices pertaining to intermediates such as flakes / chips / grindings / agglomerates.**



o. Under the provisions of clause 12.4 of Guidelines on Extended Producer Responsibility for Plastic Packaging, notified under Plastic Waste Management (Amendment) Rules, 2022, audit of the Appellant's Unit was carried out by the CPCB, Regional Directorate, Pune during 31.08.2023 to 01.09.2023. The key observations and findings from the aforesaid audit are summarized below:

- (i) The Appellant's Unit is registered with the MPCB for a plastic waste processing capacity of 2,88,000 T/Annum. However, during the assessment of production capacity undertaken during CPCB's Audit, the actual capacity was observed to be only 17,760 T/Annum, which is 6.2% of the registered capacity of the Unit.
- (ii) During inspection, desired information regarding electricity Bill of 3 months for evaluation of power consumption of installed machinery was not made available to the inspecting team. Further, it is observed that the facility has not installed separate energy meters for each of the installed machinery(s).
- (iii) The Unit generated approximately 2,74,000 Tonnes of EPR Certificates and transferred about 2,68,000 Tonnes to registered Producers, Importers, Brand Owners (PIBOs), which is disproportionately high i.e. 2,56,240 Tonnes of EPR Certificates in excess as compared to the assessed plastic waste processing capacity i.e. 17,760 T/Annum. Further, random verification of invoices uploaded on the EPR Portal revealed that all uploaded invoices were generated for "Services" related to collection and recycling, and not for actual sale of recycled plastic products.
- (iv) It was observed that EPR certificates were generated by the unit without having the requisite infrastructure facility and through submission of false or misleading information, which is in violation of the clause 11.4 of the Guidelines on Extended



Producer Responsibility for Plastic Packaging, notified under Plastic Waste Management (Amendment) Rules, 2022 and CPCB's direction 21.12.2022.

The findings of the Audit Report of the CPCB is annexed and marked as **Annexure-II**.

- p. That, in view of the aforesaid violations, CPCB in exercise of powers vested under Section 5 of the Environment (Protection) Act, 1986, issued directions dated 26.10.2023 to the MPCB, for taking necessary actions including –
- a. To suspend the consent/authorization/registration with immediate effect and issue show cause notice for debarring the Unit from operating under the EPR framework for a period of one year as Clause 11.4 of the Guidelines on Extended Producer Responsibility for Plastic Packaging or / and for the revocation of the consent /authorization/registration issued to the Unit
  - b. To levy Environmental Compensation (EC), corresponding to the quantum of EPR certificates generated not in conformity with requirement prescribed in CPCB Guidance manual for operating Centralized EPR Portal
  - c. To regularly monitor EPR Certificate generation process of the Registered PWPs to ensure that EPR Certificates generated by PWPs are in accordance with requirements prescribed in the CPCB guidance manual including uploading of GST E-invoice corresponding to the sales of finished products on the EPR Portal.

The copy of the aforementioned CPCBs direction is annexed and marked as **Annexure-III**. The copy of Action Taken Report submitted

by MPCB, dated 05.01.2024 is annexed and marked as **Annexure-IV**.

q. In view of the Action Taken Report submitted by MPCB, a Joint Audit was conducted by the officials of CPCB, Delhi, CPCB, RD-Pune and MPCB on 30.01.2024 and 31.01.2024. Similar findings about the deficit in the installed processing capacity, corresponding electricity consumptions and non-compliances in terms of required GST invoices uploading were observed during the said Joint Audit to that of earlier Audit conducted by CPCB, RD-Pune and the key observations from the Joint Audit are also summarized below:

- (i) The production capacity assessed during the trial run conducted by the Joint Audit Team was 10,141.2 T/Annum of recycled plastic product, which is substantially lower than the Unit's registered processing capacity of 2,88,000 T/Annum.
- (ii) Assessed Average Monthly power consumption for production of 10,141.2 TPA recycled product was found to be less than the actual power consumption as per the electricity bills. Assessed Average Monthly power consumption as per the trial run is 27,456 KWh for production of 842 TPM i.e. 10,141.2 TPA. However, average Monthly power consumption as per electricity bills of 3 months (i.e. September'23 to November'23) is 17,455 KWh which is 64% of the assessed power consumption required for production. Based on the electricity consumption, the actual production for a year is assessed as 6,447 TPA.
- (iii) Appropriate sales invoices of recycled plastic product were not found uploaded by the Unit on the EPR Portal. The industry has made 698 nos. of sale entries on EPR Portal. Among the aforesaid entries made on EPR Portal, 2 nos. of sale invoices accounting to 11.6 Tonnes correspond to sale of grinded plastic waste, while 468 nos. of uploaded invoices have been issued for



"Services" provided towards collection and recycling by the Unit and for remaining 228 nos. of sale entries corresponding to sale of 66,988 Tonnes of plastic product, no GST invoices have been uploaded on the EPR Portal.

- (iv) Further, the sale of recycled plastic was not confirmed by the buyers as claimed by the unit. None of the five units contacted by the inspection team, to whom the unit claimed that it had sold recycled plastic on the EPR Portal, confirmed that they had procured recycled Plastic from M/s Shakti Plastic Industries. **It was informed by these five units that they had only procured EPR certificates from M/s. Shakti Plastic Industries.**

The other observation & findings of the Joint Audit are detailed in the Joint Audit Report, which is annexed and marked as **Annexure-V**.

6. That, with regard to the Hon'ble NGT order dated 01.12.2025, directing the Respondents to give reply on the audit carried-out by the Appellant through its agency, titled 'Report on Machinery Capacity Audit for Manufacturing and Feasibility of Effluent Treatment Plant', and also as mentioned by the Appellant in its amended Appeal, it is humbly submitted that as stated at para 5 (i) and 5 (j) also of this reply affidavit that;

(i) As per the clause 12.4 of the Guidelines on Extended Producer Responsibility for Plastic Packaging, CPCB by itself or through a designated agency, as deemed appropriate shall carry-out inspection and periodic audit of PIBOs and PWPs in order to verify the compliance of provisions of aforesaid Guidelines. Further, as per clause 13.1 of the aforesaid Guidelines, the SPCB/PCC by itself or through a designated agency, as deemed appropriate shall carry-out inspection and periodic audit of PIBOs and PWPs in order to verify the compliance of provisions of aforesaid Guidelines.

Therefore, inspection and audit of PWPs are mandated to be carried out only by CPCB/SPCB/PCC or through their designated agency. No provision has been made under the PWM Rules, 2016 and amendment thereto about consideration/acceptance of any inspection or audit carried out by any party other than CPCB/SPCB/PCC or their designated agency.

7. That, with regard to the Hon'ble NGT order dated 21.01.2026, directing CPCB to clarify the need for appointment of a Chartered Accountant for verification of approximately 17,800 invoices as mentioned by the Respondent No. 1 (MPCB) in its Interim Report dated 05.01.2024, it is to clarify that;
- (i) The EPR Certificate generation process is dependent on the invoices uploaded w.r.t. sale of recycled product, as per para no. 5(l) and para no. 5(m) above of this affidavit.
  - (ii) Total no. of invoices (17, 800 nos.) as mentioned by MPCB in the aforesaid Interim Report, dated 05.01.2024, includes the invoice entries both for the sale and procurement of plastic packaging waste whereas pre-requisite for EPR certificate generation is uploading of GST e-invoices for sale of plastic product on the EPR portal which has been violated by the appellant as submitted in para 5(q) (iii) above.
  - (iii) During the Joint Audit carried-out by CPCB and MPCB in January, 2024, invoices w.r.t. sale of recycled plastic product have already been successfully verified by the Joint Audit Team in its audit carried-out in January, 2024, as submitted at Para no. 5(q)(iii) above of the reply affidavit.
  - (iv) In view of the above, it is humbly submitted that there is no further requirement for appointment of Chartered Accountant for verification of the invoices.
  - (v) It is also humbly submitted that generating EPR certificates without uploading prescribed GST e-invoices (i.e. 66,988 Tonnes of EPR



certificate without uploading any GST e-invoices, 11.6 Tonnes of EPR certificates generation by uploading GST invoices of intermediates instead of prescribed recycled product and remaining EPR certificates generation by uploading GST invoices pertaining to "Services" instead of prescribed recycled product), besides huge deficit in installed processing capacity and electricity consumptions as observed during the aforesaid two audits also amounts to fallacious activities by the Appellant in the light of the aforesaid CPCB's Guidance Manual, SoP and CPCB direction dated 21.12.2022, wherein it was also directed that action shall be initiated against the PWPs which are found in non-compliance of the provisions of the said direction of uploading GST E-invoice details on the EPR Portal.

- (vi) In view of the aforesaid gross violations and with fallacious activities, no relief should be given to the Appellant. Any relief in this regard may also turn out to be disturbances / imbalances in EPR certificate generation and EPR regime which has been introduced with noble intent of controlling plastic waste menace in the country and other PWPs may also take advantage of such fallacious activities.

**PARA WISE REPLY: -**

8. That, the averments made in Para no. 1 are about the impugned orders passed by the Respondent No.1 i.e. MPCB.

It is clarified that the impugned orders, dated 21.09.2024 and 18.06.2024 have been issued by the Respondent no. 1 i.e. MPCB, in compliance to the directions, dated 26.10.2023 issued by this Answering Respondent under Section 5 of the Environment (Protection) Act, 1986.

It is humbly submitted that the submissions made at Para no. 5(o) & 5(p) of this reply affidavit are reiterated and are not repeated herein for the

sake of brevity.

9. That, the averments made in Para no. 2 are about the Appeal filed by the Appellant before the Hon'ble NGT in Original Application No. 209/2024 (WZ). The same are matter of Hon'ble Tribunal records and hence, calls for no comments from this Answering Respondent.
10. That, the averments made in Para no. 3 and 4 are about the Application filed by the Appellant before the Hon'ble NGT in IA. No. 282/2024 (WZ) & IA. No. 283/2024 (WZ) in OA. No. 209/2024 (WZ) and subsequent order passed by the Hon'ble NGT. The same are matter of Hon'ble Tribunal records and hence, calls for no comments from this Answering Respondent.
11. That, the averments made in Para no. 5 are about the order passed by the Hon'ble High Court of Judicature at Bombay, Civil Appellate Jurisdiction in WP. No. 4407/2025. The same is the matter of Hon'ble Court records and hence, calls for no comments from this Answering Respondent.
12. That, no comments are offered over the averments made in Para no. 6 & Para nos. 7 (a to d, i to l, and n to p) being introductory in nature and facts not pertaining to this Answering Respondent.

It is humbly submitted that the said averments may be suitably answered by the respective Respondent(s).

13. That, the averments made in Para no. 7 (h) are about the third party audit report titled 'Report on Machinery Capacity Audit for Manufacturing and Feasibility of Effluent Treatment Plant' carried-out by the Appellant.

It is humbly submitted that the submissions made at Para no. 6 of this



reply affidavit are reiterated and not repeated herein for the sake of brevity.

14. That, the averments made in Para no. 7(e to g) are about the surprise audit of the Appellant's Unit, conducted by the officials of the CPCB and subsequent directions issued therein. In this regard, it is humbly submitted that the submissions made at Para no. 5 (i), 5(o) & 5(p) of this reply affidavit are reiterated and not repeated herein for the sake of brevity.
  
15. That the averments made in Para no. 7 (m) are with regard to uploading of sale invoices on the portal but were not reflecting due to some technical glitch. **It is humbly submitted that the same are not as per the facts. Invoices as uploaded by any PWPs are still available on EPR portal. The same reveals that the appellant has not unloaded invoices on EPR portal pertaining to 66988.1 Tonne of EPR certificates generated by the appellant, which are in violation of the aforesaid requirement prescribed under clause 11.6 of EPR guidelines for Plastic Packaging, section 3.3 (e) of CPCB's "Guidance manual" and CPCB direction dated 21.12.2022 as submitted at Para no. 5(g), 5(l) and 5(m) above.**

Further it is also humbly submitted that the said averments are afterthought as various communications made to CPCB as referred in "Exhibit-I" of the Appellant's application pertain to login/OTP issues on EPR portal being faced at occasions by appellant which have no correlation to the aforesaid averments of invoices not being reflected on EPR portal. The communication dated July, 2023 is also about 'unable to upload documents of procurement and sales and thus not able to generate EPR credits' which were due to their CTO and EPR application under revision with MPCB and has no correlation on aforesaid averment of invoice not being reflected. The Appellant has fallacious intent as they





have uploaded invoices pertain to "Services" towards collection and recycling, instead of the required invoices of recycled plastic product besides production and electricity deficit as submitted at paras 5(p) and 5(q) above.

16. That, the averments made in Para no. 7(q) are about the impugned order, dated 18.06.2024 passed by the Respondent No.1 i.e. MPCB. It is clarified that the impugned order has been issued by the Respondent no. 1 i.e. MPCB, in compliance to the directions, dated 26.10.2023 issued by this Answering Respondent under Section 5 of the Environment (Protection) Act, 1986.

It is humbly submitted that the submissions made at Para no. 5(o) & 5(p) of this reply affidavit are reiterated and not repeated herein for the sake of brevity.

17. That, the averments made in Para no. 7(r and s) are about the issues of the Appellant not considered by the Answering Respondent CPCB and other Respondents and subsequent correspondence made therein. It is clarified that the Appellant has not provided details of the representations and correspondences made with this Answering Respondent.

It is humbly submitted that the said averments may be suitably answered by the respective Respondent(s).

18. That, the averments made in Para no. 8 are about the order dated 21.09.2024 issued by the CPCB regarding levying of Environmental Compensation (EC) on the Appellant's Unit. It is clarified that the said order dated 21.09.2024 has been issued by the Respondent no. 1 i.e. MPCB, in compliance to the directions, dated 26.10.2023 issued by this Answering Respondent under Section 5 of the Environment (Protection)



Act, 1986.

It is humbly submitted that the submissions made at Para no. 5(o) & 5(p) of this reply affidavit are reiterated and are not repeated herein for the sake of brevity.

19. That, the averments made in Para no. 9 are about the various correspondence made with the authorities. It is clarified that the Appellant has not provided details of the representations and correspondences made with this Answering Respondent.

It is humbly submitted that the said averments may be suitably answered by the respective Respondent(s).

20. That, no comments are offered by the Answering Respondent herein over the averments made in Para no. 10 regarding ground of filing the appeal by the appellant.
21. That, the averments made under the heading "Ground A" are about the impugned directions issued by the Respondent no. 1 i.e. MPCB. It is clarified that the impugned order dated 21.09.2024 is issued by the Respondent no. 1 i.e. MPCB, in compliance to the directions, dated 26.10.2023 issued by this Answering Respondent under Section 5 of the Environment (Protection) Act, 1986.

It is humbly submitted that the submissions made at Para no. 5(o) & 5(p) of this reply affidavit are reiterated and not repeated herein for the sake of brevity.

22. That, the averments made under the heading "Ground B" are about the submissions by the Appellant that the plastic agglomerates and grindings, falls under the definition of plastic waste recycling as per the

clause 5 (a) of the PWM Rules, 2016.

It is humbly submitted that the submissions made at Para no. 5(n) of this reply affidavit are reiterated and not repeated herein for the sake of brevity.

23. That, the averments made under the heading "Grounds C to I and M", doesn't pertain to this Answering Respondent and hence, calls for no comments from this Answering Respondent. It is humbly submitted that the said averments may be suitably answered by the respective Respondent(s).

24. That, the averments made under the heading "Ground J" are about the consumption of electricity needed for consumption.

It is humbly submitted that the submissions made at Para no. 5(o)(ii) & 5(q)(ii) of this reply affidavit are reiterated and not repeated herein for the sake of brevity.

25. That, no comments are offered by the Answering Respondent herein over the averments made under the heading "Ground P"

26. That, the averments made under the heading "Ground K" are about the delay in uploading the invoices by the Appellant, owing to the technical glitches in the EPR Portal. It may be noted that sales invoices have been found uploaded by the unit on the EPR portal and the findings of the invoices, upon examination, have been provided at Para no. 5(o) & 5(q) of this reply affidavit. Further, para no. 13 of this reply affidavit may kindly be referred regarding the alleged technical issues faced by appellant.

27. That, the averments made under the heading "Grounds L and O" are about the verification of the Appellant's client unit as part of proceedings





of the Joint Audit on 31.01.2024.

In this regard it is humbly submitted that the submissions made at Para no. 5 (q)(iv) of this reply affidavit are reiterated and are not repeated herein for the sake of brevity.

28. That, the averments made under the heading "Ground N" are about the declaration submitted by the appellant to this Answering Respondent in respect of generation of EPR credits for the "Services" provided towards collection and recycling.

It is humbly submitted that the said declaration was duly examined and observed that the same is not in compliance as per the provisions of the Guidelines on Extended Producer Responsibility for Plastic Packaging, notified under Plastic Waste Management (Amendment) Rules, 2022 and CPCBs direction dated 21.12.2022. Above Para no. 5 (i), 5(o) & 5(q) of this reply affidavit may kindly be referred as above.

29. That, the averments made in Para nos. 11 to 13 and 13A are about the order dated 21.09.2024 issued by the CPCB regarding levying of Environmental Compensation (EC) on the Appellant's Unit. It is clarified that the said order dated 21.09.2024 is issued by the Respondent no. 1 i.e. MPCB, in compliance to the directions, dated 26.10.2023 issued by this Answering Respondent under Section 5 of the Environment (Protection) Act, 1986.

It is humbly submitted that the submissions made at Para no. 5(e), 5 (i), 5(o) & 5(p) of this reply affidavit are reiterated and are not repeated herein for the sake of brevity.

30. That, no comments are offered over the averments made in Para nos. 14, 15 and 17 to 19.

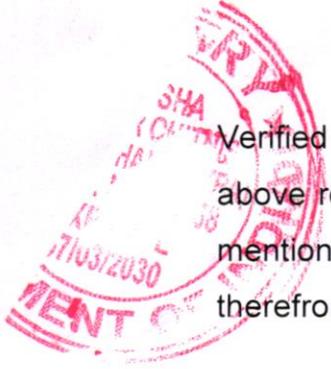
31. That, the averments made in Para no. 16 are about the representations and correspondences made by the Appellant to CPCB and MPCB seeking redressal and intervention in the matter. It is clarified that the Appellant has not provided details of the representations and correspondences made with this Answering Respondent.
32. That, the averments made in Para no. 20 (a to d) are about various prayers submitted by the Appellant. In this regard, it is humbly submitted that the prayers cannot be granted, as the present appeal is barred by limitation and therefore the present appeal is liable to be rejected.
33. That, an Affidavit in support of this reply is being filed herewith. In light of the above made submissions, the Answering Respondent No. 2 and 3 i.e. CPCB shall abide by all order(s) or direction(s) passed by this Hon'ble NGT in the present Appeal.

**Pratik D. Bharne**  
(Scientist 'F' & Regional Director)  
Central Pollution Control Board



**VERIFICATION**

Verified at Pune on this day... of February, 2026 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis- stated.



*Pratik B.*

DEPONENT – Respondent No.02 and 03

**प्रतिक भरणे / Pratik Bharne**  
क्षेत्रीय निदेशक / Regional Director  
**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**  
**Central Pollution Control Board**  
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
M/o Env't. Forest & Climate Change, Govt. Of India  
सर्वे नं. ११०, हीराबाई धनकुटे हॉल, बाहेर मंडी, पुणे - ४११ ००४  
S. 110, Hirabai Dhankude Ha...

COUNSEL for Respondent No. 02 and 03



**Noted & Registered**  
**At Sr.No. 72/2026**



**BEFORE ME**

*Manisha Sameer Chitnis*

**MANISHA SAMEER CHITNIS**  
**NOTARY**  
**GOVERNMENT OF INDIA**

**10 FEB 2026**



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# Annexure-I

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

File No: CP-20/33/2021-UPC-II-HO-CPCB-HO

Dated: 21-12-2022

To,

**All PIBOs/PWPs**

**Sub: Directions under Section 5 of the EPA, 1986 regarding provision of GST invoice of transactions related to plastic packaging by Producers / Importers/ Brand owners (PIBOs) and Plastic Waste Processors (PWP)**

1. Whereas, Guidelines on Extended Producer Responsibility (hereinafter "EPR Guidelines") for Plastic Packaging were notified by MoEF&CC on February 16, 2022 in Schedule — II of 4th amendment of Plastic Waste Management Rules, 2016.
  - 1.1. Section 4 of the EPR Guidelines provides that, "The following entities shall be covered under the Extended Producer Responsibility obligations and provisions of these guidelines namely: - (i) Producer (P) of plastic packaging; (ii) Importer (I) of all imported plastic packaging and/ or plastic packaging of imported products; (iii) Brand Owners (BO) including online platforms/marketplaces and supermarkets/retail chains other than those, which are micro and small enterprises as per the criteria of Ministry of Micro, Small and Medium Enterprises, Government of India.; and (iv) Plastic Waste Processors".
  - 1.2. Section 6.1(a) of the EPR Guidelines provides that, "The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: - (i) Producer (P); (ii) Importer (I); (iii) Brand owner (BO); (iv) Plastic Waste Processor (PWP) engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting".
  - 1.3. As per Section 6.6 of the EPR Guidelines while registering, the entities shall have to provide PAN Number, GST Number, CIN Number of the company and Aadhar Number and PAN Number of authorized person or representative and any other necessary information as required.
  - 1.4. Section 7 of the EPR Guidelines provides further details for calculations of Extended Producer Responsibility (EPR) Targets to be fulfilled by the Registered PIBOs.
  - 1.5. Section 10.3 of the EPR Guidelines, Brand Owner covered under clause 4 (iii) shall provide details of plastic packaging purchased from Producers and/or Importers covered under clause 4 (i) and 4 (ii) separately. The quantities attributed to each Producer and Importer covered under clause 4 (i) and 4 (ii) obligated upon Brand Owner shall be deducted from the obligation of Producers and Importers. The record of such purchase

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'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

including category—wise quantity purchased, shall be maintained separately by Brand Owner; and

- 1.6. Section 10.4 of the EPR Guidelines **provides that** "The Producers and Importers covered under clauses 4 (i) and 4 (ii) will maintain the record of the quantity of plastic packaging material made available to Brand Owner covered under clause 4(iii). The record of such sale including category-wise quantity sold, will be maintained separately by Producers and Importers. In case such records are not maintained, they will have to fulfil the complete Extended Producer Responsibility obligation. The online platform shall cross—check the declaration of transactions among Producers, Importers & Brand—Owners.
- 1.7. As per section 11.1 of the EPR Guidelines, "All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provision 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by **Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines.**
- 1.8. Section 11.5 of the EPR Guidelines, "Registered plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations".
- 1.9. Section 11.6 of the EPR Guidelines provides that, the pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. **The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.**
- 1.10. **Section 11.7 of the EPR Guidelines provides that,** The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand—Owners or Local authorities, as applicable, based upon agreed modalities. **Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal.**
- 1.11. Section 12.1 of the EPR Guidelines, **Central Pollution Control Plastic Board shall prescribe the standard operating procedure for registration of Producers, Importers & Brand-Owners under Waste Management Rules, 2016;** and
2. In view of the above mentioned provisions of EPR Guidelines, it is observed that verified details of all plastic waste/ packaging transactions between PIBOs & PWP's are required for fool proof method of calculation of EPR Target of PIBOs, cross checking of transactions between PIBOs as well as generation of EPR

Certificates by PWPs (Recycling& EOL) and PIBOs (Use of Recycled Plastic & Reuse (Cat I packaging)).

3. As per Section 9 of the EPR Guidelines, Environment Compensation (EC), as applicable shall be levied by CPCB/SPCB/PCC on PIBOs for the non-fulfilment of their EPR targets, responsibilities and obligations in these guidelines in accordance with EC Guidelines framed by CPCB. EC, @ Rs.5000/— per ton is to be levied for shortfall in EPR target on defaulting PIBOs, as per EC Guidelines framed by CPCB.
4. It is observed that non-fulfilment of EPR Targets by PIBOs not only have huge financial implications but also have severe adverse environmental impact.
5. GST invoice provides verified details of all transactions (sales/purchase) including that related to plastic waste /packaging transactions by PIBOs/PWPs and Section 10.3 & 10.4 of the EPR Guidelines mandate PIBOs to provide details of sales & procurement of plastic packaging. Further, GST details are to be incorporated in the Certificates generated by PWPs and accordance with Section 11.7 of the Guidelines.
6. As per the EPR Guidelines, CPCB has developed the Centralized portal for registration of Producers, Importer and Brand—owners (PIBOs) & Plastic Waste Processors (PWPs). The portal is available at <https://cpcbepplastic.in/>
7. The EPR portal has provision for cross validation of transactions between PIBOs/PWPs as well as auto—generation of EPR target of successive years based on real time capture of procurement / sales of plastic packaging of preceding years.
8. The EPR Portal has provision for generation of EPR Certificates based on the actual sales figures of PWPs /PIBOs (as applicable). The portal also has provision of transfer of certificates between PWPs/PIBOs (as applicable).
9. The Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016 (hereinafter "PWM Rules"), in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016.
10. In the light of the provisions mentioned in above paragraphs and in continuation of the provisions made under PWIVI Rules, 2016 and in exercise of powers vested under Section 5 of the Environment (Protection) Act, 1986 to the Chairman CPCB, all PIBOs and PWPs are hereby directed to upload GST E-invoice details of all transactions (sales /purchase) related to plastic packaging and plastic waste, as per requirement, on the centralized EPR Portal for ensuring compliance of the provisions as contained in the Guidelines on Extended Producer Responsibility for Plastic Packaging which have been notified by MoEF&CC on February 16, 2022 in Schedule — II of 4th amendment of Plastic Waste Management Rules, 2016.

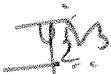
11. All concerned are hereby directed to take immediate necessary action for the compliance of aforesaid directions, failing which action shall be initiated against the PIBOs/PWPs, which are found in non-compliance of the provisions of aforesaid Directions.

12. This circular shall come into force with immediate effect.

  
(Tanmay Kumar)  
Chairman  
CPCB 

Copy to:

1. Sh. Naresh Pal Gangwar, : for kind information please  
Additional Secretary,  
Ministry of Environment, Forests & Climate Change  
Indira Paryavaran Bhawan  
Jor bagh Road,  
New Delhi – 110003
2. DH (IT) : for uploading on CPCB website please

  
(Prashant Gargava)  
Member Secretary  
CPCB

**Audit Report of M/s Shakti Plastic Industries, Nandgaon, Tarphe Manor, Palghar, Maharashtra**

S. No.	Items	Remark
1.	Verify all the details provided in application form ( <b>Annexure-I</b> )	Please refer <b>Annexure-I</b> .
2.	<b>Procurement Section</b>	
a.	Call up 5 suppliers to verify Actual Procurement	The contact details of the suppliers to verify actual procurement were asked during the visit. However, desired information is not yet provided.
b.	Information to be gathered for procurement	-
	i. Waste source	Industry/Food Items Manufacturing Units etc
	ii. Type of waste	Plastic waste (Cat-I, Cat-II, & Cat-III)
	iii. Estimated Quantity of waste	----
c.	Physically verify any one supplier, whichever is feasible	Not carried out.
d.	Adequate storage for procurement ( Yes/No)	The industry has provided 02 sheds for Raw materials storage and segregation with total area 4200 m <sup>2</sup> (2800 m <sup>2</sup> and 1400 m <sup>2</sup> ). Further, it is observed that the facility is also using open area of about 5600 m <sup>2</sup> for storage of raw materials, which is not cemented/concreted.
3.	<b>Production Section</b>	
a.	Electricity Bill of 3 months to be evaluated as per details of power consumption of machinery installed	During inspection, desired information was not made available to the inspecting team. Further, it is observed that the facility has not installed separate energy meters for each of the installed machinery(s).
b.	Raw material storage Area adequate (Yes/No)	Seems to be adequate. Please refer 2 (d).
c.	Procurement details of added additives proportion to production	Pigment is added for colouring granules during grinding & agglomeration operation. Details of procurement of the same is not provided.
4.	<b>Waste Water generation and disposal</b>	
a.	If water is consumed (Yes/No)	Yes. As informed, water is utilised during washing of raw materials.
b.	If yes, quantity of water consumed (KLD) ( Flow meter, log book etc. be checked)	As, observed the facility has not provided separate flow meter for consumption of fresh water. Also, not maintaining log book to record the water consumption. However, as informed the total quantity of fresh water consumed is about 5 KLD.

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c.	Conditions of CTO to be checked (complying/not complying)	--
d.	Whether ETP installed (Yes/No)	Yes
e.	ETP Capacity	24 KLD
f.	Sludge generation (Kg)	~ 5 kg/day
g.	Details of Chemicals used in processing of waste water	As informed, the daily average chemical consumption in the ETP is as follows: Lime-25 Kg/day, Polyelectrolyte-18 grams/day, PAC-2.4 ltrs/day & Hypochlorite-0.36 ltrs/day.
5.	<b>Solid Waste</b>	
a.	Whether solid waste is being generated (Yes/No)	Yes, The waste (Non-recyclable plastic waste) generated during waste segregation & sorting process is sent to M/s Jabalpur MSW Private Ltd. (Waste to energy plant). The unit has provided certificate- 'Certificate of co-processing' submitted by the facility, last year (2022-23), about 123 MT of waste sent for co-processing.
b.	If yes, storage area ( m <sup>2</sup> )	About ~100 m <sup>2</sup> is earmarked in the shed for Raw materials storage and segregation.
c.	Quantity of solid waste generated (Kg)	As per CTO, condition no. 06, the non-hazardous waste generation is- Primary package scrap: 7500 MT/M (i.e. 90000 MTA with disposal mode-recycle recycle.  The waste (Non-recyclable plastic waste) generated during waste segregation & sorting process is sent to M/s Jabalpur MSW Private Ltd. (Waste to energy plant). The unit has provided certificate- 'Certificate of co-processing' submitted by the facility, last year (2022-23), about 123 MT of waste sent to M/s Jabalpur MSW Private Ltd, Jabalpur.
d.	Disposal Details (Physically verify and check relevant documents)	As above.
6.	<b>Sales Section</b>	
a.	Check GST Statement	Information yet to be provided.
b.	Check selected invoices	-
c.	Call up 5 sellers	-
d.	Physically verify any one buyer, whichever is feasible	-
e.	Verify production storage area	The facility has provided about 1400 m <sup>2</sup> of shed area for storage of finished goods.
7.	<b>EPR Certificate generation Status</b>	

a.	Cross check all the invoices uploaded on EPR portal	<p>The industry has uploaded total of 520 nos. of sales invoices in the EPR portal during the period 01.04.2022 to 31.08.2023. The sales invoices submitted by the industry were randomly checked. It was observed that the sales invoices submitted, are <b>the invoices of the Service provided for collection &amp; Recycling of plastic waste to PIBOs.</b></p> <p>Upon discussion with Shri. Pratik Saraf, Representative of the facility, the industry realised its mistake of uploading the services invoices as the sales invoices of its products.</p> <p>Further, it is observed that the industry maintains sales invoices w.r.t. the sales of the end product. The team randomly verified 23 nos. of the sales invoices of plastic granules, covering the months of May'22, Sept'22, Oct'22, Nov'22, Jan'23, Feb'23 &amp; March'23, amounting to about 80 MT sale of granule.</p>
	i. Type of plastic sold through invoices	NA
	ii. Quantity of plastic sold through invoices	NA

### OBSERVATIONS & FINDINGS:

- The facility is located at Gut No- 158 & 159 of the village Nandgaon Dist Palghar. The area of the Gut No. 159 is 4000 m<sup>2</sup> (as per deed of conveyance). **The area document of Gut No. 158 is not provided. Therefore, total area could not be ascertained.** As per the information provided by the industry, the total area of all sheds- 10,720 m<sup>2</sup> and open storage area is 5600 m<sup>2</sup>. Apart from the above, there are open area/space available, the area of these spaces is yet to be provided by the facility. **Thus, the total plot area (Gut No.-158 & 159) is more than 10,000 m<sup>2</sup> which is mentioned in the EPR Portal.**
- The production capacities for the products as per MPCB CTO and EPR Portal is given in Table below-

MPCB CTO				EPR Portal		
Sl. No.	Product(s)/ Waste	Maximum Capacity (MTM)	Annual Capacity (MTA)	PW category	Processing /Production Capacity MTA	Assessed capacity <sup>@</sup> MTA
1.	Plastic Granules & Reprocess Plastic Granules	7500	90000	CAT-I CAT-II CAT-III	2,88,000	CAT-I 9360 CAT-II/III 8400 Total- 17,760

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	(without washing activity)			(Recycling-Pellets/Chips)	CAT-I (60,000 MTA)	(Semi-finished products of grindings and agglomerates = 17,760)  However, maximum Pellets/Granules depending on Extruders (4 nos) = 14100  No chips making, only granules/pellets
2.	Plastic Granules & Reprocess Plastic Granules (with washing activity)	10,000	1,20,000		CAT-II (1,55,000 MTA)	
3.	Plastic Grinding & Agglomerate (Without Washing Activity)	2,500	30,000		CAT-III (73,000 MTA)	
4.	Plastic Grinding & Agglomerate (With Washing Activity)	4,000	48,000			
			2,88,000		2,88,000	
	Non-hazardous waste - primary package scrap : (i.e. with disposal mode-recycle)	7500	90000	Waste (Non-recyclable plastic waste) i.e. waste generated from the processing of plastic waste in the unit*	123 MT for 2022-23	

\*The waste generated during segregation & sorting of plastic waste is sent to M/s Jabalpur MSW Private Ltd. (Waste to energy plant).

The estimated production capacity of the facility w.r.t. semi-finished products of plastic grindings & agglomerates is 17,760 MTA, out of which the combined maximum production capacity of the facility w.r.t. production of Pellets/granules under CAT-I, CAT-II & CAT-III is estimated to be 14,100 MTA (i.e. the maximum assessed capacity of 9,360 MTA w.r.t. CAT-I plastic waste, and 8400 MTA w.r.t. CAT-II & CAT-III plastic waste).

The Facility has mentioned the total processing/production capacity in EPR Portal as 2,88,000 MTA, which includes CAT-I (60,000 MTA), CAT-II (1,55,000 MTA) and CAT-III (73,000 MTA).

As per the MPCB consent issued to facility, the maximum consented production capacity of the facility w.r.t. production of Plastic Granules & Reprocess Plastic Granules (with & without washing) is about 2,10,000 MTA; and w.r.t. Plastic Grinding & Agglomerate - semi-finished product (with & Without Washing Activity) is about 78,000 MTA.

- There should be similar terminology to be used in terms of waste to be processed, product / by-products generated from waste processing, waste generated from processing of waste i.e. plastic waste etc. and the same may be used in consent mechanism and EPR portal to avoid the confusions and proper understanding at all the level who are handling consents at SPCBs and EPR at CPCB.

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- There should be proper assessment of capacity for the processing/recycling of waste, generation of products, by-products and waste (out of processing/recycling of waste) based on the installation of machineries and area availability etc at the time of issuing consent and EPR registration.
- As observed from the EPR portal, there are 14,529 entries for the procurement of plastic waste from PIBOs, 105 entries for production and 522 entries for the sales of the products i.e. granules which is huge in number (total 15,156). Further, data/information related to procurement of plastic waste and sale of granules-product are yet not provided by the Facility. It is submitted that Audit Certificate from Chartered Accountant regarding purchase of plastic waste under different category of waste and sale of products/semi-products by the facility may be obtained from the Facility for verification. Further, certificate from Chartered Engineer regarding capacity of the machineries and power load may be obtained.
- The facility has erroneously unloaded the invoices of the Service provided for collection & Recycling of plastic waste to PIBOs, in place of the sales invoices of the actual products. Based on which it has been, allocated the combined cumulative EPR certificate potential of 2,04,981.17 MT under CAT-I, CAT-II & CAT-III of the plastic waste, out of which the facility has used EPR certificate potential of 2,02,964 MT. Since, the industry has not uploaded the original sales invoices of the final recycled products, the allocated cumulative EPR certificate potential of 2,04,981.17 MT and the used EPR certificate potential of 2,02,964 MT needs to be revised and cannot be considered as valid.
- The facility shall provide suction hoods over the extruders, followed by Air Pollution Control System (Activated carbon bed scrubber) for collection and control of fumes during the extrusion process.

(Nikhilesh Gandhre)  
JRF

(Tapas Ukil)  
Sc. 'B'

## Details of Application form

1. Company Details	Yes/No	Remarks																								
2. PAN	Yes																									
3. CIN (wherever applicable)	Yes																									
4. GST	Yes																									
5. Plot Area	Yes	<ul style="list-style-type: none"> <li>The facility is located at Gut No- 158 &amp; 159 of the village Nandgaon Dist Palghar.</li> <li>The area of the Gut No. 159 is 4000 m<sup>2</sup> (as per deed of conveyance) whereas area of the Gut No. 158 is not provided. Therefore, total area could not be ascertained.</li> <li>As per the information provided by the industry, the total area of all sheds- 10,720 m<sup>2</sup> and open storage area is 5600 m<sup>2</sup> as detailed in following table- <table border="1" data-bbox="812 853 1509 1424"> <thead> <tr> <th>Sr. No.</th> <th>Purpose</th> <th>Number(s)</th> <th>Area (sqm)</th> </tr> </thead> <tbody> <tr> <td>01</td> <td>Raw material storage &amp; segregation</td> <td>02</td> <td>4200</td> </tr> <tr> <td>02</td> <td>washing &amp; agglomeration process</td> <td>01</td> <td>1400</td> </tr> <tr> <td>03</td> <td>grinding &amp; agglomeration process</td> <td>01</td> <td>2800</td> </tr> <tr> <td>04</td> <td>extrusion process &amp; finished product storage</td> <td>01</td> <td>2320 (including 1400 for finished product storage)</td> </tr> <tr> <td></td> <td>Total</td> <td></td> <td>10,720</td> </tr> </tbody> </table> <ul style="list-style-type: none"> <li>Apart from the above, there are open area/space available, the area of these spaces is yet to be provided by the facility.</li> <li>Thus, the total plot area (Gut No.-158 &amp; 159) is more than 10,000 sqm which is mentioned in the EPR Portal.</li> </ul> </li> </ul>	Sr. No.	Purpose	Number(s)	Area (sqm)	01	Raw material storage & segregation	02	4200	02	washing & agglomeration process	01	1400	03	grinding & agglomeration process	01	2800	04	extrusion process & finished product storage	01	2320 (including 1400 for finished product storage)		Total		10,720
Sr. No.	Purpose	Number(s)	Area (sqm)																							
01	Raw material storage & segregation	02	4200																							
02	washing & agglomeration process	01	1400																							
03	grinding & agglomeration process	01	2800																							
04	extrusion process & finished product storage	01	2320 (including 1400 for finished product storage)																							
	Total		10,720																							
6. No. of Workers	Yes	About 40 nos. workers were observed to be present during the period of the inspection visit. As, informed by the representative of the unit, fewer workers had turned up owing to the Rakshabandhan festival leave, and the total no. of workers is about 125.																								
7. GPS Location of unit	Yes																									
Authorized person																										
PAN	Yes																									
Aadhar	Yes																									

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Registration (Fresh/Renewal)	Fresh					
Process Flow Diagram	Yes	Attached as <b>Annexure-II.</b>				
Consent Valid (Yes/No)	Yes					
Authorization under Hazardous Waste Rules Valid (Yes/No/NA)	Yes					
Uploaded Pictures		Photographs taken during the inspection visit are attached at <b>Annexure-III</b>				
Raw Material	Yes					
Production Area	Yes					
Packaging Area	Yes					
<b>Plant Machinery Details</b>						
S.No	Machine		Power Rating		Processing Capacity	
	Given details	Y/N	Given details (KW)	Y/N	Given details (TPA)	Y/N
1.	120mm Thermoplastic Extruder	Y	165	Power rating could not be verified.	1000	Y
2.	Squezer Machine	Y	122	Power rating could not be verified.	6000	Could not be verified. Machinery was under maintenance.
3.	PP/PE/MLP washing plant	Y	563	Power rating could not be verified.	2300	Processing capacity could not be verified.
4.	PP/PE/MLP washing plant	Y	280	Power rating could not be verified.	900	Processing capacity could not be verified.
5.	Agglomerator	Y	75	Power rating could not be verified.	2000	Y
6.	Agglomerator	Y	75	Power rating could not be verified.	2000	Y
7.	Agglomerator	Y	75	Power rating could not be verified.	2000	Y
8.	Agglomerator	Y	30	Power rating could not be verified.	600	Y
9.	Agglomerator	Y	30	Power rating could not be verified.	600	Y
10.	Agglomerator	Y	30	Power rating could not be verified.	600	Y
11.	Agglomerator	Y	30	Power rating could not be verified.	600	Could not be verified. Machinery was under maintenance.
12.	Grinder	Y	26.25	Power rating could not be verified.	2880	Y
13.	Grinder	Y	22.50	Power rating could not be verified.	1440	Y

14.	Grinder	Y	18.75	Power rating could not be verified.	1080	Y		
15.	Grinder	Y	18.75	Power rating could not be verified.	1080	Y		
16.	Grinder	Y	15	Power rating could not be verified.	900	Y		
17.	Grinder	Y	15	Power rating could not be verified.	900	Y		
18.	120mm Thermoplastic Extruder	Y	276	Power rating could not be verified.	3500		Could not be verified. Machinery was under maintenance.	
19.	Twin Screw Extruder	Y	216	Power rating could not be verified.	4800		Could not be verified. Machinery was under maintenance.	
20.	Extruder for PPR	Y	231	Power rating could not be verified.	4800		Could not be verified. Machinery was under maintenance.	
<b>12. Plastic Waste Processing / Packaging Material Production capacity</b>								
PWP	Processing Code		Processing Capacity		Product		Production Capacity	
	Given details	Y/N	Given details (TPA)	Y/N	Given details	Y/N	Given details	Y/N
1.	Recycling - Pellets / Chips (CAT-I) (R1) HDPE	Y	50000	Processing capacity is not 50,000 TPA.  Assessed Capacity: 9,360 TPA <sup>a</sup> .	HDPE	Y	50000	Production capacity is not 50,000 TPA.  Assessed Capacity: 9080-9173 TPA (i.e. considering 97-98% of the processing capacity).
2.	Recycling – Pellets / Chips (CAT-II) (R2)	Y	105000	Processing capacity is not 1,05,000 TPA.  Assessed Capacity: 8,400 TPA <sup>b</sup> .	LDPE	Y	105000	Production capacity is not 1,05,000 TPA.  Assessed Capacity: 8,148-8,232 TPA (i.e. considering 97-98% of the processing capacity).

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3.	Recycling – Pellets / Chips (CAT-II) (R2)	Y	40000	Processing capacity is not 40,000 TPA.  Assessed Capacity: 8,400 TPA <sup>b</sup> .	PP	Y	40000	Production capacity is not 40,000 TPA.  Assessed Capacity: 8,148-8,232 TPA (i.e. considering 97-98% of the processing capacity).
4.	Recycling - Pellets / Chips (CAT-I) (R1)	Y	10000	Processing capacity is not 10,000 TPA.  Assessed Capacity: 9,360 TPA <sup>a</sup>	PET	Y	10000	Production capacity is not 10,000 TPA.  Assessed Capacity: 9080-9173 TPA (i.e. considering 97-98% of the processing capacity).
5.	Recycling – Pellets / Chips (CAT-II) (R2)	Y	10000	Processing capacity is not 10,000 TPA.  Assessed Capacity: 8,400 TPA <sup>b</sup> .	PS	Y	10000	Production capacity is not 10,000 TPA.  Assessed Capacity: 8,148-8,232 TPA (i.e. considering 97-98% of the processing capacity).
6.	Recycling – Pellets / Chips (CAT-III) (R3)	Y	73000	Processing capacity is not 73,000 TPA.  Assessed Capacity: 8,400 TPA <sup>c</sup> .	MLP	Y	73000	Production capacity is not 73,000 TPA.  Assessed Capacity: 8,148-8,232 TPA (i.e. considering 97-98% of the processing capacity).
13. Sanctioned Power load					N	The sanction power load (as per the electricity), was found to be <b>1158 KW</b> instead of 1788		

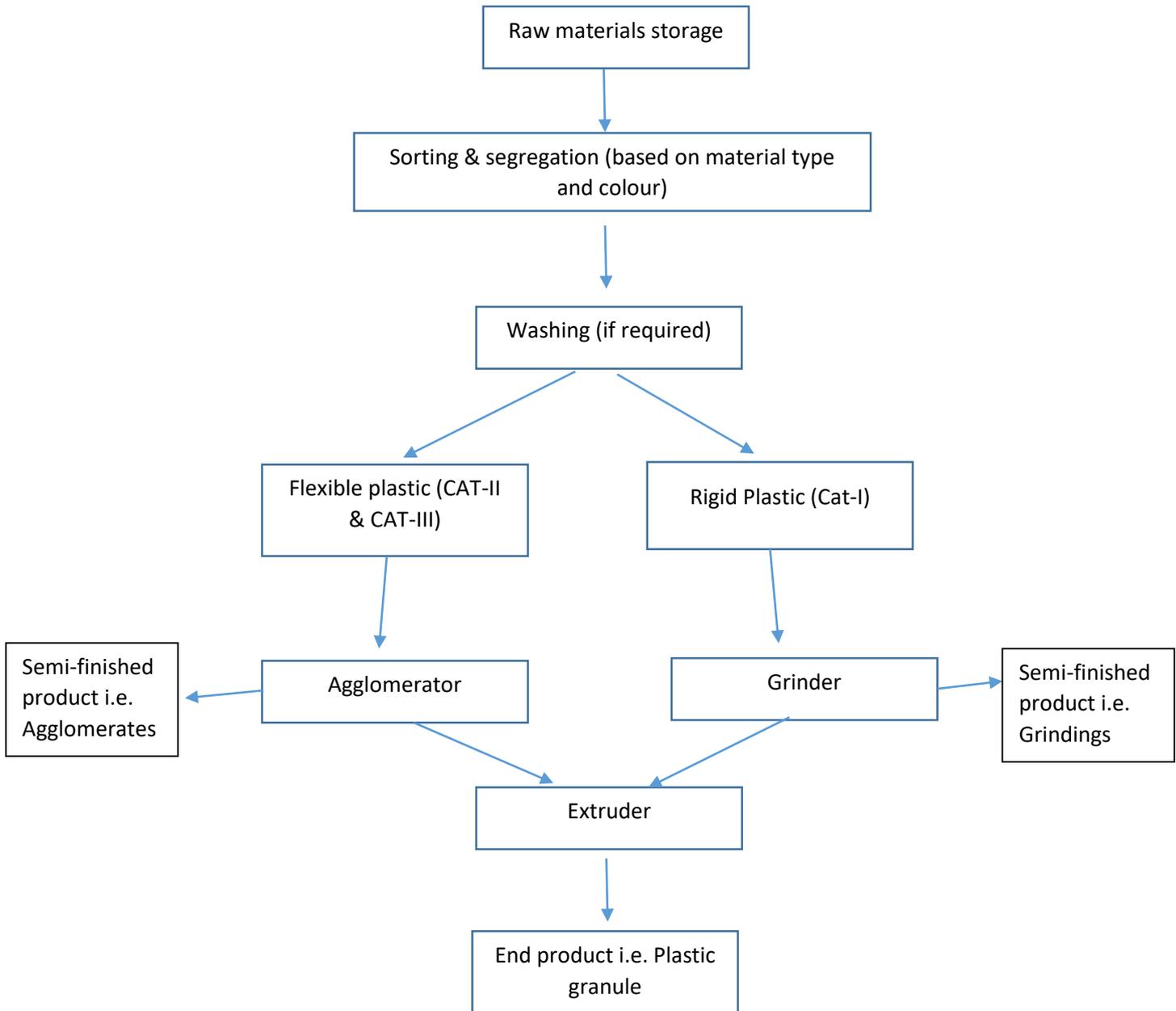
## 801

		KW (as per the information furnished in the application).
14. Electricity Bill	Yes	
15. Waste Management Details	Yes	The waste (Non-recyclable plastic waste) generated during waste segregation & sorting process is sent to M/s Jabalpur MSW Private Ltd. (Waste to energy plant). The unit has provided certificate- 'Certificate of co-processing' submitted by the facility, last year (2022-23), about 123 MT of waste sent to M/s Jabalpur MSW Private Ltd, Jabalpur.
16. Pollution Control Measures	-	Yes- ETP installed for wastewater generated from washing No- Pollution control measures for collecting & controlling fumes arises from extrusion process.
17. Disaster Management Plan		-
Onsite	Yes	
Offsite	Yes	

## Note-

- a- CAT-I plastic are to be processed using the Grinder. The combined maximum capacity of the grinders (considering all 07 grinders) is about 9,360 TPA.
- b- CAT-II plastic are to be processed using the agglomerator. The combined maximum capacity of the agglomerators (07 nos) is about 8,400 TPA.
- c- CAT-III plastic are to be processed using the agglomerator. The combined maximum capacity of the agglomerators (07 nos) is about 8,400 TPA.

Capacity assessed is based on the actual machine operation (one grinder, one extruder) and information provided by representative of the facility during the visit. Further, facility was also asked to provide document related to processing/production capacity which is yet to be provided by the Facility.

**Process Flow diagram**

**Photographs taken during the inspection**



Photograph 1: Raw Material (plastic waste) storage & segregation area.



Photograph 2: Raw material (plastic waste) stored in open area



Photograph 3: PE/PP/MLP washing plant



Photograph 4: PE/PP/MLP washing plant



Photograph 5: Grinding section



Photograph 6: Grinding section



**Photograph 7: Agglomerator**



**Photograph 8: 120 mm Thermoplastic Extruder**

# 807



Photograph 9: 120 mm Thermoplastic Extruder



Photograph 10: Finished goods storage area



Photograph 11: Screen of the ETP



Photograph 12: ETP provided by the facility



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No. CP-20/80/2021-UPC-II-HO-CPCB-HO Part(1)

26.10.2023

To,

**The Chairman**

Maharashtra Pollution Control Board,  
Kalpataru Point, 3rd and 4th floor,  
Opp. PVR Theatre, Sion (E),  
Mumbai - 400 022

**Sub: Directions under Section 5 of the EPA, 1986 regarding compliance of various provisions under Schedule – II of Plastic Waste Management Rules, 2016, i.e., Guidelines on Extended Producer Responsibility (EPR)**

**WHEREAS**, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

**WHEREAS**, Plastic Waste Management Rules, 2016 was amended and notified by Ministry of Environment, Forest & Climate Change (MoEF&CC) on 16 February, 2022 to insert Schedule – II, i.e., Guidelines on Extended Producer Responsibility for Plastic Packaging (hereinafter referred as “EPR Guidelines”); and

**WHEREAS**, as per Section 6.1(a) of the EPR Guidelines, “The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: - (i) Producer (P); (ii) Importer (I); (iii) Brand owner (BO), (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting; and

**WHEREAS**, as per Section 11.1 of the EPR Guidelines, “All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provisions of 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines” and

**WHEREAS**, CPCB developed the Standard Operating Procedure (SOP) for registration of PWP on March 15, 2023 and uploaded the same on CPCB website in accordance with EPR guidelines; and

**WHEREAS**, as per Section 11.2 of EPR Guidelines, “The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board; and

**WHEREAS**, as per Section 11.5 of the EPR Guidelines, “Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing, except in case of use of plastic waste in road

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Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

construction. In case where plastic waste is used in road construction the Producers, Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners; and

**WHEREAS**, as per Section 11.7 of the EPR Guidelines, "*The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal*"; and

**WHEREAS**, as per the EPR Guidelines, CPCB has developed the Centralized portal for registration of Producers, Importers and Brand-owners (PIBOs) & Plastic Waste Processors (PWPs) that has been formally launched on April 05, 2022; and

**WHEREAS**, CPCB has developed the mechanism for Generation & Transfer of EPR Certificates by PWPs (as given in the Guidance Manual developed by CPCB) on the EPR Portal and the corresponding online module of the EPR Portal was launched on November 19, 2022; and

**WHEREAS**, Registration of PWPs by SPCBs/PCCs is on the basis of information provided online by PWPs on the EPR Portal which includes details of plant and machinery (processing capacity, production capacity, power rating, etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the Units, short video of the Unit etc.; and

**WHEREAS**, as per clause 4(iv) of SOP "*Physical Audit of the PWP to be completed by SPCB/PCC within 30 days of grant of Registration. The PWP shall be able to issue certificates to PIBOs post conduction of Audit and validation of its facilities by the SPCB/PCC*"; and

**WHEREAS**, in accordance with aforesaid clause of SOP, upon grant of registration to PWP, SPCB/PCC are required to physically verify details of plant and machinery (processing capacity, production capacity, power rating etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the Units, short video of the Unit etc. as per the checklist provided on EPR portal for the purpose; and

**WHEREAS**, CPCB has developed the Guidance manual for operating Centralized EPR Portal which includes details of procedure for Registration of PIBOs/PWPs, Generation & Transfer of EPR certificates etc., which was made available on EPR portal. Several training sessions/meetings were also conducted with SPCBs/PCCs/Industrial Associations/PWPs and other stakeholders in which inspection requirements/procedures for grant of approval of physical verification of PWPs to be followed by SPCBs/PCCs were covered. SPCBs/PCCs were required to upload approval status of Physical verification of PWPs on the EPR portal following these procedures; and

**WHEREAS**, CPCB vide directions dated 10.03.2023 and 04.07.2023 reiterated that all SPCBs/PCCs to complete physical verification of all registered PWPs in their jurisdiction within the stipulated time frame to enable the PWPs to generate EPR certificates within the timelines stipulated in EPR guidelines; and

**WHEREAS**, CPCB vide directions dated 21.12.2022 had directed all PWP to upload GST E-invoice of all transactions (sales/ purchase) related to processing of plastic packaging & plastic waste on the EPR Portal; and

**WHEREAS**, viewing rights of the PWP dashboard have been provided to the officials of SPCBs/PCCs to monitor the PWP operations including procurement, production, sale and Certificate generation & transfer by PWP Units registered in their jurisdiction and the same was communicated during the training sessions for SPCBs/PCCs conducted by CPCB for the purpose; and

**WHEREAS**, Section 12.4 of the EPR Guidelines provides that "*Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action*"; and

**WHEREAS**, random sample audit of (i) M/s Shakti Plastics Industries, Palghar, Maharashtra, and (ii) Technova Recycling India Pvt. Ltd, Thane, Maharashtra (plastic waste recyclers); was conducted by CPCB on August 31, 2023 and September 01, 2023 respectively in accordance with Clause 12.4 of the EPR Guidelines; and

**WHEREAS**, M/s Technova Recycling India Pvt. Ltd, Thane, Maharashtra, was registered with Maharashtra Pollution Control Board (MPCB) on 20.6.2023 followed by physical verification of the Unit and uploading approval thereto by MPCB on 07.07.2023 and M/s Shakti Plastics Industries, Palghar, Maharashtra, was registered on 21.7.23 followed by physical verification of the Unit and uploading approval thereto by MPCB on 17.8.23 on the EPR portal; and

**WHEREAS** the following observations were made by the CPCB officials during the aforesaid audit:

i. **M/s Shakti Plastics Industries, Palghar, Maharashtra**

- a. The plastic waste processing capacity of the Unit is 2,88,000 (Tonne per annum) TPA, as registered by Maharashtra Pollution Control Board (MPCB) and CTE/CTO issued. The plant processing capacity as per the plant machinery and process flow diagram given in the application form is 17,760 TPA. The audit team found plant machinery corresponding to 17,760 TPA installed and commissioned in the Unit. The plant machinery corresponding to the registered capacity of 2,88,000 TPA was neither declared on the EPR portal nor found to be installed and commissioned in the Unit by the Audit team.
- b. The Unit has generated EPR Certificates of the order of 2,74,000 Tonnes and transferred EPR Certificates of 2,68,000 Tonnes values to Producers/Importers/Brand Owners (PIBOs). Quantities mentioned in the invoices uploaded on EPR Portal by the Unit are fallacious & very high as compared to the declared production capacity since the plant operations had not yet commenced. As per the information on the EPR Portal, invoices were randomly verified and it has been observed that all verified invoices have been

- generated for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic.
- c. No relevant information as stated below were made available to verify processing of 2,15,000 Tonnes of plastic waste and sale of corresponding quantity of finished product, by the Unit to the audit team:
    - i. Procurement of Plastic waste (Procurement invoices, Supplier details, etc.)
    - ii. Electricity consumption (Electricity bill)
    - iii. Procurement of additives required for processing plastic waste
    - iv. Sale of recycled plastic (GST Statement, Sales invoices, etc.)
  - d. Only 40 workers were available in the Unit as against 125 reported in the application form.

In view of the above, it is observed that EPR Certificates of the value of 2,56,240 tonnes have been generated by the Unit in excess of its actual processing capacity (17760 TPA) and the Unit neither has processing capacity for the said quantity nor relevant prescribed supporting documents/information for the same. The Unit has obtained registration and generated the said EPR certificates of 2,56,240 Tonnes without any actual processing of plastic waste at the Unit and by submitting false documents/information, which is in gross violation of provisions of EPR Guidelines notified as Schedule II of PWM Rules by MoEFCC and CPCB's. Guidance manual for operating Centralized EPR Portal and other directions/communications issued by CPCB from time to time in this regard. The process of generation of EPR Certificates by the Unit was also not monitored by MPCB, despite being the prescribed authority for enforcement as notified under the PWM Rules and having provision of viewing the PWP dashboard on the EPR portal.

ii. **Technova Recycling India Pvt. Ltd, Thane Maharashtra**

- a. The plastic waste processing capacity of the Unit is 97200 Tonnes Per Annum, as registered by MPCB and CTO/CTE issued. The audit team found plant machinery corresponding to 4700 TPA (Cat I 2000 TPA and Cat II/III: 2700 TPA (considering the plant is operated for 24 hrs for 300 days) instead of 97200 TPA as per the trial run conducted by the Unit during which the plant was run at full capacity. Further the processing capacity of Grinder was found to be 400 TPA as against the reported value of 18500 TPA in the application. Also the processing capacity of agglomerator was found to be 2700 TPA as against 60000 TPA reported in the application. The plant machinery corresponding to the registered capacity 97200TPA was not found to be installed and commissioned in the Unit by the Audit team.
- b. The Unit has generated EPR Certificates of the order of 97200 Tonnes and transferred EPR Certificates of 95200 tonnes value to Producer/Importer/Brand Owners. Quantities mentioned in the invoices uploaded on EPR Portal by the Unit are fallacious & very high as compared to the declared production capacity since the plant operations had not yet commenced. As per the information on the EPR Portal, invoices were randomly verified and it has been observed that such verified invoices have been generated for actual sales of plastic for only 82 Tonnes and the balance quantity has been generated for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic.
- c. No relevant information as stated below were made available to verify processing of 97200 Tonnes of plastic waste and sale of corresponding quantity of finished product, by the Unit to the audit team:

- i. Procurement of Plastic waste (Procurement invoices, Supplier details, etc.)
  - ii. Electricity consumption (Electricity bill)
  - iii. Procurement of additives required for processing plastic waste
  - iv. Sale of recycled plastic (GST Statement, Sales invoices, etc.)
- d. Only 6 workers were available in the Unit as against 30 reported in the application form.
  - e. Also, the plant area was found to be 270 sqm as against the 1226 Sqm area reported in the application. Also, The GPS location of the Facility, as submitted in the EPR Portal, was found inaccurate. The actual GPS co-ordinates of the Facility are: Latitude-19.288865 (19°17'19.9"N) Longitude-73.097299 (73°05'50.3"E). The distance between the GPS location as submitted by the facility in the EPR Portal and the actual GPS location of the facility is about 2.2 kms.
  - f. The facility has provided 3 godowns (each with an area of about 90 m<sup>2</sup>). The plant machinery, raw material and finished products are placed in these godowns. The total raw material storage area provided by the facility, which is about 170 m<sup>2</sup> area, is observed to be inadequate considering the raw material required for the production of recycled products of 97,200 MTA as per the Registration granted by Maharashtra SPCB.
  - g. The Unit has not installed Extruder to produce plastic pellets/granules (products). The facility produces semi-finished products of Grindings & Agglomerates (plastics chips), in its Agglomerator & Grinders. However, MPCB has granted consent to the Unit for production of 86400 TPA pellets/grinding/ agglomerates.

In view of the above, it is observed that EPR Certificates of the value of 92500 T have been generated by the Unit in excess of its actual processing capacity (4700 TPA) and the Unit neither has processing capacity for the said quantity nor relevant prescribed supporting documents/information for the same. The Unit has obtained registration and generated the said EPR certificates of 92500 Tonnes without any actual processing of plastic waste at the Unit and by submitting false documents/information, which is in gross violation of provisions of EPR Guidelines as notified under Schedule II of the PWM Rules by MoEFCC, CPCB's Guidance manual for operating Centralized EPR Portal and other directions/communications issued by CPCB from time to time in this regards. The process of generation of EPR Certificates by the Unit was also not monitored by MPCB, despite being the enforcing agency notified under the PWM Rules and having provision of viewing the PWP dashboard on the EPR portal.

**WHEREAS**, as per Section 11.4 of the EPR Guidelines "*In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year*"; and

**WHEREAS**, as per Section 11.6 of the EPR Guidelines "*The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise*"; and

**WHEREAS**, as per Section 13.1 of the EPR Guidelines "*The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016*"; and

**WHEREAS**, as per Rule 18 of PWM Rules "*The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board*"; and

**WHEREAS**, as per the EC Regime framed by CPCB in 2022, Environmental Compensation is to be levied on PWP @ Rs. 5000/- per ton of plastic waste misreported for quantity of plastic procured and EPR certificate generated after following due legal procedure"; and

**NOW, THEREFORE**, in view of above and in exercise of the powers vested to Chairman, Central Pollution Control Board (CPCB) vide Notification No. S.O.730 (E) dated July 10, 2002 notified as per provisions of Section 5 of the Environment (Protection) Act, 1986, following directions are issued for compliance:

1. To conduct detailed enquiry as to how physical verification of the units namely M/s The Shakti Plastics Industries and M/s. Technova Recycling India Pvt. Ltd (Reg No. PR-20-MAH-06-AAHCT3188J-23) was approved by MSPCB on the EPR portal, in view of the gross violations observed by the Audit team, as above, and also as to why the process of generation of EPR Certificates was not monitored by MSPCB.
2. To fix the liability on erring official/s and take disciplinary action against erring officials, if any, as per the findings of the enquiry set up, as at (1) above.
3. To immediately take the following actions against the afore-mentioned PWP Units namely M/s The Shakti Plastics Industries (Reg No. PR-31-MAH-07-AAMFS7839M-23) and M/s. Technova Recycling India Pvt. Ltd (Reg No. PR-20-MAH-06-AAHCT3188J-23)
  - i. To suspend the consent/authorization/registration issued to the Units with immediate effect and issue show cause notice for debarring the Unit from operating under the Extended Producer Responsibility framework for a period of one year as per Clause 11.4 of the EPR Guidelines or/ and for the revocation of the consent/authorization/registration issued to the Unit;
  - ii. To levy Environmental Compensation (EC), corresponding to the quantum of EPR certificates generated not in conformity with requirement prescribed in CPCB Guidance manual for operating Centralized EPR Portal. The EC is to be levied as per "Guidelines for Assessment of Environmental Compensation to be levied for violation of PWP Rules"

([https://cpcb.nic.in/uploads/plasticwaste/EC\\_Regime\\_PWM.pdf](https://cpcb.nic.in/uploads/plasticwaste/EC_Regime_PWM.pdf))

and Unit be directed to deposit the same in the designated Escrow Account, created by the MPCB for the purpose.

- iii. To take necessary action against every Unit as per applicable law as the Units have submitted false documents for obtaining registration as well as for generating EPR certificates. It may further be ensured that action taken by MPCB regarding these units should act as a deterrent for other Units in committing such violations.
4. To take immediate necessary actions to improve upon the system of grant of registration within MSPCB, monitoring and enforcement thereto ensuring compliance of the Plastic Waste Management Rules, EPR guidelines and directions/guidelines issued by CPCB, including the following:
    - i. Inspection of all processing facilities of Registered PWPs in your jurisdiction within a fortnight from the issue of these Directions and to confirm that the Processing capacity as per the Registration granted to units is in conformity with the actual facilities provided in each Unit. All other information provided in the online application form are also to be revalidated by MPCB.
    - ii. Regular monitoring of EPR Certificate generation process of the Registered PWPs to ensure that EPR Certificates generated by PWPs are in accordance with requirements prescribed in the CPCB guidance manual including uploading of GST E-invoice corresponding to the sales of finished products on the EPR Portal.
  5. To take all necessary steps to ensure that every Unit henceforth complies with all conditions including generating GST E-invoice for all sales of finished products and uploads the same on the EPR Portal, failing which necessary action be immediately taken including levying of EC against each non-complying Unit.

You are, hereby, directed to take necessary action immediately for ensuring compliance of the aforesaid directions and submit action taken report to this office within 10 days from the date of issuance of this direction.

  
(Tanmay Kumar)  
Chairman 

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**MAHARASHTRA POLLUTION CONTROL BOARD**

Te.No. : 24010437/24014701/24020781

Fax No.: 24023516/24024068/24044531

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Mumbai 400 022.

"Your Service is our Duty"

No. MPCB/RO(BMW/ B-11)

Date: 05/01/2024

To,  
The Chairman,  
Central Pollution Control Board,  
Parivesh Bhawan, CBD Cum – Office Complex,  
East Arjun Nagar, Shahadara, Delhi – 110032.

**Sub:** Interim Report with respect to CPCB directions issued u/s 5 of EP Act, 1986 to Maharashtra Pollution Control Board regarding non-compliance of M/s Shakti Plastic Industries and M/s Technova Recycling Private Ltd.

- Ref:** 1. CPCB directions dated 26.10.2023, issued u/s 5 of EP Act, 1986 to Maharashtra Pollution Control Board regarding compliance of various provisions under Schedule II of Plastic Waste Management Rules, 2016 and amendment thereto i.e. Guidelines on Extended Producer Responsibility  
2. Letter issued by CPCB dated 8.12.2023 regarding compliance of aforesaid directions

Sir,

CPCB issued directions to Maharashtra Pollution Control Board on 26.10.2023 vide above reference 1, under Section 5 of the EPA, 1986 regarding compliance of various provisions under Schedule —II of Plastic Waste Management Rules, 2016, Guidelines on Extended Producer Responsibility (EPR), regarding non-compliances of M/s Shakti Plastic Industries and M/s Technova Recycling Private Ltd.

Accordingly, following action has been taken by Maharashtra Pollution Control Board:

**1. Shakti Plastic Industries**

A team for investigation of the matter was constituted of MPCB officials that are Regional Officer, Thane, Sub-Regional Officer (ROBMW) and Field Officer (ROBMW). The team conducted a visit on 08.11.2023 to the Shakti Plastic Industries, Gat No.158, 159, Nandgaon, Manor, Tal-Palghar. The team has submitted a detailed report. A copy of the report is enclosed herewith.

The report covers following aspects:

1. Chronology of the consent granted, plastic EPR registration and physical verification.
2. Key observations regarding details of industry process and documents along with details of plant machinery's processing capacity.
3. Observations during the visit.

Page 1 of 4

4. Conclusions and recommendations as follow:
  - a. Shakti plastic industries has 26 machineries for plastic waste processing with production capacity (as per invoices/ data sheets provided by industry for the machinery) of minimum of 2.32 lakh ton per annum to maximum of 4.51 lakh ton per annum of production, which is in line with the consented capacity and plastic EPR registration quantity of 2,88,000 ton per annum.
  - b. Electricity bills submitted by industry are in line with consented plastic waste processing of capacity of industry.
  - c. Physical verification of the industry was conducted as per SOP formulated by CPCB.
  - d. it is noted that the industry has also generated some of the EPR credits for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic/granules.
  - e. Shakti plastic industries has submitted soft copies of around 17,800 GST invoices for the plastic waste for plastic EPR portal of CPCB website. In view of the voluminous data, and also it was not possible to come up with an opinion w.r.t. quantity of actual plastic waste processing carried out by the industry. Therefore, it is recommended that a Chartered Account be appointed for verification of the invoices by Central Pollution Control Board.

## **2. M/s Technova Recycling Private Ltd.**

A team for investigation of directions to MPCB reg. M/s Technova Recycling Private Ltd. was constituted comprising of Regional Officer, Kalyan, Sub-Regional Officer (RO-BMW) and Field Officer (RO-BMW). The team conducted visit on **12.12.2023** to M/s. Technova Recycling India Pvt. Ltd. Located at Sr. No - 147, **GALA NO. 5-8**, Om Trilok Industrial Complex, Mumbai Nashik Highway, Village - Sonale, Tal - Bhivandi, Dist – Thane as per Consent. Copy of the investigation report is enclosed for ready reference.

During visit, it was observed that the industry has 06 machineries for plastic waste processing with production capacity (as per invoices/ data sheets provided by industry for the machinery) for capacity of 91,440-1,01,520 ton per annum of production, which is in line with the consented capacity and plastic EPR registration quantity of 86,400 ton per annum.

The report covers following aspects:

1. Chronology of the consent granted, plastic EPR registration and physical verification.
2. Key observations regarding details of industry process and documents along with details of plant machinery's processing capacity.
3. Observations during the visit and non-compliances-
4. OEM (Original Equipment Manufacturers) receipts (with capacity) were submitted by the industry for 2 agglomerators and one grinder. Receipts (without capacity) along with quotation/ estimates (including capacity) were submitted for two agglomerators and one grinder.
5. The industry has obtained Consent to Operate for Survey No - 147, GALA NO. 5-8. However, during the visit, it was noted that the industry has operation in gala no.

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- 1,7,8 and 9 of the complexes. The industry has stopped operation in Gala No 5 and 6 and started operation in gala no. 1 and 9 at the same premises without consent amendment. Industry did not submit land agreement for the gala No. 1.
6. It was noted that the connected load for industry's electricity connection was 75 HP as per electricity bill submitted for gala No. 5 (electricity connection attached for gala no. 5,6,7,8). Electric capacity of the machineries given in above Table No. 1, whereas it was noticed that electric capacity of agglomerator-2 was 120 HP as per the purchase bill provided by the industry. However, the same capacity was not visible on the agglomerator-2. When enquired to the industry representative about the higher electrical capacity (120 HP) of the agglomerator-2 than the connected load (75 HP), they informed that they have changed the motor of the agglomerator to 60 HP. Therefore, the processing capacity of the agglomerator-2 will reduce. The industry did not submit the bill for the changed motor.
  7. Industry has submitted certificate of installed capacity by Chartered Engineer, which has submitted that the capacity is 1,04,832 MT/annum by reviewing the records of the industry.
  8. Electricity consumption of the plant for FY 2022-23 i.e. 42,781 kWh corresponds to 2,139 tonnes of plastic grinding (rough grinding). Therefore, electricity consumption seems to be considerably less than the consented processing capacity and EPR certificates.
  9. It is noted that the industry has also generated EPR credits for Services provided towards collection and recycling and not only for the requisite actual sales of recycled plastic/granules.
  10. Technova Recycling India Pvt. Ltd, Thane has submitted soft copies of 3378 GST invoices for the plastic waste for plastic EPR portal of CPCB website. In view of the voluminous data, and also it was not possible to come out with opinion w.r.t. quantity of actual plastic waste processing carried out by the industry. It is recommended that the financial aspect of the EPR certificates and GST invoices may be scrutinized through Chartered Accountant by Central Pollution Control Board.

MPCB has issued Show Cause Notice (SCN) for closure to M/s Technova Recycling Private Ltd. On 02/01/2024. Copy of the SCN is enclosed for ready reference.

It is also submitted that further detailed enquiry into the financial aspects regarding generation of EPR certificates on the basis of GST invoices, is required to be carried out through the Chartered Account firm for the industries by Central Pollution Control Board. After completion of the enquiry, suitable action will be taken on the industry and will be communicated to the Central Pollution Control Board.

Yours faithfully,

  
(Dr. Avinash Dhakne, IAS)  
Member Secretary

**Copy Submitted to:**

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- 1) The Director, Ministry of Environment & Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi – 110 510.
  - 2) The Regional Director, Pune, Central Pollution Control Board
  - 3) Chairman, Maharashtra Pollution Control Board (MPCB)
- Copy to:** Regional Officer (BMW), MPCB

**Joint Inspection of M/s Shakti Plastic Industries (PWP - recycler)**

**Inspection Team** : 1. Sh. Nischal C, Sc. D, CPCB RD Pune  
 2. Smt. Yogesh Chandra, Sc. C, CPCB Delhi  
 3. Sh. Sandeep Shinde, Field officer, MPCB  
 4. Sh. Sanjay More, SRO, MPCB  
 5. Sh. Tapas Ukil, Sc .B, CPCB RD Pune  
 6. Sh. Mayank Raj Purbey, Sc. B, CPCB Delhi

**Date of Inspection** : 30/01/2024 to 31/01/2024

**Report of Joint Inspection**

S. No	Items	Remark
	<b>PART I: ONSITE AUDIT</b>	
1	Verify all the details provided in application form	Annexure-I
2	<b>Procurement Section</b>	
a	Please call up randomly selected at least 05 suppliers to verify actual procurement details of plastic waste by PWP (source of PW, category & quantity of plastic waste supplied) and provide the following information.	<ol style="list-style-type: none"> <li>1. Kalpna Enterprises, Patparganj, New Delhi (~100 Ton/month)</li> <li>2. Aditya Polymers, Hyderabad, Telangana</li> <li>3. K. R. Polymers, Bangalore (~200-300 Ton /month)</li> <li>4. Chennai Polymers, Chennai (~900 Tons /month)</li> <li>5. Shreyas Packaging, Palghar, Maharashtra (~5-6 Ton/month)</li> </ol>
i	No. of suppliers contacted	05
ii	No. of suppliers for which supplier details could be verified.	05
iii	No. of suppliers for which PW category/ Quantity/both could not be verified. Please provide details.	As per details provided in Section 2a, the total quantity of plastic waste provided by the four suppliers (as confirmed by them) is of the order of ~15600 TPA. However, the corresponding quantity reported on the EPR Portal by the same suppliers is 3,18,77,080.29 Tons.

b	Please physically visit at least one of the suppliers contacted in 'a' above and provide the following details	M/s. Shreyas Packaging, Palghar Maharashtra was visited physically. The unit is supplying BOPP tapes (scrap) to M/s. Shakti Plastic Industries.										
i	No. of suppliers visited	01										
ii	No. of suppliers for which supplier details could be verified	01										
iii	No. of suppliers for which PW category/Quantity/Both could not be verified	0										
iv	No. of suppliers for which PW quantity could be verified	01										
C	Please confirm if adequate space has been provided for storage of plastic waste (Yes/No) If no, please provide details of the same.	<p>Yes</p> <p>The industry has provided 02 sheds for Raw materials storage and segregation with a total area 4200 m<sup>2</sup>. Further, it is observed that the facility is also using an open area of about 5600 m<sup>2</sup> for storage of raw materials, which is not cemented/concreted.</p> <p>Details of plant layout is provided in <b>Annexure-II</b>.</p>										
<b>3</b>	<b>Production Section</b>											
a	Is plant & machinery installed & commissioned in the unit as per the information declared in the Application form (Yes/ No) If no, please provide details of the same.	<p>No</p> <p><b>a) Details of plant machinery as per EPR Portal:</b></p> <p>Details of machineries provided by the unit on EPR portal is given in the <b>Table 1</b> given below -</p> <table border="1"> <thead> <tr> <th>Machines (at EPR Portal) (1)</th> <th>Number (2)</th> <th>Power rating(KWH) (Corresponding to the number of units reported in Column (2) (3)</th> <th>Processing Capacity (TPA) (4)</th> </tr> </thead> <tbody> <tr> <td>Extruders</td> <td>04</td> <td>888</td> <td>14100</td> </tr> </tbody> </table>			Machines (at EPR Portal) (1)	Number (2)	Power rating(KWH) (Corresponding to the number of units reported in Column (2) (3)	Processing Capacity (TPA) (4)	Extruders	04	888	14100
Machines (at EPR Portal) (1)	Number (2)	Power rating(KWH) (Corresponding to the number of units reported in Column (2) (3)	Processing Capacity (TPA) (4)									
Extruders	04	888	14100									

		Agglomerator	07	345	8400								
		Grinders	07	135	9360								
		Squeezer machine	01	122	6000								
		Washing Lines	02	843	3200								
		<b>Total</b>	<b>21</b>	<b>2333</b>	<b>-</b>								
<p>As per details given above, all machinery as reported in the Registration application were found in the plant premises.</p> <p>Following additional machinery was also found in the plant. Details given in <b>Table 2</b> below:</p> <table border="1" style="width: 100%; border-collapse: collapse; margin: 10px 0;"> <thead> <tr> <th style="width: 70%;">Additional Machines</th> <th style="width: 30%;">No.</th> </tr> </thead> <tbody> <tr> <td>Extruders</td> <td style="text-align: center;">02</td> </tr> <tr> <td>Agglomerators</td> <td style="text-align: center;">02</td> </tr> <tr> <td>Grinders</td> <td style="text-align: center;">6</td> </tr> </tbody> </table> <p style="text-align: center;"><u>1 Extruder , 3 Agglomerator and one grinder were found under maintenance during the inspection</u></p>						Additional Machines	No.	Extruders	02	Agglomerators	02	Grinders	6
Additional Machines	No.												
Extruders	02												
Agglomerators	02												
Grinders	6												
<p>b Please conduct trial run of plant (~ 1 hr) at maximum capacity to assess actual processing capacity (TPH);</p>	<p>Process Flow Diagram as per application submitted on the EPR Portal is given below:</p> <div style="border: 1px solid black; padding: 10px; margin: 10px 0;"> <p style="text-align: center;"><b>SHAKTI PLASTIC INDUSTRIES</b> GUT No.159, VILLAGE NANDGAON, TURFE MANOR, PALGHAR</p> <p style="text-align: center;"><b>MANUFACTURING FLOW CHART</b></p> <pre> graph LR     1[1. RAW MATERIAL Plastic Waste &amp; Scrap] --&gt; 2[2. Sorting Qualitywise/ Gradewise]     2 --&gt; 3[3. Grinding &amp; Washing]     3 --&gt; 4[4. Agglo of film grinding]     4 --&gt; 5[5. COLORING Pigment is added to grinded or agglo material in mixer m/c]     5 --&gt; 6[6. EXTRUSION Pigment mixed material feeded to extruder]     6 --&gt; 7[7. FINISHED MATERIAL Strand from extruder is cut to form Plastic Granules]             </pre> </div> <p>As per the process flow diagram, the unit follows a series of operation i.e. the product from grinder is being channelled through agglomerator and then through extruders.</p> <p><b>Details of trial Run (~1hr):</b></p>												

		<p>The trial run was conducted as per the details (Plant machinery and Process Flow Diagram) provided in the application form. 04 Extruders, 06 Agglomerators, 06 Grinders, 01 squeezer, and 02 washing lines were operational, where in 01 grinder and 01 agglomerator were under maintenance. (Refer Table 1 above)</p> <p>Following are the observations:</p> <p><b>a. Quantity of recycled plastic produced: 1.35 TPH</b>  <b>b. Power Consumption: 44 KWH</b>  <b>c. Wastewater Generation: 3000 lit/hr</b></p>
c	No. of hrs plant is operational per day	24
d	No. of days the Plant is operational per year	313
e	Plastic Waste Processed during the day of Audit (T)	<p>Based on the trial run, recycled plastic produced = <math>1.35 \times 24 = 32.4</math> TPD</p> <p><b>Plastic Waste Processed: <math>32.4/0.9 = 36</math> TPD</b></p>
f	Power consumption during the day of Audit (KWH)	<p>As per meter reading captured during the trial run (~1 hour), power consumption is 44 KWH. Similarly, power consumption for a day shall be = <math>44 \times 24 = 1056</math> KW.</p>
g	Average monthly power consumption (Based on (e) &(f) above and the Average monthly production) (KWH) ((d/c)*No. of Working days/ month)	<p>Accordingly, Average Monthly power consumption as per the trial run = <math>44 \text{KWh} \times 24 \text{ hrs} \times 26 \text{ days/month} = 27,456</math> KWh</p> <p>Average monthly production = <math>1.35 \times 24 \times 26 = 842.4</math> Tons per Month</p>
h	Average monthly power consumption (Based on Electricity Bill of last three months) as per details of power consumption of machinery installed (random check to be	<p>Average Monthly power consumption as per electricity bills of 3 months (i.e. September'23 to November'23) = <b>17,455 KWH</b></p> <p>Copy of electricity bills is provided at <b>Annexure-III.</b></p>

	carried out for one of the four quarters (Q1 to Q4) in a FY year)	
i	Is DG Set also supplying power to the Unit; If yes, please provide details including total capacity (KWH)	No
j	Are values obtained in (g) & (h) above comparable (Yes/ No) If "No", please provide details of the same	No Actual power consumption is 64% of the assessed power consumption required for production of 1.35 TPH of recycled plastic as observed during the trial run.
K	Is Area provided for storing finished products adequate (Yes/No) If "No", please provide details of the same.	Yes
l	Are Procurement details of added additives in conformity with production details (Yes/No) If no, please provide details of the same.	Following additives are being used as fillers: <ul style="list-style-type: none"> <li>● Lime powder</li> <li>● Moisture powder</li> <li>● Carbon</li> <li>● Filler</li> <li>● Pigments</li> </ul> Details of additives purchased as provided by unit, during 2022-23 at <b>Annexure-IV</b> .
m	Actual Production capacity (As per Audit team observations) (TPA) (Assessed Production capacity (TPH) * No. of Working hrs/day * No. of working days/ year	As per flow diagram available on EPR portal the final product is pellets/chips obtained through extruders. The maximum production capacity assessed from the 4 nos. of extruders is $1.35*24*313 = 10,141.2$ TPA

n	Deficit in actual production capacity as compared (As per Audit) to the registered production capacity (TPA)	<p>Yes</p> <p>Registered production capacity as per EPR portal: 2,88,000 TPA</p> <p>Maximum assessed capacity for recycled product = <math>1.35 * 24 * 313 = 10,141.2</math> TPA</p> <p><b>Observed deficit: 2,77,858.8 TPA</b></p>
o	<p>Is Registered processing capacity in conformity with the plant &amp; machinery installed in the unit</p> <p>Please read the plant &amp; machinery details together with the process flow diagram (Yes/No) If no, please provide details of the same.</p>	No; Details at Section “n” may be referred to
p	Have necessary electrical / water supply connections being provided to the plant & machinery (Yes/ No) If no, please provide details of the same..	Yes
q	Actual Processing capacity (TPA) as per Audit Team observations	<p>Registered production capacity on EPR portal: 2,88,000 TPA</p> <p>Maximum assessed capacity for recycled product = <math>1.35 * 24 * 313 = 10,141.2</math> TPA</p> <p><b>Observed deficit: 2,77,858.8 TPA</b></p>
4	<b>Waste Water generation and disposal</b>	

a	<p>Is the unit complying with CTO Conditions (Yes/ No) If no, please provide details of the same?</p> <p>Please refer to the SPCB/PCC monitoring details to check compliance with emissions &amp; effluent standards.</p>	<p>No</p> <ul style="list-style-type: none"> <li>As per the conditions stipulated in CTO, the unit shall have ETP with capacity 3.0 m<sup>3</sup>/day, whereas the unit is treating wastewater of approximately 27 m<sup>3</sup>/day as per the logbook maintained by the unit.</li> <li>No OCEMS installed</li> <li>No flow meters at inlet and outlet were found installed.</li> </ul> <p>Copy of CTO issued by MPCB is provided at <b>Annexure - V</b>.</p>
b	<p>Whether ETP is installed &amp; operational (Yes/No) If no, please provide details of the same..</p>	<p>Yes, the ETP was found to be operational during the trial run.</p> <p>However, as per the log sheet submitted by the unit, the ETP has only operated for a time period of ~9 hrs each day. Details of log sheet of wastewater treatment is provided at <b>Annexure - VI</b>.</p>
c	<p>ETP Capacity (KLD)</p>	<p>As per CTO, unit shall have ETP with capacity 3.0 m<sup>3</sup>/day. No information regarding capacity of wastewater treatment was found at the installed ETP.</p>
<p><b>5 Solid Waste Management</b></p>		
a	<p>Whether solid waste is being generated in the production process (Yes/No) If no, please provide details of the same.</p>	<p>Yes, Sludge from ETP is being generated while process waste generated (i.e. plastic waste) is re-used in the production process.</p>
b	<p>If yes, storage area ( m<sup>2</sup>)</p>	<p>~100 m<sup>2</sup></p>
c	<p>Quantity of such solid waste generated (kg/d )</p>	<p>~5 kg/month (~0.2 kg/day)</p>
d	<p>Disposal Details (Physically verify and check relevant documents)</p>	<p>ETP Sludge is being sent to TSDF site of Taloja of Mumbai Waste Management Ltd. The copy of agreement is attached here as <b>Annexure-VII</b>.</p>
<p><b>6 Sales Section</b></p>		

a	Compare Invoice data with GST Statement and confirm that GST paid as per GST Statement is the same as per the consolidated invoice data for the period ((random check to be carried out for one of the four quarters (Q1 to Q4) in a FY year) – If No, please provide details	<p>The industry has made <b>698</b> sale entries on EPR portal till date i.e. 08.02.2024. Out of which, for 228 entries, invoices for sale of product are not uploaded by the unit.</p> <p>As per the invoice details submitted on EPR portal, the GST paid for sales of product (for FY 2022-23) = <b>Rs. 5,59,48,493.5/-</b></p> <p>GST amount paid as per GSTR-1 form (for FY 2022-23) = <b>Rs. 14,26,19,539/-</b></p>
b	Please randomly select at least 10 GST invoices uploaded on EPR portal and provide the following:	
i	No. of invoices selected	10
ii	Please provide no. of invoices in which Type/ Quantity / both of the finished product in the invoice is not in conformity with the information provided on the EPR portal. (Yes/ No). Please provide details of the same	The sale invoices ( <b>10</b> ) submitted by the unit were randomly checked. It was observed that invoices issued for services have been uploaded at EPR portal by the unit instead of sale of recycled product.
c	Please call up at least 5 such finished product buyers of the aforementioned selected invoices to verify actual sales of finished product	<ol style="list-style-type: none"> <li>1. BASF India Limited</li> <li>2. Adama India Pvt Limited</li> <li>3. Gujarat Co-operative Milk Marketing Fed Ltd.</li> <li>4. Balaji Wafers Pvt. Ltd.</li> <li>5. Rajdhani Flour Mills Limited</li> </ol>
d	No. of buyers contacted	05
e	No. of buyers for which type / quantity / both of finished product sold could not	<p>05</p> <p>None of the five units confirmed that they had procured recycled Plastic from M/s Shakti Plastics. It was informed that they had</p>

	be verified. Please provide details	only procured EPR only EPR certificates from M/s. Shakti Plastics India.
7.	<b>Please upload short embedded geotagged video of the Unit on the EPR Portal clearly showing plant &amp; machinery while operating, raw material &amp; finished product storage area of duration 45-60 Sec.</b>	Uploaded on EPR portal
8.	<b>EPR Certificate generation Status</b>	
a	Please check all the sales invoices of finished product uploaded on EPR portal with the data uploaded on the EPR Portal for the following:	Covered in below sections
b	No. of sales invoices uploaded on EPR portal	698
c	No. of sales invoices for which finished product type/ quantity/both is not in conformity with data uploaded on the EPR Portal. Please provide details	The industry has made 698 sale entries on EPR portal till date. Out of which, for 228 sale entries, invoices have not been uploaded. Out of the remaining 470 invoices uploaded on EPR portal, 468 no. of the invoices have been issued for services provided by the unit while 2 nos. of invoices have been uploaded for sale of grinded waste corresponding to a quantity of <b>11.6 Tons</b> .
d	No. of sales invoice for which GST paid is in conformity with the data uploaded on the EPR Portal	Please refer section "c" above

e	Are the invoices uploaded in conformity with the stipulated requirements prescribed in CPCB guidance manual (Yes/No)? If No, please provide details.	No, please refer section "c" above
f	Total Quantity of finished product (MT) sold as per invoices uploaded on CPCB portal.	Only 2 invoices, corresponding to sale of grinded plastic waste of quantity <b>11.6 Tons</b> uploaded on the EPR Portal. No invoice uploaded for the sale of recycled plastic.
g	Are all GST E-invoices generated towards the sale of finished products? (Yes/No)  If no, please details of value (MT) of EPR Certificates for which uploaded invoice is not found to be in order w.r.t CPCB guidance document and also cite type of discrepancy/ non-compliance (w.r.t, product, wrong GST etc.)	No, please refer section "c" above
9	<b>List out the non-compliances observed</b>	Key observations and non-compliances listed below
10	<b>Signature of the Auditing Team with Name and Designation</b>	....(at the end of report)...

**Key observations and non-compliances:**

1. The facility is located at Gut no 158 & 159 Nandgaon, Palghar, and as per the plant layout, the total area of the plant including the storage sheds (10,720 m<sup>2</sup>) and open area (5,600m<sup>2</sup>) is **16,320 m<sup>2</sup>**. The mentioned area is more than the area provided at EPR portal i.e. 10,000 m<sup>2</sup>.
2. Approximately 125 workers were observed working in the premises during the visit and the plant was operational.
3. Assessed production capacity as per the trial run conducted by the inspection team was found to be much less than the Registered processing capacity of the unit. The assessed production capacity of the unit is **10,141.2 TPA** as per the trial run conducted by the inspection team, wherein the Registered Processing capacity is 2,88,000 TPA. The trial run was conducted as per the details (Plant machinery and Process Flow Diagram) provided in the application form.
4. Assessed Average Monthly power consumption for production of **10,141.2 TPA** recycled product was found to be less than the actual power consumption as per the electricity bills. Assessed Average Monthly power consumption as per the trial run is **27,456 KWh** for production of 842 TPM i.e. 10,141.2 TPA. However, average Monthly power consumption as per electricity bills of 3 months (i.e. September'23 to November'23) is **17,455 KWH** which is 64% of the assessed power consumption required for production. Based on the electricity consumption, the actual production for a year is assessed as 6447 TPA.
5. It was observed that intermediaries including grindings/ agglomerates were being generated from agglomerators and grinders listed in Table 1. The inspection team also assessed the production capacity of such machines and the same was found to be 64,377.45 TPA of which 45,892 TPA is from grindings and 18,485 TPA is from agglomerates.
6. As per the clause 3.0 of EPR guidelines 'Recycling' means the process of transforming segregated plastic waste into a new product or raw material for producing new products. Accordingly, the PWP (recyclers) can be registered on the EPR portal for production of pellets/chips/products (process code R1 to R6) and EPR certificates can be generated for the sale of the same. Grindings & agglomerates of plastic waste does not amount to transforming of plastic waste and hence cannot be considered as product from "Recycling process". Also, as per clause 5 (a) of the Plastic Waste Management Rules, 2016, "*plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as*

*Guidelines for Recycling of Plastics, as amended from time to time*". And as per the Indian standard IS 14534:1998 titled *Guidelines for Recycling of plastics*, the process of recycling of plastic waste includes *"the cleaned and washed material as obtained in 7.3.1 may be blended with additives, processing aids, pigments etc., as the case may be, and finally granulated by using appropriate screen mesh for filtration of contaminants and impurities"*.

7. As per the MPCB consent issued to facility, the consented production capacity of the facility w.r.t. production of Plastic Granules & Reprocess Plastic Granules (with & without washing) is about 2,10,000 MTA; and w.r.t. Plastic Grinding & Agglomerate - semi-finished product (with & Without Washing Activity) is about 78,000 MTA. Copy of CTO of the unit is at Annexure - V.
8. Additional machineries were found installed which were not included in the original application, details of the same are given in Table 2 of the Report. Procurement invoices of such machines giving details of processing capacity, power rating, company name, manufacturing date etc. were not available. However, capacity (in kg/hr) printed on plain paper was pasted on each machine which could not be authenticated by the inspection team. The machines appeared to be quite old to the inspection team and many of such invoices were not issued in the unit's name.
9. During the inspection, plastic waste other than packaging waste such as car bumpers, trays, pipes, wire rolls, chairs etc. were found to be stored in the raw material storage section and the same were also being processed through grinders for production of HDPE & PET chips. EPR Certificates cannot be generated either through processing of non-packaging material as per provision of EPR Guidelines.
10. Appropriate sales invoices of recycled products were not found uploaded on the EPR Portal by the unit. The industry has made 698 sale entries on EPR portal till date. Out of which, only 2 invoices, correspond to sale of grinded plastic waste of quantity 11.6 Tons uploaded on the EPR Portal. No invoice has been uploaded for the sale of recycled plastic on the EPR Portal. 468 no. of the invoices have been issued for services provided by the unit. For remaining 228 sale entries, invoices have not been uploaded.
11. The sale of recycled plastic was not confirmed by the buyers as claimed by the unit. None of the five units contacted by the inspection team, to whom the unit claimed that it had sold recycled plastic on the EPR Portal, confirmed that they had procured recycled Plastic from M/s Shakti Plastics. It was informed by these five units that they had only procured EPR certificates from M/s. Shakti Plastics India.

12. The unit is treating wastewater of approximately 27 m<sup>3</sup>/day as per the logbook maintained by the unit which is in contradiction of the conditions stipulated in CTO issued by Maharashtra SPCB as per which the unit shall have ETP with capacity 3.0 m<sup>3</sup>/day.

### RECOMMENDATIONS

13. Environmental compensation (EC) corresponding to the quantity of EPR Certificates generated by the Unit to be levied by the MSPCB as none of the invoice uploaded on the EPR Portal was found to be meeting the requirements stipulated in the Guidance Document developed by CPCB. Also, none of the buyers confirmed procurement of recycled plastic from the Unit.
14. MSPCB to take further necessary action against the unit in accordance with provision of EPR Guidelines and Directions dated 26.10.23 issued by CPCB.
15. MSPCB to review the Consent and Registration granted to the Unit in view of points enumerated in the Observation section of the Report.



(Nischal C)  
Sc. D, CPCB RD Pune



(Yogesh Chandra)  
Sc. C, CPCB Delhi



(Tapas Ukil)  
Sc. B, CPCB RD Pune



(Mayank Raj Purbey)  
Sc. B, CPCB Delhi



(Sandeep Shinde)  
FO, MPCB



(Sanjay More)  
SRO, MPCB

## Details of Application form

1.	Company Details	Yes/No	Remarks
a.	PAN	Yes	-
b.	CIN (wherever applicable)	Yes	-
c.	GST	Yes	-
2.	Plot Area		<p>As per the information provided by the industry, the total area of all sheds- 10,720 m<sup>2</sup> and open storage area is 5600 m<sup>2</sup> as detailed in following:</p> <ul style="list-style-type: none"> <li>● Raw material storage and segregation (02): 4200 m<sup>2</sup></li> <li>● Washing and agglomeration process (01): 1400 m<sup>2</sup></li> <li>● Grinding &amp; agglomeration process (01): 2800 m<sup>2</sup></li> <li>● Extrusion process &amp; finished product storage (01): 2320 m<sup>2</sup></li> <li>● Total area: 4200 + 1400 + 2800+ 12320 = <b>16320 m<sup>2</sup></b></li> </ul> <p>Apart from the above, there are open areas/spaces available, the area of these spaces is yet to be provided by the facility. Thus, the total plot area (Gut No.-158 &amp; 159) is more than 10,000 sqm. which is mentioned in the EPR Portal.</p>
3.	No. of Workers	Yes	Total workers observed : approx. 125
4.	GPS Location of unit	Yes	Latitude: 19.735468 Longitude : 72.915976
5.	Authorised person	Yes	Mr. Rahul Poddar (Owner) Mr. Yogesh Sharma (Accountant)
a.	PAN	Yes	-
b.	Aadhar	Yes	-
6.	Registration (Fresh/Renewal)	Yes	Fresh

7.	<b>Process Flow Diagram</b>	<b>No</b>	Variation observed w.r.t to the flow diagram provided on portal and procedure being followed at the unit operations. Process flow diagram as submitted on EPR portal is attached as <b>Annexure-VIII</b> .					
8.	<b>Consent Valid (Yes/No)</b>	<b>Yes</b>	Copy of Consent to Operate issued by SPCBs/PCCs at <b>Annexure-V</b>					
9.	<b>Authorization under Hazardous Waste Rules Valid (Yes/No/NA)</b>	<b>NA</b>						
10.	<b>Uploaded Pictures (embedded with geotag)</b>							
a.	<b>Raw Material</b>	<b>Yes</b>	Geotagged pictures of the plant during the inspection is provided In <b>Annexure -IX</b>					
b.	<b>Production Area</b>	<b>Yes</b>	Geotagged pictures of the plant during the inspection is provided In <b>Annexure -IX</b>					
c.	<b>Packaging Area</b>	<b>Yes</b>	Geotagged pictures of the plant during the inspection is provided In <b>Annexure -IX</b>					
11.	<b>Plant Machinery Details</b>							
	<b>S. No</b>	<b>Machine</b>		<b>Power Rating</b>		<b>Processing Capacity (TPA)</b>	<b>Assessed capacity (TPA)</b>	
		<b>Given details</b>	<b>Y/N</b>	<b>Given details</b>	<b>Y/N</b>	<b>Given details</b>	<b>Y/N</b>	<b>As per Trial Run (~1 hr)</b>
	1	120mm Thermoplastic Extruder	Y	165	Power rating could not be verified	1000	N	2253.6
	2	Squeezer Machine	Y	122	-do-	6000	N	7136.4
	3	PP/PE/MLP washing plant	Y	563	-do-	2300	N	-
	4	PP/PE/MLP washing plant	Y	280	-do-	900	N	-

5	Agglomerator	Y	75	-do-	2000	N	4144.4
6	Agglomerator	Y	75	-do-	2000	N	3679.4
7	Agglomerator	Y	75	-do-	2000	N	Under maintenance
8	Agglomerator	Y	30	-do-	600	N	2059.5
9	Agglomerator	Y	30	-do-	600	N	2868.5
10	Agglomerator	Y	30	-do-	600	N	1603.8
11	Agglomerator	Y	30	-do-	600	N	7192.5
12	Grinder	Y	26.25	-do-	2880	N	10296.1
13	Grinder	Y	22.50	-do-	1440	N	5625.3
14	Grinder	Y	18.75	-do-	1080	N	6077.2
15	Grinder	Y	18.75	-do-	1080	N	7812.5
16	Grinder	Y	18.75	-do-	1080	N	9154.8
17	Grinder	Y	15	-do-	900	N	6926.1
18	Grinder	Y	15	-do-	900	N	Under maintenance
19	120mm Thermoplastic Extruder	Y	276	-do-	3500	N	3380.4
20	Twin Screw Extruder	Y	216	-do-	4800	N	1878
21	Extruder for PPR	Y	231	-do-	4800	N	2629.2

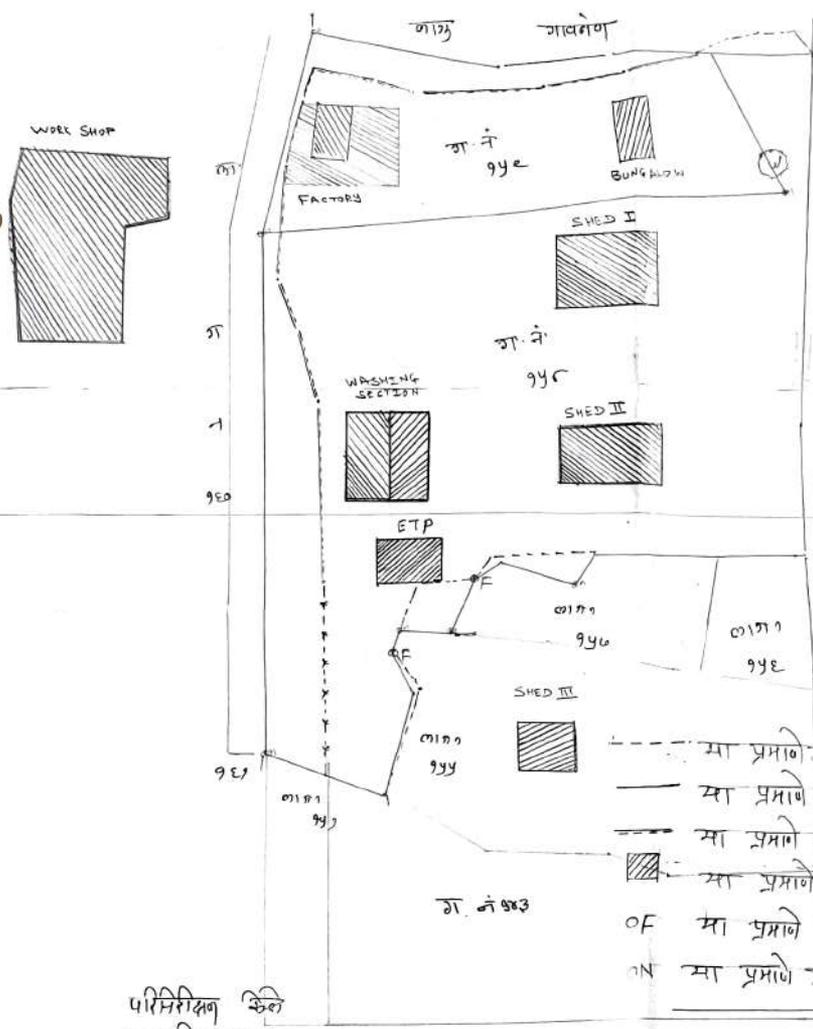
<p><b>Note:</b> Additional 6 grinders, 2 agglomerator, 2 extruders were found installed in the premises. Details of machine is at <b>Table 2</b> of the report.</p> <p>Invoices of machine as provided by the unit is attached as <b>Annexure X</b>.</p>							
<b>12.</b>	<b>Plastic Waste Processing / Packaging Material Production capacity</b>						
	<b>PWP</b>	<b>Processing Code mentioned at portal</b>		<b>Production Capacity (TPA) as mentioned on EPR portal</b>		<b>Product</b>	
		<b>Given details</b>	<b>Y/N</b>	<b>Given details</b>	<b>Y/N</b>	<b>Given details</b>	<b>Y/N</b>
<b>1.</b>	<b>Cat-I</b>	<b>R1</b>	<b>Y</b>	<b>50000-HDPE</b>	<b>N</b>	<b>HDPE</b>	<b>Y</b>
<b>2.</b>	<b>Cat-I</b>	<b>R1</b>	<b>Y</b>	<b>10000</b>	<b>N</b>	<b>PET</b>	<b>Y</b>
<b>3.</b>	<b>Cat-II</b>	<b>R2</b>	<b>Y</b>	<b>105000</b>	<b>N</b>	<b>LDPE</b>	<b>Y</b>
<b>4.</b>	<b>Cat-II</b>	<b>R2</b>	<b>Y</b>	<b>40000</b>	<b>N</b>	<b>PP</b>	<b>Y</b>
<b>5.</b>	<b>Cat-II</b>	<b>R2</b>	<b>Y</b>	<b>10000</b>	<b>N</b>	<b>PS</b>	<b>Y</b>
<b>6.</b>	<b>Cat-III</b>	<b>R3</b>	<b>Y</b>	<b>73000</b>	<b>N</b>	<b>MLP</b>	<b>Y</b>
<p>As per flow diagram provided on EPR portal the recycled product is obtained through extruders. The assessed production capacity for Extruder is <math>1.35 * 24 * 313 = 10141.2</math> TPA</p>							
<b>13.</b>	<b>Sanctioned Power load</b>				<b>Y/N</b>		<b>Remarks</b>
<b>a.</b>	<b>Electricity Bill</b>				<b>No</b>		The unit has declared sanctioned power load of 1788 KW on the EPR portal.
<b>14.</b>	<b>Waste Management Details</b>						Yes
<b>15.</b>	<b>Pollution Control Measures</b>						ETP is installed for waste water treatment
<b>16.</b>	<b>Disaster Management Plan</b>						
<b>a.</b>	<b>Onsite</b>						Yes
<b>b.</b>	<b>Offsite</b>						Yes

मौजगीचे कारखाने अजिदार विनोद लिखनाय 837 विनोद वन मालाड (प.) चिचोळी फार्म एस - जी. रोड  
 मुंबई ६० यांच्या दिनांक २५/१२/२०१० च्या अग्रिलिखन प्रौढी - नोंदगोव तर्फे मनोर ता. पालघर येथील गट नंबर  
 १५८, १५९ ची वहीवही प्रमाणे मौजगी करून अभिलिखा चुसाद तयार करणेचे अलिकल नकारा.

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 वकीलनाम निरपेक्ष

डा. तातडे (गो. र. नं. १२५) २०१०

मौजगीचे कारखाने अजिदार विनोद लिखनाय 837 विनोद वन मालाड (प.) चिचोळी फार्म एस - जी. रोड  
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LIST OF MACHINERS

SR	AREA	MACHINE NAME	NO.
1	FACTORY	EXTRUDER	5
		AGLOMERATOR	3
		GRINDER	2
2	WASHING SECTION	ARMY'S MACHIN	2
		AGLOMERATOR	2
		SHREDDER	1
3	SHED I	AGLOMERATOR	2
		STOCK	-
4	SHED II	STOCK	-
5	SHED III	AGLOMERATOR	1
		GRINDER	1
6	WOK SHOP	GRINDER	5
		SHREDDER	1
		EXTRUDER PART	1
		MACHINER PART	1

- सहाय्यतीच्या रिवाजाने
- मा प्रमाणे अजिदार यांची वहीवही आहे.
  - मा प्रमाणे अभिलिखा चुसाद तयार कराची हद्द आहे.
  - मा प्रमाणे जगेवट भिंत आहे.
  - मा प्रमाणे जगेवट वीथी वीथीची हद्द असत.
  - OF मा प्रमाणे जगेवट कायम दगड असत.
  - ON मा प्रमाणे अजिदार यांच्या हद्दीच्या वहीवही खुणा दाखविलेले आहे.

परिमित्तक किले  
 सही X-X-X  
 छापीली कोपीक

सही X-X-X  
 सहाय्यतीच्या रिवाजाने  
 सहाय्यतीच्या रिवाजाने  
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 सहाय्यतीच्या रिवाजाने  
 सहाय्यतीच्या रिवाजाने

खरी प्रत  
 मुळावलेय सहाय्यक  
 उप अधीक्षक मुजी अलिकल  
 पालघर



प्रमाण १ : १०००  
 मौजगीचे कारखाने X-X-X  
 चुसाद तयार  
 मौजगीचे दिनांक २०/१२/२०१०



## Maharashtra State Electricity Distribution Co. Ltd.

BILL OF SUPPLY FOR THE MONTH OF **SEP-2023**

202309154150839

GSTIN:27AAECM2933K1ZB

Website:www.mahadiscom.in

HSN CODE:27160000

PALGHAR MINI CIRCLE - 541 PALGHAR O&amp;MD - 543 PALGHAR - 162

Consumer No. : 004059022790

Consumer Name : M/S SHAKTI PLASTIC INDUSTRIES

Address : GUT NO 159 VILLAGE NANDGAON  
TAL- PALGHAR DIST-THANE

Village: NANDGAON

Pin Code : 401404

BILL DATE	03/10/2023	60,02,600.00
DUE DATE	17/10/2023	
IF PAID UPTO	09/10/2023	59,76,070.00
IF PAID AFTER	17/10/2023	60,38,910.00

Last Receipt No./Date: 0009261183 / 02-09-2023

Last Month Payment : 25,25,000.00

Scale / Sector : Small Scale / Private Sector

Email : \*\*\*or@shaktipalasticinds.com

Mobile No. : 92\*\*\*\*38

Meter No. : 055-X1094860

Seasonal :

Load Shed Ind : INDUST

Sanctioned Load (KW): 1158

Connected Load (KW) : 1158.00

Urban/Rural : Rural

Express Feeder : Yes

Contract Demand (KVA) : 826.00

70% of Con. Demand (KVA) : 578.20

Feeder Voltage (KV) : 33

LIS Indicator :

Tariff : 102 HT-I A

old trf HT-I A

Date of Connection : 23/03/2000

Category : INDUSTRIAL

GSTIN :

Supply at : HT

Elec. Duty : 10 PART F

PAN : AAMFS7839M

Prev. Highest (Mth) : JUN

Prev. Highest Bill Demand (KVA) : 925

S.D. Held Rs. : 14,58,429.75

Addl. S.D. Demanded Rs. :

0.00

MIDC Zone: OTHER

Bank Guarantee Rs. : 0

S.D. Arrears Rs. :

26,53,300.00

## BILLING HISTORY

Bill Month	Units	Bill Demand(KVA)	Bill Amount
AUG-23	2,83,065	911	31,53,268
JUL-23	2,68,485	920	30,46,219
JUN-23	2,00,145	925	24,12,570
MAY-23	1,50,180	760	17,92,550
APR-23	2,37,870	767	26,06,033
MAR-23	2,08,890	897	24,36,382
FEB-23	2,05,328	769	22,86,244
JAN-23	1,66,553	867	20,10,529
DEC-22	2,24,655	847	25,12,685
NOV-22	2,46,480	757	26,46,377
OCT-22	1,87,853	746	21,00,001
SEP-22	1,72,935	881	20,67,145

CUSTOMER CARE Toll Free No.  
1912, 1800-233-3435, 1800-212-3435Rule & Procedure for Consumer  
Grievances Redressal is available  
at  
[www.mahadiscom.in](http://www.mahadiscom.in) -> consumer  
portal -> CGRF

For making Energy Bill payment through RTGS/NEFT mode, use following details

- o Beneficiary Name: MSEDCL
- o Beneficiary Account Number: MSEDHT01004059022790
- o IFS Code: SBIN0008965 (fifth, sixth and seventh character is zero)
- o Name of Bank: SBI Bank
- o Name of Branch: IFB, BKC Branch-MSEDCL

Disclaimer: Please use above bank details only for payment against consumer number mentioned in beneficiary account number.

Follow us on :



- Tariff Revised w.e.f. 01.04.2023. Tariff Order is available at Mahavitaran Portal.
- Physical Bills are not served. You can view and pay bill online at portal <https://wss.mahadiscom.in/wss/wss>
- Consumer can pay bill through portal using various online modes.
- As per Income Tax provision vide section 269 ST cash receipt of Rs. 2.00 lakhs and above will not be accepted by MSEDCL against any type of payment.
- As per MERC order dt. 24/02/2021, monthly energy bill payment in cash is limited Rs.5000/- w.e.f. 01/11/2021.
- As per GoM Notification dtd. 14.08.2020, rate of Electricity Duty for Part-F Industrial is revised from 9.3% to 7.5% from billing month Aug-20
- Activity: PLASTIC MOULDING FACTORY

## Important Message :

- Consumers can pay online using Net Banking, Credit/Debit cards at <https://wss.mahadiscom.in/wss/wss> after registration.
- Submit / update your E-mail id and mobile number to Circle office for receiving prompt alerts through SMS.
- Submit / update your PAN and GSTIN to circle office with copies of PAN and GSTIN for verification.
- Special desk is operational for HT Consumers, please contact : [htconsumer@mahadiscom.in](mailto:htconsumer@mahadiscom.in) for any clarification / query or grievance.
- This Electricity Bill should not be used for the address proof and as a proof of property ownership.
- For any payment to MSEDCL . ENSURE & INSIST for computerized receipt with unique system generated receipt number. Do not accept hand written receipt. Pay online to avoid any inconvenience.

## CURRENT CONSUMPTION DETAILS

Reading Date	KWH	KVAH	RKVAH (LAG)	RKVAH (LEAD)	KW (MD)	KVA (MD)
Current 30/09/2023	531486.000	549985.500	62989.000	24140.500	58.360	64.000
Previous 31/08/2023	515504.000	533541.500	59930.500	23995.000		
Difference	15982.000	16444.000	3058.500	145.500		
Multiplying Factor	15.000	15.000	15.000	15.000	15.000	15.000
Consumption	239730.000	246660.000	45877.500	2182.500	875.400	960.000
L.T. Metering	0.000	0.000	0.000	0.000	0.000	0.000
Adjustment	0.000	0.000	0.000	0.000	0.000	0.000
Assessed Consumption	0.000	0.000	0.000	0.000	0.000	0.000
Total Consumption	239730.000	246660.000	45878.000	2183.000	875.000	960.000

## BILLING DETAILS

Amount in Rs.

Billed Demand (KVA)	960	@ Rs.	499.00	Demand Charges	4,79,040.00	
Assessed P.F.		Avg. P.F.	0.971	Wheeling Charge @ 0.60 Rs/U	1,47,996.00	
Billed P.F.	0.971	L.F.	41	Energy Charges	20,02,879.20	
Consumption Type	Units	Rate	Charges Rs.	TOD Tariff EC	- 47,758.30	
Industrial	2,46,660	8.12	20,02,879.20	FAC @ 20.00 Ps./U	49,332.00	
Residential	0	6.95	0.00	Electricity Duty	2,04,884.09	
Commercial	0	12.83	0.00	Bulk Consumption Rebate	- 24,404.22	
E.D. on (Rs.)	Rate %	Amount Rs.		Tax on Sale @ 18.00 Ps./U	43,111.26	
27,31,787.90	7.50	2,04,884.09		Incremental Consumption Rebate \$\$\$	- 54,150.00	
0.00	16.00	0.00			0.00	
0.00	21.00	0.00		Charges For Excess Demand	1,00,299.00	
TOD Zone	Rate	Units	Demand	Charges Rs.	Tax Collection at Source	3,069.16
00:00 Hrs-06:00 Hrs & 22:00 Hrs-24:00 Hrs	-1.50	76,035	694.00	-114052.50	Debit Bill Adjustment	0.00
06:00Hrs-09:00Hrs & 12:00Hrs-18:00Hrs	0.00	98,865	960.00	0.00		
09:00 Hrs-12:00 Hrs	0.80	42,143	882.00	33714.40		
18:00 Hrs-22:00 Hrs	1.10	29,618	765.00	32579.80		
Amount In Words	SIXTY LAKH TWO THOUSAND SIX HUNDRED ONLY					
				TOTAL CURRENT BILL	29,04,298.19	
				Current Interest 29/09/2023	0.00	
				Principal Arrears	30,97,909.51	
				Interest Arrears	396.24	
				Total Bill Amount (Rounded) Rs.	60,02,600.00	
				Delay Payment Charges Rs.	36,303.72	
				Amount Payable After 17/10/2023 (Amount Rounded to Nearest Rs. 10/-)	60,38,910	

## CONDITIONS

- The total bill amount of the bill may be remitted by a Crossed Demand Draft/Cheque drawn in favor of "Maharashtra State Electricity Distribution Co. Ltd." Whenever Security Deposit is demanded separate Cheque/Bank Draft should be sent.
- The current bill is payable within fifteen days from the date of issue of the bill. Even if there is any discrepancy in the bill or any other clarification needed, consumers are requested to pay the billed amount in full provisionally or under protest subject to review and subsequent adjustment, so that payment of delayed payment charges is avoided.
- This bill is issued subject to the provision of the "Conditions and Miscellaneous charges for supply of Electrical Energy" of the MSEDCL.
- Please quote the Consumer Number on the back of the Cheque. The payment of this bill should be made at Company's office only.
- If the cheque is sent by post, the same should be posted three clear days in advance of the due date.
- In case of payment made through RTGS/NEFT/Cheque/DD/Pay Order, the date of amount credited to MSEDCL's account will be treated as receipt date.

Collection Hours : 10-30 to 16-00 Hours ( Except on Bank Holidays, Sundays, 2nd and 4th Saturdays)

\$\$ Incremental Consumption Rebate if paid on or before 09-OCT-23 : Rs. 54150.00 / after 09-OCT-23 Rs. 54150.00 on units 72200. Ref consumption : 169624

TOTAL AMOUNT PAYABLE IS REGULAR BILL PLUS ADDITIONAL SD. ;  
\*\*\*\* PROMPT DISCOUNT Rs. 26532 IF PAID ON OR BEFORE 09-OCT-23

Adjustment Details		
Adjustment Type	Debit Amount (incl in Bill)	Credit Amount (incl in Arrears)
Incremental Consumption Rebate	0.00	81,133.50

## TCS Details

Bill Date	Amount for TCS	TCS Rate	TCS Amount
02-Sep-23	30,69,160.81	0.1%	3,069.16

Section 206C(1H) of the Income-tax Act, 1961 mandates MahaVitaran to collect tax at source ["TCS"] from its consumers at the rate of 0.1%\* as and when the aggregate energy bill of a consumer\*\* exceeds INR 50 lakhs in a financial year (i.e. the year starting from April and ending in March). Thus at any point in time, during a financial year if the aggregate energy bill of a consumer exceeds INR 50 lakhs then the consumer will be additionally required to pay TCS @ 0.1%\* on the sales consideration. In case of incomplete/adhoc payments to MahaVitaran, MahaVitaran will adjust the payment(s) in a manner whereby the amount proportionate to the required TCS will be first adjusted and the balance will be considered as outstanding electricity charges to which the provisions of section 56 of the Electricity Act, 2003 - relating to disconnection of supply in default of payment will apply.

For the financial year 01 April 2020 to 31 March 2021 the aggregate limit of INR 50 lakhs will be considered in respect of energy bills raised on and after 01 April 2020 onwards.

\* 0.075% if the amount is paid or credited during the period 14 May 2020 to 31 March 2021 in terms of the Press Release dated 13 May 2020 issued by the Central Board of Direct Taxes.

\*\* consumer - For the purpose of TCS, a consumer would mean an entity holding a valid Permanent Account Number ["PAN"]. In case a consumer holds various consumer ids/consumer numbers spread across the state of Maharashtra for the purpose of section 206C(1H) of the Income-tax Act, 1961 all the consumer ids/consumer numbers will be treated as one consumer based on its PAN.

\*\*\*if a consumer does not hold a valid PAN the rate of TCS will be applicable @ 1%



# Maharashtra State Electricity Distribution Co. Ltd.

## BILL OF SUPPLY FOR THE MONTH OF OCT-2023

202310154151673

GSTIN:27AAECM2933K1ZB

Website:www.mahadiscom.in

HSN CODE:27160000

PALGHAR MINI CIRCLE - 541 PALGHAR O&amp;MD - 543 PALGHAR - 162

Consumer No. : 004059022790

Consumer Name : M/S SHAKTI PLASTIC INDUSTRIES

Address : GUT NO 159 VILLAGE NANDGAON  
TAL- PALGHAR DIST-THANE

Village: NANDGAON

Pin Code : 401404

BILL DATE	02/11/2023	38,31,620.00
DUE DATE	16/11/2023	38,02,400.00
IF PAID UPTO	08/11/2023	38,71,620.00
IF PAID AFTER	16/11/2023	

Last Receipt No./Date: 0009555332 / 28-10-2023

Last Month Payment : 54,07,310.00

Scale / Sector : Small Scale / Private Sector

Email : \*\*\*or@shaktipalasticinds.com

Mobile No. : 92\*\*\*\*\*38

Meter No. : 055-X1094860

Seasonal :

Load Shed Ind : INDUST

Sanctioned Load (KW): 1158

Connected Load (KW) : 1158.00

Urban/Rural : Rural

Express Feeder : Yes

Contract Demand (KVA) : 826.00

70% of Con. Demand (KVA) : 578.20 Feeder Voltage (KV) : 33

LIS Indicator :

Tariff : 102 HT-I A

old trf HT-I A

Date of Connection : 23/03/2000	Category : INDUSTRIAL	GSTIN :
Supply at : HT	Elec. Duty : 10 PART F	PAN : AAMFS7839M
Prev. Highest (Mth) : SEP	Prev. Highest Bill Demand (KVA) : 960	
S.D. Held Rs. : 14,58,429.75	Addl. S.D. Demanded Rs. : 0.00	MIDC Zone: OTHER
Bank Guarantee Rs. : 0	S.D. Arrears Rs. : 26,53,300.00	

### BILLING HISTORY

Bill Month	Units	Bill Demand(KVA)	Bill Amount
SEP-23	2,46,660	960	29,58,448
AUG-23	2,83,065	911	31,53,268
JUL-23	2,68,485	920	30,46,219
JUN-23	2,00,145	925	24,12,570
MAY-23	1,50,180	760	17,92,550
APR-23	2,37,870	767	26,06,033
MAR-23	2,08,890	897	24,36,382
FEB-23	2,05,328	769	22,86,244
JAN-23	1,66,553	867	20,10,529
DEC-22	2,24,655	847	25,12,685
NOV-22	2,46,480	757	26,46,377
OCT-22	1,87,853	746	21,00,001

CUSTOMER CARE Toll Free No.  
1912, 1800-233-3435, 1800-212-3435

Rule & Procedure for Consumer Grievances Redressal is available at  
[www.mahadiscom.in](http://www.mahadiscom.in) -> consumer portal -> CGRF

For making Energy Bill payment through RTGS/NEFT mode, use following details

- Beneficiary Name: MSEDCL
- Beneficiary Account Number: MSEDHT01004059022790
- IFS Code: SBIN0008965 (fifth,sixth and seventh character is zero)
- Name of Bank: SBI Bank
- Name of Branch: IFB, BKC Branch-MSEDCL

Disclaimer: Please use above bank details only for payment against consumer number mentioned in beneficiary account number.

Follow us on :



- Tariff Revised w.e.f. 01.04.2023. Tariff Order is available at Mahavitaran Portal.
- Physical Bills are not served. You can view and pay bill online at portal <https://wss.mahadiscom.in/wss/wss>
- Consumer can pay bill through portal using various online modes.
- As per Income Tax provision vide section 269 ST cash receipt of Rs. 2.00 lakhs and above will not be accepted by MSEDCL against any type of payment.
- As per MERC order dt. 24/02/2021, monthly energy bill payment in cash is limited Rs.5000/- w.e.f. 01/11/2021.
- As per GoM Notification dtd. 14.08.2020, rate of Electricity Duty for Part-F Industrial is revised from 9.3% to 7.5% from billing month Aug-20
- Activity: PLASTIC MOULDING FACTORY

### Important Message :

- Consumers can pay online using Net Banking, Credit/Debit cards at <https://wss.mahadiscom.in/wss/wss> after registration.
- Submit / update your E-mail id and mobile number to Circle office for receiving prompt alerts through SMS.
- Submit / update your PAN and GSTIN to circle office with copies of PAN and GSTIN for verification
- Special desk is operational for HT Consumers, please contact : htconsumer@mahadiscom.in for any clarification / query or grievance.
- This Electricity Bill should not be used for the address proof and as a proof of property ownership.
- For any payment to MSEDCL, ENSURE & INSIST for computerized receipt with unique system generated receipt number. Do not accept hand written receipt. Pay online to avoid any inconvenience.

## CURRENT CONSUMPTION DETAILS

Reading Date	KWH	KVAH	RKVAH (LAG)	RKVAH (LEAD)	KW (MD)	KVA (MD)
Current 31/10/2023	549575.000	568591.000	66562.500	24249.000	58.960	65.640
Previous 30/09/2023	531486.000	549985.500	62989.000	24140.500		
Difference	18089.000	18605.500	3573.500	108.500		
Multiplying Factor	15.000	15.000	15.000	15.000	15.000	15.000
Consumption	271335.000	279082.500	53602.500	1627.500	884.400	984.600
L.T. Metering	0.000	0.000	0.000	0.000	0.000	0.000
Adjustment	0.000	0.000	0.000	0.000	0.000	0.000
Assessed Consumption	0.000	0.000	0.000	0.000	0.000	0.000
Total Consumption	271335.000	279083.000	53603.000	1628.000	884.000	985.000

## BILLING DETAILS

Amount in Rs.

Billed Demand (KVA)	985	@ Rs.	499.00	Demand Charges	4,91,515.00	
Assessed P.F.		Avg. P.F.	0.972	Wheeling Charge @ 0.60 Rs/U	1,67,449.80	
Billed P.F.	0.972	L.F.	45	Energy Charges	22,66,153.96	
Consumption Type	Units	Rate	Charges Rs.	TOD Tariff EC	- 70,459.30	
Industrial	2,79,083	8.12	22,66,153.96	FAC @ 20.00 Ps./U	55,816.60	
Residential	0	6.95	0.00	Electricity Duty	2,27,211.57	
Commercial	0	12.83	0.00	Bulk Consumption Rebate	- 29,799.41	
E.D. on (Rs.)	Rate %	Amount Rs.		Tax on Sale @ 18.00 Ps./U	48,828.42	
30,29,487.56	7.50	2,27,211.57		Incremental Consumption Rebate \$\$	- 78,480.75	
0.00	16.00	0.00			0.00	
0.00	21.00	0.00		Charges For Excess Demand	1,19,011.50	
TOD Zone	Rate	Units	Demand	Charges Rs.	Tax Collection at Source	2,901.23
00:00 Hrs-06:00 Hrs & 22:00 Hrs-24:00 Hrs	-1.50	98,040	782.00	-147060.00	Debit Bill Adjustment	0.00
06:00Hrs-09:00Hrs & 12:00Hrs-18:00Hrs	0.00	1,00,028	985.00	0.00		
09:00 Hrs-12:00 Hrs	0.80	41,723	864.00	33378.40		
18:00 Hrs-22:00 Hrs	1.10	39,293	700.00	43222.30		
Amount In Words	THIRTY -EIGHT LAKH THIRTY -ONE THOUSAND SIX HUNDRED TWENTY ONLY				TOTAL CURRENT BILL	32,00,148.62
					Current Interest 30/10/2023	42.59
					Principal Arrears	6,31,027.75
					Interest Arrears	396.24
					Total Bill Amount (Rounded) Rs.	<b>38,31,620.00</b>
					Delay Payment Charges Rs.	40,001.86
					Amount Payable After 16/11/2023 (Amount Rounded to Nearest Rs. 10/-)	<b>38,71,620</b>

Validity unknown

Digitally signed by DS MAHARASHTRA STATE  
ELECTRICITY DISTRIBUTION COMPANY LTD 3  
Date: 2023.11.01 21:14:59 +05:30  
Location: Mumbai

## CONDITIONS

- The total bill amount of the bill may be remitted by a Crossed Demand Draft/Cheque drawn in favor of "Maharashtra State Electricity Distribution Co. Ltd." Whenever Security Deposit is demanded separate Cheque/Bank Draft should be sent.
- The current bill is payable within fifteen days from the date of issue of the bill. Even if there is any discrepancy in the bill or any other clarification needed, consumers are requested to pay the billed amount in full provisionally or under protest subject to review and subsequent adjustment, so that payment of delayed payment charges is avoided.
- This bill is issued subject to the provision of the "Conditions and Miscellaneous charges for supply of Electrical Energy" of the MSEDCL.
- Please quote the Consumer Number on the back of the Cheque. The payment of this bill should be made at Company's office only.
- If the cheque is sent by post, the same should be posted three clear days in advance of the due date.
- In case of payment made through RTGS/NEFT/Cheque/DD/Pay Order, the date of amount credited to MSEDCL's account will be treated as receipt date.

Collection Hours : 10-30 to 16-00 Hours ( Except on Bank Holidays, Sundays, 2nd and 4th Saturdays)

\$\$ Incremental Consumption Rebate if paid on or before 08-NOV-23 : Rs. 78480.75 / after 08-NOV-23 Rs. 78480.75 on units 104641. Ref consumption : 169624

TOTAL AMOUNT PAYABLE IS REGULAR BILL PLUS ADDITIONAL SD. ;  
\*\*\*\* PROMPT DISCOUNT Rs. 29212 IF PAID ON OR BEFORE 08-NOV-23

Adjustment Details		
Adjustment Type	Debit Amount (incl in Bill)	Credit Amount (incl in Arrears)
Incremental Consumption Rebate	0.00	54,150.00

## TCS Details

Bill Date	Amount for TCS	TCS Rate	TCS Amount
03-Oct-23	29,01,229.03	0.1%	2,901.23

Section 206C(1H) of the Income-tax Act, 1961 mandates MahaVitaran to collect tax at source ["TCS"] from its consumers at the rate of 0.1%\* as and when the aggregate energy bill of a consumer\*\* exceeds INR 50 lakhs in a financial year (i.e. the year starting from April and ending in March). Thus at any point in time, during a financial year if the aggregate energy bill of a consumer exceeds INR 50 lakhs then the consumer will be additionally required to pay TCS @ 0.1%\* on the sales consideration. In case of incomplete/adhoc payments to MahaVitaran, MahaVitaran will adjust the payment(s) in a manner whereby the amount proportionate to the required TCS will be first adjusted and the balance will be considered as outstanding electricity charges to which the provisions of section 56 of the Electricity Act, 2003 - relating to disconnection of supply in default of payment will apply.

For the financial year 01 April 2020 to 31 March 2021 the aggregate limit of INR 50 lakhs will be considered in respect of energy bills raised on and after 01 April 2020 onwards.

\* 0.075% if the amount is paid or credited during the period 14 May 2020 to 31 March 2021 in terms of the Press Release dated 13 May 2020 issued by the Central Board of Direct Taxes.

\*\* consumer - For the purpose of TCS, a consumer would mean an entity holding a valid Permanent Account Number ["PAN"]. In case a consumer holds various consumer ids/consumer numbers spread across the state of Maharashtra for the purpose of section 206C(1H) of the Income-tax Act, 1961 all the consumer ids/consumer numbers will be treated as one consumer based on its PAN.

\*\*\*if a consumer does not hold a valid PAN the rate of TCS will be applicable @ 1%



# Maharashtra State Electricity Distribution Co. Ltd.

## BILL OF SUPPLY FOR THE MONTH OF NOV-2023

202311154152624

GSTIN:27AAECM2933K1ZB

Website:www.mahadiscom.in

HSN CODE:27160000

PALGHAR MINI CIRCLE - 541 PALGHAR O&amp;MD - 543 PALGHAR - 162

Consumer No. : 004059022790

Consumer Name : M/S SHAKTI PLASTIC INDUSTRIES

Address : GUT NO 159 VILLAGE NANDGAON  
TAL- PALGHAR DIST-THANE

Village: NANDGAON

Pin Code : 401404

BILL DATE	05/12/2023	53,30,330.00
DUE DATE	19/12/2023	
IF PAID UPTO	11/12/2023	53,08,330.00
IF PAID AFTER	19/12/2023	53,60,360.00

Last Receipt No./Date: 0009708506 / 29-11-2023

Last Month Payment : 9,44,000.00

Scale / Sector : Small Scale / Private Sector

Email : \*\*\*or@shaktipalasticinds.com

Mobile No. : 92\*\*\*\*\*38

Meter No : 055-X1094860

Seasonal :

Load Shed Ind : INDUST

Sanctioned Load (KW): 1158

Connected Load (KW) : 1158.00

Urban/Rural : Rural

Express Feeder : Yes

Contract Demand (KVA) : 826.00

70% of Con. Demand (KVA) : 578.20

Feeder Voltage (KV) : 33

LIS Indicator :

Tariff : 102 HT-I A

old trf HT-I A

Date of Connection : 23/03/2000

Category : INDUSTRIAL

GSTIN :

Supply at : HT

Elec. Duty : 10 PART F

PAN : AAMFS7839M

Prev. Highest (Mth) : OCT

Prev. Highest Bill Demand (KVA) : 985

S.D. Held Rs. : 14,58,429.75

Addl. S.D. Demanded Rs. :

0.00

MIDC Zone: OTHER

Bank Guarantee Rs. : 0

S.D. Arrears Rs. :

26,53,300.00

### BILLING HISTORY

Bill Month	Units	Bill Demand(KVA)	Bill Amount
OCT-23	2,79,083	985	32,78,629
SEP-23	2,46,660	960	29,58,448
AUG-23	2,83,065	911	31,53,268
JUL-23	2,68,485	920	30,46,219
JUN-23	2,00,145	925	24,12,570
MAY-23	1,50,180	760	17,92,550
APR-23	2,37,870	767	26,06,033
MAR-23	2,08,890	897	24,36,382
FEB-23	2,05,328	769	22,86,244
JAN-23	1,66,553	867	20,10,529
DEC-22	2,24,655	847	25,12,685
NOV-22	2,46,480	757	26,46,377

CUSTOMER CARE Toll Free No.  
1912, 1800-233-3435, 1800-212-3435

Rule & Procedure for Consumer  
Grievances Redressal is available  
at  
[www.mahadiscom.in](http://www.mahadiscom.in) -> consumer  
portal -> CGRF

For making Energy Bill payment through RTGS/NEFT mode, use following details

- Beneficiary Name: MSEDCL
- Beneficiary Account Number: MSEDHT01004059022790
- IFS Code: SBIN0008965 (fifth, sixth and seventh character is zero)
- Name of Bank: SBI Bank
- Name of Branch: IFB, BKC Branch-MSEDCL

Disclaimer: Please use above bank details only for payment against consumer number mentioned in beneficiary account number.

Follow us on :



• Tariff Revised w.e.f. 01.04.2023. Tariff Order is available at Mahavitaran Portal.

• Physical Bills are not served. You can view and pay bill online at portal <https://wss.mahadiscom.in/wss/wss>

• Consumer can pay bill through portal using various online modes.

• As per Income Tax provision vide section 269 ST cash receipt of Rs. 2.00 lakhs and above will not be accepted by MSEDCL against any type of payment.

• As per MERC order dt. 24/02/2021, monthly energy bill payment in cash is limited Rs.5000/- w.e.f. 01/11/2021.

• As per GoM Notification dtd. 14.08.2020, rate of Electricity Duty for Part-F Industrial is revised from 9.3% to 7.5% from billing month Aug-20

• Activity: PLASTIC MOULDING FACTORY

### Important Message :

- Consumers can pay online using Net Banking, Credit/Debit cards at <https://wss.mahadiscom.in/wss/wss> after registration.
- Submit / update your E-mail id and mobile number to Circle office for receiving prompt alerts through SMS.
- Submit / update your PAN and GSTIN to circle office with copies of PAN and GSTIN for verification.
- Special desk is operational for HT Consumers, please contact : [htconsumer@mahadiscom.in](mailto:htconsumer@mahadiscom.in) for any clarification / query or grievance.
- This Electricity Bill should not be used for the address proof and as a proof of property ownership.
- For any payment to MSEDCL, ENSURE & INSIST for computerized receipt with unique system generated receipt number. Do not accept hand written receipt. Pay online to avoid any inconvenience.

## CURRENT CONSUMPTION DETAILS

Reading Date	KWH	KVAH	RKVAH (LAG)	RKVAH (LEAD)	KW (MD)	KVA (MD)
Current 30/11/2023	561755.500	581239.000	69111.000	24468.500	56.520	62.040
Previous 31/10/2023	549575.000	568591.000	66562.500	24249.000		
Difference	12180.500	12648.000	2548.500	219.500		
Multiplying Factor	15.000	15.000	15.000	15.000	15.000	15.000
Consumption	182707.500	189720.000	38227.500	3292.500	847.800	930.600
L.T. Metering	0.000	0.000	0.000	0.000	0.000	0.000
Adjustment	0.000	0.000	0.000	0.000	0.000	0.000
Assessed Consumption	0.000	0.000	0.000	0.000	0.000	0.000
Total Consumption	182708.000	189720.000	38228.000	3293.000	848.000	931.000

## BILLING DETAILS

Amount in Rs.

Billed Demand (KVA)	931	@ Rs.	499.00	Demand Charges	4,64,569.00	
Assessed P.F.		Avg. P.F.	0.963	Wheeling Charge @ 0.60 Rs/U	1,13,832.00	
Billed P.F.	0.963	L.F.	32	Energy Charges	15,40,526.40	
Consumption Type	Units	Rate	Charges Rs.	TOD Tariff EC	- 38,646.00	
Industrial	1,89,720	8.12	15,40,526.40	FAC @ 35.00 Ps./U	66,402.00	
Residential	0	6.95	0.00	Electricity Duty	1,66,895.69	
Commercial	0	12.83	0.00	Bulk Consumption Rebate	- 15,198.57	
E.D. on (Rs.)	Rate %	Amount Rs.		Tax on Sale @ 18.00 Ps./U	32,886.00	
22,25,275.90	7.50	1,66,895.69		Incremental Consumption Rebate	\$\$ - 10,190.25	
0.00	16.00	0.00			0.00	
0.00	21.00	0.00		Charges For Excess Demand	78,592.50	
TOD Zone	Rate	Units	Demand	Charges Rs.	Tax Collection at Source	3,197.25
00:00 Hrs-06:00 Hrs & 22:00 Hrs-24:00 Hrs	-1.50	59,528	720.00	-89292.00	Debit Bill Adjustment	0.00
06:00Hrs-09:00Hrs & 12:00Hrs-18:00Hrs	0.00	75,818	931.00	0.00		
09:00 Hrs-12:00 Hrs	0.80	30,555	893.00	24444.00		
18:00 Hrs-22:00 Hrs	1.10	23,820	686.00	26202.00		
Amount In Words	FIFTY -THREE LAKH THIRTY THOUSAND THREE HUNDRED THIRTY ONLY					
				TOTAL CURRENT BILL	24,02,866.02	
				Current Interest 30/11/2023	0.00	
				Principal Arrears	29,27,021.56	
				Interest Arrears	438.83	
				Total Bill Amount (Rounded) Rs.	<b>53,30,330.00</b>	
				Delay Payment Charges Rs.	30,035.82	
				Amount Payable After 19/12/2023 (Amount Rounded to Nearest Rs. 10/-)	<b>53,60,360</b>	

Signature Not Verified

Digitally signed by DS MAHARASHTRA STATE  
ELECTRICITY DISTRIBUTION COMPANY LTD 3  
Date: 2023.12.04 23:12:42 IST  
Location: Mumbai

## CONDITIONS

- The total bill amount of the bill may be remitted by a Crossed Demand Draft/Cheque drawn in favor of "Maharashtra State Electricity Distribution Co. Ltd." Whenever Security Deposit is demanded separate Cheque/Bank Draft should be sent.
- The current bill is payable within fifteen days from the date of issue of the bill. Even if there is any discrepancy in the bill or any other clarification needed, consumers are requested to pay the billed amount in full provisionally or under protest subject to review and subsequent adjustment, so that payment of delayed payment charges is avoided.
- This bill is issued subject to the provision of the "Conditions and Miscellaneous charges for supply of Electrical Energy" of the MSEDCL.
- Please quote the Consumer Number on the back of the Cheque. The payment of this bill should be made at Company's office only.
- If the cheque is sent by post, the same should be posted three clear days in advance of the due date.
- In case of payment made through RTGS/NEFT/Cheque/DD/Pay Order, the date of amount credited to MSEDCL's account will be treated as receipt date.

Collection Hours : 10-30 to 16-00 Hours ( Except on Bank Holidays, Sundays, 2nd and 4th Saturdays)

\$\$ Incremental Consumption Rebate if paid on or before 11-DEC-23 : Rs. 10190.25 / after 11-DEC-23 Rs. 10190.25 on units 13587. Ref consumption : 169624

TOTAL AMOUNT PAYABLE IS REGULAR BILL PLUS ADDITIONAL SD. ;

\*\*\* PROMPT DISCOUNT Rs. 21999 IF PAID ON OR BEFORE 11-DEC-23

Adjustment Details		
Adjustment Type	Debit Amount (incl in Bill)	Credit Amount (incl in Arrears)
Incremental Consumption Rebate	0.00	78,480.75

## TCS Details

Bill Date	Amount for TCS	TCS Rate	TCS Amount
02-Nov-23	31,97,247.39	0.1%	3,197.25

Section 206C(1H) of the Income-tax Act, 1961 mandates MahaVitaran to collect tax at source ["TCS"] from its consumers at the rate of 0.1%\* as and when the aggregate energy bill of a consumer\*\* exceeds INR 50 lakhs in a financial year (i.e. the year starting from April and ending in March). Thus at any point in time, during a financial year if the aggregate energy bill of a consumer exceeds INR 50 lakhs then the consumer will be additionally required to pay TCS @ 0.1%\* on the sales consideration. In case of incomplete/adhoc payments to MahaVitaran, MahaVitaran will adjust the payment(s) in a manner whereby the amount proportionate to the required TCS will be first adjusted and the balance will be considered as outstanding electricity charges to which the provisions of section 56 of the Electricity Act, 2003 - relating to disconnection of supply in default of payment will apply.

For the financial year 01 April 2020 to 31 March 2021 the aggregate limit of INR 50 lakhs will be considered in respect of energy bills raised on and after 01 April 2020 onwards.

\* 0.075% if the amount is paid or credited during the period 14 May 2020 to 31 March 2021 in terms of the Press Release dated 13 May 2020 issued by the Central Board of Direct Taxes.

\*\* consumer - For the purpose of TCS, a consumer would mean an entity holding a valid Permanent Account Number ["PAN"]. In case a consumer holds various consumer ids/consumer numbers spread across the state of Maharashtra for the purpose of section 206C(1H) of the Income-tax Act, 1961 all the consumer ids/consumer numbers will be treated as one consumer based on its PAN.

\*\*\*if a consumer does not hold a valid PAN the rate of TCS will be applicable @ 1%

**Additives Purchased during 2022 - 2023****pigments / Master Batch / Titanium / Moisture Powder  
/ Filler**

<b>Sr. no.</b>	<b>Description</b>	<b>Qty (Kgs)</b>	<b>Value</b>
1	Titanium	1,200.00	4,93,000.00
2	Master Batch	2,500.00	3,82,000.00
3	Filler	36,369.00	15,84,033.00
4	Moisture Powder	9,000.00	1,53,000.00
5	Additives	150.00	83,650.00
6	Lime Powder	10,300.00	1,74,250.00
7	Carbon	2,200.00	45,000.00
		61,719.00	29,14,933.00

**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [robmw@mpcb.gov.in](mailto:robmw@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

**ORANGE/S.S.I (O60)**  
**No:- Format1.0/RO(BMW)/UAN**  
**No.0000170873/CO/2306001120**

Date: 15/06/2023

To,  
**SHAKTI PLASTIC INDUSTRIES**  
**S. NO. 158 & 159, VILLAGE - NANDGAON, MANOR**  
**District- Palghar**



**Sub: Amalgamation of Consent to Operate along with existing Consent to Operate under Orange/ SSI category**

- Ref:**
- Existing Consent to Operate granted by MPCB vide No. RO-THANE/CONSENT/2007001629/TR-III dated 28.07.2020, which is valid upto 31.08.2024
  - Consent to Establish granted by MPCB vide No. No:- Format1.0/RO(BMW)/UAN No.0000159495/CE/2303001841 dated 24.03.2023

Your application No.MPCB-CONSENT-0000170873 Dated 14.05.2023

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/08/2026**
- The capital investment of the project is Rs.7.7056 Crs. (As per C.A Certificate submitted by industry )**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	PLASTIC GRANULES & REPROCESS PLASTIC GRANULES (without washing activity)	7500	MT/M
2	PLASTIC GRINDING & AGGLOMERATE (without washing activity)	2500	MT/M

Sr No	Product	Maximum Quantity	UOM
3	PLASTIC GRANULES & REPROCESS PLASTIC GRANULES (with washing activity)	10000	MT/M
4	PLASTIC GRINDING & AGGLOMERATE (with washing activity)	4000	MT/M

Industry shall not manufacture banned Single Use Plastic (SUP) items as well as not sell finished products to manufacturers of banned SUP items as per Maharashtra Plastic and Thermocol (Manufacture, Usage, Sale, Transport, Handling & Storage) Notification, 2018 and amendment thereto and Plastic Waste Management Rules, 2016 and amendment thereto.

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	3	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	4	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	D G	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	PRIMARY PACKAGE SCRAP	7500	MT/M	RECYCLE	RECYCLE

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	5	Kg/M	ETP	CHWTSDf

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued with overriding effect on earlier Operate granted by the Board vide no. Consent No. No. RO-THANE/CONSENT/2007001629/TR-III dated 28.07.2020.
11. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

12. Industry shall obtain permission from Directorate of Industrial Safety & Health (DISH).
13. EPR Registration under PWM Rules 2016 is granted by the Board to the industry vide letter No. PR-MAH-07-AAFPP9556R-22 dated 18.07.2022 for earlier consented capacity and industry shall apply for amendment in EPR registration quantity as per this amalgamation within 15 days.



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9ff72fc5  
aad9280c

Signed by: N.N. Gurav  
Regional Officer (BMW)  
For and on behalf of  
**Maharashtra Pollution Control Board**  
robmw@mpcb.gov.in  
2023-06-15 16:30:56 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	30000.00	TXN2305002894	22/05/2023	Online Payment
2	3500.00	TXN2306001789	13/06/2023	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur II  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 3.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank, Primary Clarifier/Primary Settling Tank) for the treatment of 3 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 4 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

<i>Sr.No</i>	<i>Parameters</i>	<i>Standards (mg/l)</i>	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<i>Sr. No.</i>	<i>Purpose for water consumed</i>	<i>Water consumption quantity (CMD)</i>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.50
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	4.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

<i>Stack No.</i>	<i>Source</i>	<i>APC System provided/proposed</i>	<i>Stack Height(in mtr)</i>	<i>Type of Fuel</i>	<i>Sulphur Content(in %)</i>	<i>Pollutant</i>	<i>Standard</i>
1	D G	Acoustic Enclosure	3.00	DIESEL 25 Lit/Day	1	SO <sub>2</sub>	0.5 Mg/Nm <sup>3</sup>

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
NA						

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



**SCHEDULE-IV**  
**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
14. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
15. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
17. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
18. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
19. The industry should not cause any nuisance in surrounding area.
20. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
21. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
22. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
23. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
24. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
25. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
27. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.

28. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
29. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
30. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).

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This certificate is digitally & electronically signed.

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PLASTIC INDUSTRIES

ETP DATA SHEET MONTH OF JAN - 2023

DATE	START TIME	STOP TIME	RAW WATER	PH MIXING	FLASH MIXER	FLOCCULA TOR	TREATED WATER	MAINTENANCE
01-01-2023	9:00 AM	6:00 PM	6.7	12.1	11.6	10.1	27000	OK
02-01-2023	9:00 AM	6:00 PM	6.8	12.0	11.5	10.2	27000	OK
03-01-2023	9:00 AM	6:00 PM	6.7	11.9	11.6	10.3	27000	OK
04-01-2023	9:00 AM	6:00 PM	6.8	11.9	11.4	10.5	27000	OK
05-01-2023	9:00 AM	6:00 PM	6.7	11.9	11.3	10.3	27000	OK
06-01-2023	-	-	-	-	-	-	-	- weeks off
07-01-2023	10:00 AM	6:00 PM	6.8	12.0	11.5	10.3	27000	Spending issue
08-01-2023	9:00 AM	6:00 PM	6.7	11.7	11.6	10.5	27000	OK
09-01-2023	9:00 AM	6:00 PM	6.8	11.9	11.3	10.2	27000	OK
10-01-2023	9:00 AM	6:00 PM	6.9	12.0	11.5	10.3	27000	OK
11-01-2023	9:00 AM	6:00 PM	6.7	12.1	11.6	10.7	27000	OK
12-01-2023	9:00 AM	6:00 PM	6.6	11.9	11.3	10.4	27000	OK
13-01-2023	-	-	-	-	-	-	-	- weeks off
14-01-2023	9:00 AM	6:00 PM	6.7	12.1	11.6	10.1	27000	OK
15-01-2023	9:00 AM	6:00 PM	6.7	12.0	11.5	10.2	18000	Pump not working properly
16-01-2023	9:00 AM	6:00 PM	6.8	11.9	11.6	10.2	18000	Pump not working properly
17-01-2023	-	-	-	-	-	-	-	Under maintenance
18-01-2023	-	-	-	-	-	-	-	Under maintenance
19-01-2023	-	-	-	-	-	-	-	Under maintenance
20-01-2023	-	-	-	-	-	-	-	Under maintenance
21-01-2023	9:00 AM	6:00 PM	6.8	11.2	11.1	10.5	27000	OK
22-01-2023	9:00 AM	6:00 PM	6.7	11.8	11.6	10.9	27000	OK
23-01-2023	9:00 AM	6:00 PM	6.7	11.9	11.4	10.2	27000	OK
24-01-2023	9:00 AM	6:00 PM	6.2	12.0	11.6	10.3	18000	OK
25-01-2023	9:00 AM	6:00 PM	6.7	12.1	11.5	10.2	18000	Material stop
26-01-2023	9:00 AM	6:00 PM	6.7	11.9	11.3	10.4	27000	OK
27-01-2023	9:00 AM	6:00 PM	6.8	11.7	11.5	10.5	27000	Line closed not pumping enough line
28-01-2023	-	-	-	-	-	-	-	Under maintenance
29-01-2023	-	-	-	-	-	-	-	Under maintenance
30-01-2023	-	-	-	-	-	-	-	Under maintenance
31-01-2023	-	-	-	-	-	-	-	Under maintenance

PREPARED BY: BHAGWESH TRIVEDI

APPROVED BY: NILESH JOSHI

Line closed not pumping enough line





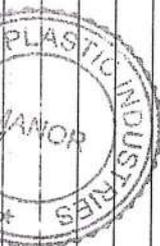
THE SHAKTI  
PLASTIC INDUSTRIES

ETP DATA SHEET MONTH OF FEB- 2023

DATE	START TIME	STOP TIME	RAW WATER	PH MIXING	FLASH MIXER	FLOCCULA TOR	TREATED WATER	MAINTENANCE
2/1/2023	9:00AM	6:00PM	6.7	11.9	10.6	10.2	27000	OK
2/2/2023	9:00AM	6:00PM	6.6	11.8	11.2	10.5	27000	OK
2/3/2023	-	-	-	-	-	-	-	- week off -
2/4/2023	9:00AM	6:00PM	6.8	11.9	11.1	10.4	27000	OK
2/5/2023	9:00AM	6:00PM	6.7	11.5	10.2	9.8	27000	OK
2/6/2023	9:00AM	6:00PM	6.6	11.6	10.5	9.7	27000	OK
2/7/2023	9:00AM	6:00PM	6.8	11.5	10.7	9.5	27000	OK
2/8/2023	9:00AM	6:00PM	6.9	11.7	10.9	9.7	27000	OK
2/9/2023	9:00AM	6:00PM	6.5	11.8	11.7	10.2	27000	OK
2/10/2023	-	-	-	-	-	-	-	- week off -
2/11/2023	10:00AM	6:00PM	6.8	11.9	10.7	9.5	26000	closing pump pipe cleaning.
2/12/2023	9:00AM	6:00PM	6.8	11.7	10.9	9.5	27000	OK
2/13/2023	9:00AM	6:00PM	6.7	11.8	11.1	10.1	27000	OK
2/14/2023	11:00AM	6:00PM	6.6	11.8	10.8	10.1	21000	PIPE JOINT change.
2/15/2023	9:00AM	6:00PM	6.9	11.8	10.9	10.0	27000	OK
2/16/2023	9:00AM	6:00PM	6.8	11.7	11.1	10.1	27000	OK
2/17/2023	-	-	-	-	-	-	-	- week off -
2/18/2023	9:00AM	6:00PM	6.7	11.8	10.5	9.8	27000	OK
2/19/2023	9:00AM	6:00PM	6.7	11.5	10.9	9.5	27000	OK
2/20/2023	9:00AM	6:00PM	6.8	11.6	10.9	9.6	27000	OK
2/21/2023	9:00AM	6:00PM	6.7	11.7	10.9	9.8	27000	OK
2/22/2023	9:00AM	6:00PM	6.9	11.8	11.1	10.4	27000	OK
2/23/2023	9:00AM	6:00PM	6.8	11.9	11.0	10.1	27000	OK
2/24/2023	-	-	-	-	-	-	-	- week off -
2/25/2023	10:00AM	6:00PM	6.7	12.1	11.2	10.0	27000	OK
2/26/2023	9:00AM	6:00PM	6.8	11.8	11.0	10.1	27000	OK
2/27/2023	9:00AM	6:00PM	6.7	12.0	11.3	10.2	27000	OK
2/28/2023	9:00AM	6:00PM	6.7	12.10	11.2	10.3	27000	OK

PREPARED BY: VISHESH TRIVEDI

APPROVED BY: MANOR





**THE SHAKTI**  
PLASTIC INDUSTRIES  
Turning waste to value

ETP DATA SHEET MONTH OF MAR- 2023

DATE	START TIME	STOP TIME	RAW WATER	PH MIXING	FLASH MIXER	FLOCCULA TOR	TREATED WATER	MAINTENANCE
3/1/2023	9:00 AM	6:00 PM	6.7	12.1	11.6	9.8	27000	OK
3/2/2023	9:00 AM	6:00 PM	6.8	12.0	11.7	9.5	27000	OK
3/3/2023	-	-	-	-	-	-	-	Hot water
3/4/2023	10:00 AM	6:00 PM	6.8	12.0	11.5	9.7	27000	gallie chemical (part)
3/5/2023	10:00 AM	6:00 PM	6.7	11.9	11.4	9.5	27000	lime part stop by
3/6/2023	9:00 AM	6:00 PM	6.6	12.0	11.5	9.9	27000	OK
3/7/2023	9:00 AM	3:00 PM	6.7	12.1	11.7	9.5	18000	Ramp from 25000 to 18000
3/8/2023	9:00 AM	6:00 PM	6.8	12.2	11.8	9.9	27000	OK
3/9/2023	9:00 AM	6:00 PM	6.7	11.9	11.5	9.5	27000	OK
3/10/2023	-	-	-	-	-	-	-	- use part
3/11/2023	9:00 AM	6:00 PM	6.8	11.9	11.3	9.6	27000	OK
3/12/2023	9:00 AM	6:00 PM	6.7	11.9	11.4	9.3	27000	OK
3/13/2023	9:00 AM	6:00 PM	6.7	12.0	11.5	9.2	27000	OK
3/14/2023	9:00 AM	6:00 PM	6.8	12.0	11.5	9.3	27000	OK
3/15/2023	9:00 AM	6:00 PM	6.9	12.0	11.5	9.5	27000	OK
3/16/2023	9:00 AM	6:00 PM	6.7	11.9	11.7	9.4	27000	- use part
3/17/2023	-	-	-	-	-	-	-	OK
3/18/2023	9:00 AM	6:00 PM	6.6	11.9	11.5	9.7	27000	OK
3/19/2023	9:00 AM	6:00 PM	6.7	12.4	11.4	9.4	27000	OK
3/20/2023	9:00 AM	6:00 PM	6.8	12.1	11.6	9.5	27000	OK
3/21/2023	9:00 AM	6:00 PM	6.7	12.0	11.5	9.8	27000	OK
3/22/2023	-	-	-	-	-	-	-	organover checkup
3/23/2023	9:00 AM	6:00 PM	6.8	12.0	11.5	9.7	27000	OK
3/24/2023	-	-	-	-	-	-	-	- use part
3/25/2023	9:00 AM	6:00 PM	6.9	11.9	11.4	9.6	27000	OK
3/26/2023	9:00 AM	6:00 PM	6.9	11.7	11.3	9.7	27000	OK
3/27/2023	9:00 AM	6:00 PM	6.9	11.8	11.2	9.4	27000	gump stop by Janay
3/28/2023	9:00 AM	-	-	-	-	-	-	OK
3/29/2023	9:00 AM	-	-	-	-	-	-	OK
3/30/2023	9:00 AM	-	-	-	-	-	-	OK
3/31/2023	-	-	-	-	-	-	-	OK

PREPARED BY: BHAGYESH TRIVEDI

APPROVED BY: NILSHP JOSHI



23 MAR 5 10:00 AM



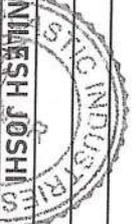
**THE SHAKTI**  
PLASTIC INDUSTRIES  
TURNING WASTE TO VALUE

ETP DATA SHEET MONTH OF APR - 2023

DATE	START TIME	STOP TIME	RAW WATER	PH MIXING	FLASH MIXER	FLOCCULA TOR	TREATED WATER	MAINTENANCE
4/1/2023	9:00AM	-	-	-	-	-	-	-
4/2/2023	9:00AM	6:00PM	6.8	11.9	11.5	10.6	27000	Monday OK
4/3/2023	9:00AM	6:00PM	6.7	11.8	11.4	10.7	27000	OK
4/4/2023	9:00AM	6:00PM	6.8	11.5	11.3	10.3	27000	OK
4/5/2023	9:00AM	6:00PM	6.6	11.7	11.6	10.4	27000	OK
4/6/2023	9:00AM	6:00PM	6.8	11.6	11.4	10.2	27000	OK
4/7/2023	-	-	-	-	-	-	-	week off
4/8/2023	10:00 AM	4:00PM	6.7	11.7	11.4	10.1	-	week off
4/9/2023	9:00AM	6:00PM	6.7	11.6	11.2	10.2	27000	OK
4/10/2023	9:00AM	6:00PM	6.8	11.8	11.4	10.4	27000	OK
4/11/2023	9:00AM	6:00PM	6.5	11.5	11.2	10.3	27000	OK
4/12/2023	9:00AM	6:00PM	6.8	11.6	11.1	10.2	27000	OK
4/13/2023	9:00AM	6:00PM	6.8	11.7	11.3	10.4	27000	OK
4/14/2023	-	-	-	-	-	-	-	week off
4/15/2023	9:00AM	6:00PM	6.7	11.8	11.4	10.5	27000	OK
4/16/2023	9:00AM	6:00PM	6.5	11.7	11.5	10.7	27000	OK
4/17/2023	9:00AM	6:00PM	6.8	11.8	11.4	10.5	27000	OK
4/18/2023	9:00AM	6:00PM	6.9	11.5	11.3	10.3	27000	OK
4/19/2023	9:00AM	6:00PM	6.7	11.6	11.3	10.1	27000	OK
4/20/2023	9:00AM	6:00PM	6.9	11.7	11.4	10.1	27000	OK
4/21/2023	-	-	-	-	-	-	-	week off
4/22/2023	9:00AM	6:00PM	6.6	11.6	11.2	10.2	27000	OK
4/23/2023	11:00AM	6:00PM	6.7	11.7	11.5	10.1	27000	OK
4/24/2023	9:00AM	6:00PM	6.6	11.9	11.4	10.2	27000	OK
4/25/2023	9:00AM	6:00PM	6.7	11.8	11.4	10.4	27000	OK
4/26/2023	9:00AM	6:00PM	6.6	11.9	11.5	10.3	27000	OK
4/27/2023	9:00AM	6:00PM	6.9	11.7	11.4	10.4	27000	OK
4/28/2023	-	-	-	-	-	-	-	week off
4/29/2023	9:00AM	6:00PM	6.7	11.8	11.3	10.3	27000	OK
4/30/2023	9:00AM	6:00PM	6.6	11.6	11.2	10.4	27000	OK

PREPARED BY: BHAGVESH TRIVEDI

APPROVED BY: NILNESH JOSHI

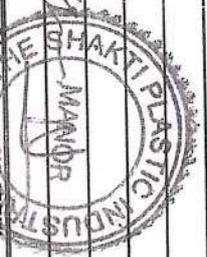




ETP DATA SHEET OF JUNE- 2023

DATE	START TIME	STOP TIME	RAW WATER	PH MIXING	FLASH MIXER	FLOCCULAT DR	TREATED WATER	TOTAL RUNNING HOURS	MAINTENANCE WORK
6/1/2023	9:00AM	6:00PM	6.7	11.9	11.5	10.5	24000	9.0	OR - week off
6/2/2023	-	-	-	-	-	-	-	-	OR - week off
6/3/2023	10:00AM	6:00PM	6.8	11.8	11.2	10.8	24000	9.0	OR - week off
6/4/2023	9:00AM	6:00PM	6.7	11.7	11.2	10.7	24000	9.0	OR - week off
6/5/2023	9:00AM	6:00PM	6.6	11.8	11.2	10.5	24000	9.0	OR - week off
6/6/2023	9:00AM	6:00PM	6.7	11.5	11.1	10.7	24000	9.0	OR - week off
6/7/2023	9:00AM	6:00PM	6.8	11.7	11.2	10.8	24000	9.0	OR - week off
6/8/2023	9:00AM	6:00PM	6.9	11.8	11.2	10.9	24000	9.0	OR - week off
6/9/2023	-	-	-	-	-	-	-	-	OR - week off
6/10/2023	9:00AM	6:00PM	6.7	11.8	11.3	10.5	24000	9.0	OR - week off
6/11/2023	9:00AM	6:00PM	6.9	11.7	11.1	10.5	24000	9.0	OR - week off
6/12/2023	9:00AM	6:00PM	6.7	11.8	11.2	10.5	24000	9.0	OR - week off
6/13/2023	9:00AM	6:00PM	6.9	11.9	11.3	10.7	24000	9.0	OR - week off
6/14/2023	9:00AM	6:00PM	6.8	11.8	11.9	10.5	24000	9.0	OR - week off
6/15/2023	9:00AM	6:00PM	6.8	11.7	11.2	10.3	24000	9.0	OR - week off
6/16/2023	-	-	-	-	-	-	-	-	OR - week off
6/17/2023	9:00AM	6:00PM	6.7	11.8	11.1	10.5	24000	9.0	OR - week off
6/18/2023	9:00AM	6:00PM	6.7	11.7	11.2	10.7	24000	9.0	OR - week off
6/19/2023	9:00AM	6:00PM	6.6	11.9	11.4	10.8	24000	9.0	OR - week off
6/20/2023	9:00AM	6:00PM	6.8	11.8	11.3	10.7	24000	9.0	OR - week off
6/21/2023	9:00AM	6:00PM	6.6	11.7	11.4	10.6	24000	9.0	OR - week off
6/22/2023	9:00AM	6:00PM	6.7	11.8	11.7	10.5	24000	9.0	OR - week off
6/23/2023	-	-	-	-	-	-	-	-	OR - week off
6/24/2023	9:00AM	6:00PM	6.9	11.7	11.3	10.6	24000	9.0	OR - week off
6/25/2023	9:00AM	6:00PM	7.0	11.8	11.2	10.7	24000	9.0	OR - week off
6/26/2023	9:00AM	6:00PM	6.9	11.8	11.1	10.5	24000	9.0	OR - week off
6/27/2023	9:00AM	6:00PM	6.9	11.7	11.3	10.3	24000	9.0	OR - week off
6/28/2023	9:00AM	6:00PM	6.8	11.5	11.4	10.8	24000	9.0	OR - week off
6/29/2023	9:00AM	6:00PM	6.7	11.5	11.1	10.7	24000	9.0	OR - week off
6/30/2023	-	-	-	-	-	-	-	-	OR - week off

Tank cleaning Bath.

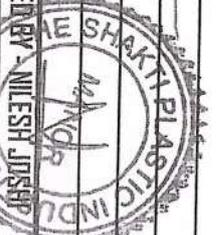


**ETP DATA SHEET OF JULY-2023**

DATE	START TIME	STOP TIME	RAW WATER	PH MIXING	FLASH MIXER	FLOCCULAT DR	TREATED WATER	TOTAL RUNNING LIQUOR	MAINTENANCE WORK
7/1/2023	9:00:00 AM	6:00:00 PM	6.5	12.0	11.7	10.9	27000	9.0	oil
7/2/2023	9:00:00 AM	6:00:00 PM	6.6	12.0	11.6	10.8	27000	9.0	oil
7/3/2023	9:00:00 AM	6:00:00 PM	6.5	12.1	11.7	10.5	27000	9.0	oil
7/4/2023	9:00:00 AM	6:00:00 PM	6.6	11.7	11.3	10.6	27000	9.0	oil
7/5/2023	9:00:00 AM	6:00:00 PM	6.5	11.8	11.5	10.7	27000	9.0	oil
7/6/2023	9:00:00 AM	6:00:00 PM	6.7	11.9	11.6	10.3	27000	9.0	oil
7/7/2023	—	—	—	—	—	—	—	—	weel off
7/8/2023	10:00:00 AM	6:00:00 PM	6.8	11.7	11.3	10.7	24000	8.0	weel off
7/9/2023	9:00:00 AM	6:00:00 PM	6.6	10.9	10.5	10.0	27000	9.0	Tank cleaning and scrub.
7/10/2023	9:00:00 AM	6:00:00 PM	6.8	11.7	11.3	10.8	27000	9.0	oil
7/11/2023	9:00:00 AM	6:00:00 PM	7.0	11.8	11.4	10.9	27000	9.0	oil
7/12/2023	9:00:00 AM	6:00:00 PM	7.1	11.5	11.1	10.5	27000	9.0	oil
7/13/2023	10:00:00 AM	6:00:00 PM	7.0	11.7	11.3	10.8	24000	8.0	M/B + oil base
7/14/2023	—	—	—	—	—	—	—	—	weel off
7/15/2023	11:00:00 AM	6:00:00 PM	7.1	11.6	11.2	10.7	25000	7.0	weel off
7/16/2023	9:00:00 AM	6:00:00 PM	7.0	11.5	11.1	10.7	27000	9.0	M/B changed and whr changed.
7/17/2023	9:00:00 AM	6:00:00 PM	6.8	11.5	11.0	10.6	27000	9.0	oil
7/18/2023	9:00:00 AM	6:00:00 PM	6.9	11.5	11.2	10.5	27000	9.0	oil
7/19/2023	9:00:00 AM	6:00:00 PM	6.9	11.7	11.5	10.9	27000	9.0	oil
7/20/2023	9:00:00 AM	6:00:00 PM	6.7	11.6	11.1	10.6	27000	9.0	oil
7/21/2023	—	—	—	—	—	—	—	—	weel off
7/22/2023	9:00:00 AM	6:00:00 PM	6.8	11.7	11.1	10.2	24000	8.0	weel off
7/23/2023	9:00:00 AM	6:00:00 PM	6.7	11.6	11.2	10.1	27000	9.0	oil power testing
7/24/2023	9:00:00 AM	6:00:00 PM	6.9	11.7	11.5	10.2	27000	9.0	oil
7/25/2023	9:00:00 AM	6:00:00 PM	6.8	11.5	11.2	10.1	27000	9.0	oil
7/26/2023	9:00:00 AM	6:00:00 PM	6.6	11.5	10.9	10.5	27000	9.0	oil
7/27/2023	9:00:00 AM	6:00:00 PM	6.7	11.8	11.1	10.1	25000	9.0	oil
7/28/2023	—	—	—	—	—	—	—	—	weel off
7/29/2023	9:00:00 AM	6:00:00 PM	6.8	11.7	11.6	10.5	27000	9.0	oil
7/30/2023	9:00:00 AM	6:00:00 PM	6.7	11.6	11.2	10.3	27000	9.0	oil
7/31/2023	9:00:00 AM	6:00:00 PM	6.7	11.6	11.0	10.3	27000	9.0	oil

PREPARED BY - BHAGYESH TRIVEDI

APPROVED BY - NILESH JOSHI





**ETP DATA SHEET OF SEPT- 2023**

DATE	START TIME	STOP TIME	RAW WATER	PH MIXING	FLASH MIXER	FLOCCULAT DR	TREATED WATER	MAINTENANCE WORK
9/1/2023	-	-	-	-	-	-	-	-
9/2/2023	9:00 AM	6:00 PM	6.9	11.2	10.9	10.4	27000	web off
9/3/2023	9:00 AM	6:00 PM	7.7	11.1	10.9	10.5	27000	OK
9/4/2023	9:00 AM	6:00 PM	6.8	11.6	10.8	10.7	27000	OK
9/5/2023	9:00 AM	6:00 PM	6.8	11.5	10.9	10.4	27000	OK
9/6/2023	9:00 AM	4:30 PM	6.7	11.2	10.8	10.3	25500	OK
9/7/2023	9:00 AM	6:00 PM	6.7	11.1	10.9	9.9	27000	OK
9/8/2023	-	-	-	-	-	-	-	web off
9/9/2023	9:00 AM	6:00 PM	6.9	11.2	10.8	10.7	27000	OK
9/10/2023	9:00 AM	6:00 PM	6.9	11.4	10.9	10.3	27000	OK
9/11/2023	9:00 AM	6:00 PM	6.8	11.2	10.7	10.1	27000	OK
9/12/2023	9:00 AM	6:00 PM	6.7	11.4	10.8	10.3	27000	OK
9/13/2023	9:00 AM	6:00 PM	6.9	11.2	10.8	10.1	27000	OK
9/14/2023	10:00 AM	6:00 PM	6.7	11.1	10.7	10.4	27000	OK
9/15/2023	-	-	-	-	-	-	-	web off
9/16/2023	9:00 AM	6:00 PM	6.7	11.2	10.7	10.4	27000	OK
9/17/2023	9:00 AM	6:00 PM	6.8	11.4	10.4	10.3	27000	OK
9/18/2023	10:00 AM	6:00 PM	6.7	11.3	10.3	10.0	24000	cleaning problem line screw.
9/19/2023	9:00 AM	6:00 PM	6.6	11.4	10.1	9.7	27000	OK
9/20/2023	9:00 AM	6:00 PM	6.9	11.7	10.0	9.8	27000	OK
9/21/2023	9:00 AM	6:00 PM	6.8	11.3	10.3	9.9	27000	OK
9/22/2023	-	-	-	-	-	-	-	web off
9/23/2023	10:00 AM	6:00 PM	6.7	11.3	10.4	9.9	24000	In tank chemical making
9/24/2023	9:00 AM	6:00 PM	6.7	11.8	10.1	9.7	27000	OK
9/25/2023	-	-	-	-	-	-	-	No raw power
9/26/2023	9:00:00	6:00 PM	6.7	11.4	10.9	10.3	27000	No raw power
9/27/2023	-	-	-	-	-	-	-	No raw power
9/28/2023	-	-	-	-	-	-	-	No raw power
9/29/2023	-	-	-	-	-	-	-	No raw power
9/30/2023	9:00:00	6:00 PM	6.8	11.1	10.4	10.3	27000	OK



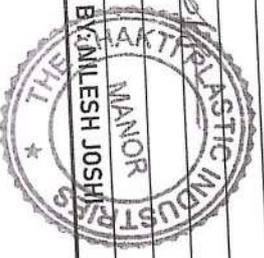


ETP DATA SHEET MONTH OF JULY - 2022

DATE	START TIME	STOP TIME	RAW WATER	PH MIXING	FLASH MIXER	FLOCCULA TOR	TREATED WATER	MAINTENANCE
01-07-2022	9:00AM	7:00	11.9	11.6	11.6	23000	well off	
02-07-2022	9:00AM	6:8	11.8	11.5	11.6	23000	OK	
03-07-2022	9:00AM	6:9	12.0	11.6	11.7	23000	Half day	
04-07-2022	9:00AM	6:9	11.9	11.5	11.7	23000	OK	
05-07-2022	9:00AM	6:8	11.8	11.4	11.6	23000	OK	
06-07-2022	9:00AM	6:7	11.7	11.3	11.4	23000	week off	
07-07-2022	9:00AM	6:7	11.9	11.4	11.4	24000	cleaning outside Area	
08-07-2022	9:00AM	7:0	12.0	11.6	11.5	23000	OK	
09-07-2022	9:00AM	6:9	12.0	11.6	11.7	23000	OK	
10-07-2022	9:00AM	6:9	11.9	11.7	11.8	24000	mcg wine short	
11-07-2022	9:00AM	6:8	11.9	11.5	11.5	24000	OK	
12-07-2022	9:00AM	6:7	11.9	11.5	11.6	24000	week off	
13-07-2022	9:00AM	6:8	11.9	11.5	11.5	24000	wine soiled fan	
14-07-2022	9:00AM	6:7	11.9	11.4	11.5	24000	Value change	
15-07-2022	9:00AM	6:7	11.9	11.4	11.5	24000	OK	
16-07-2022	9:00AM	6:7	11.9	11.4	11.5	23000	OK	
17-07-2022	9:00AM	6:8	11.8	11.4	11.5	23000	OK	
18-07-2022	9:00AM	6:7	11.7	11.3	11.7	23000	OK	
19-07-2022	9:00AM	6:6	11.9	11.6	11.7	23000	OK	
20-07-2022	9:00AM	6:8	12.0	11.6	11.5	23000	week off	
21-07-2022	9:00AM	6:7	12.0	11.6	11.5	24000	power issue	
22-07-2022	9:00AM	6:8	11.9	11.7	11.8	23000	OK	
23-07-2022	9:00AM	6:7	11.8	11.4	11.5	23000	OK	
24-07-2022	9:00AM	6:7	11.7	11.5	11.6	23000	OK	
25-07-2022	9:00AM	6:8	11.8	11.5	11.6	23000	OK	
26-07-2022	9:00AM	6:7	11.8	11.5	11.6	23000	OK	
27-07-2022	9:00AM	6:9	11.9	11.4	11.5	23000	week off	
28-07-2022	9:00AM	6:8	11.9	11.6	11.6	23000	OK	
29-07-2022	9:00AM	6:9	11.9	11.6	11.7	23000	OK	
30-07-2022	9:00AM	6:9	12.0	11.6	11.7	23000	OK	
31-07-2022	9:00AM	6:9	12.0	11.6	11.7	23000	OK	

PREPARED BY: BHAGYESH TRIVEDI

APPROVED BY: MANILESH JOSHI



July 2022 - 669000 liter



ETP DATA SHEET MONTH OF AUG- 2022

DATE	START TIME	STOP TIME	RAW WATER	PH MIXING	FLASH MIXER	FLOCCULA TOR	TREATED WATER	MAINTENANCE
01-08-2022	9:00AM	6:00PM	G-8	12.0	11.6	11.9	27000	-
02-08-2022	9:00AM	6:00PM	G-8	11.9	11.5	11.7	27000	-
03-08-2022	9:00AM	6:00PM	G-9	11.8	11.4	11.6	27000	-
04-08-2022	9:00AM	6:00PM	G-8	11.9	11.5	11.6	27000	-
05-08-2022	-	-	-	-	-	-	-	week off
06-08-2022	10:00AM	6:00PM	G-7	12.0	11.6	11.6	24000	line start cleaning
07-08-2022	9:00AM	6:00PM	G-7	11.9	11.5	11.5	27000	-
08-08-2022	9:00AM	6:00PM	G-8	11.9	11.5	11.4	27000	-
09-08-2022	9:00AM	6:00PM	G-9	12.1	11.7	11.7	27000	-
10-08-2022	9:00AM	6:00PM	G-6	12.0	11.6	11.6	27000	-
11-08-2022	9:00AM	6:00PM	G-7	12.2	11.8	11.9	27000	-
12-08-2022	-	-	-	-	-	-	-	week off
13-08-2022	10:00AM	6:00PM	G-6	11.9	11.5	11.5	24000	Chemical Tank preparation
14-08-2022	9:00AM	6:00PM	G-7	11.9	11.5	11.6	27000	-
15-08-2022	11:00AM	6:00PM	G-8	12.0	11.6	11.7	21000	me B shoot me B change
16-08-2022	9:00AM	6:00PM	G-7	12.0	11.6	11.7	27000	-
17-08-2022	9:00AM	6:00PM	G-6	11.9	11.5	11.5	27000	-
18-08-2022	9:00AM	6:00PM	G-8	11.9	11.6	11.8	27000	-
19-08-2022	-	-	-	-	-	-	-	week off
20-08-2022	9:00AM	1:00PM	G-6	11.7	11.3	11.4	12000	Alt speed motor oil change done
21-08-2022	9:00AM	6:00PM	G-7	11.9	11.6	11.6	27000	-
22-08-2022	9:00AM	6:00PM	G-7	11.8	11.4	11.4	27000	-
23-08-2022	9:00AM	6:00PM	G-8	11.8	11.4	11.4	27000	-
24-08-2022	9:00AM	6:00PM	G-7	11.9	11.5	11.5	27000	-
25-08-2022	9:00AM	6:00PM	G-7	12.0	11.6	11.5	27000	-
26-08-2022	-	-	-	-	-	-	-	week off
27-08-2022	10:00AM	6:00PM	G-9	12.0	11.6	11.6	24000	Electrical problem
28-08-2022	9:00AM	6:00PM	G-7	12.1	11.7	11.7	27000	-
29-08-2022	9:00AM	6:00PM	G-8	12.0	11.8	11.7	27000	-
30-08-2022	9:00AM	6:00PM	G-8	12.0	11.8	11.6	27000	-
31-08-2022	9:00AM	6:00PM	G-8	12.0	11.7	11.6	27000	-

PREPARED BY: BHAGYESH TRIVEDI

APPROVED BY: NILESH JOSHI





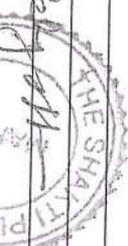
**THE SHAKTI**  
PLASTIC INDUSTRIES  
INDUSTRIAL AREA, NARASIPETA

ETP DATA SHEET MONTH OF SEP - 2022

DATE	START TIME	STOP TIME	RAW WATER	PH MIXING	FLASH MIXER	FLOCCULA TOR	TREATED WATER	MAINTENANCE
01-09-22	9:00 AM	6:00 PM	6-9	12.0	11.5	8.8	27000	OK
02-09-22	-	-	-	-	-	0-	-	OK
03-09-22	9:00 AM	6:00 PM	6-7	12.1	11.6	9.0	27000	OK
04-09-22	9:00 AM	6:00 PM	6-8	12.0	11.5	9.1	27000	OK
05-09-22	9:00 AM	6:00 PM	6-7	12.1	11.6	9.2	27000	OK
06-09-22	9:00 AM	6:00 PM	6-8	11.9	11.4	9.1	27000	OK
07-09-22	9:00 AM	6:00 PM	6-7	11.8	11.3	8.8	27000	OK
08-09-22	9:00 AM	6:00 PM	6-8	12.0	11.6	8.6	27000	OK
09-09-22	-	-	-	-	-	-	-	OK
10-09-22	9:00 AM	6:00 PM	6-8	12.0	11.6	8.6	27000	OK
11-09-22	9:00 AM	6:00 PM	6-7	12.1	11.7	8.7	27000	OK
12-09-22	-	-	-	-	-	-	-	OK
13-09-22	9:00 AM	6:00 PM	6-9	12.1	11.7	8.6	27000	Tank and frame pump etc.
14-09-22	9:00 AM	6:00 PM	6-8	12.0	11.6	8.6	27000	OK
15-09-22	9:00 AM	6:00 PM	6-9	12.1	11.9	9.7	27000	OK
16-09-22	-	-	-	-	-	-	-	OK
17-09-22	9:00 AM	6:00 PM	6-7	11.8	11.3	8.3	27000	OK
18-09-22	9:00 AM	6:00 PM	6-8	12.0	11.6	8.5	27000	OK
19-09-22	9:00 AM	6:00 PM	6-7	12.0	11.5	8.3	27000	OK
20-09-22	9:00 AM	6:00 PM	6-9	12.0	11.5	8.7	27000	OK
21-09-22	9:00 AM	6:00 PM	6-8	12.0	11.5	8.6	27000	OK
22-09-22	9:00 AM	6:00 PM	6-7	12.0	11.5	8.4	27000	OK
23-09-22	-	-	-	-	-	-	-	OK
24-09-22	9:00 AM	6:00 PM	6-8	12.0	11.5	8.5	27000	OK
25-09-22	9:00 AM	5:00 PM	6-9	12.0	11.6	8.6	21000	line screw jam. Stand change and
26-09-22	10:00 AM	6:00 PM	6-8	12.0	11.6	8.3	24000	power cut. cleaning.
27-09-22	9:00 AM	6:00 PM	6-8	12.0	11.3	8.6	27000	OK
28-09-22	9:00 AM	6:00 PM	6-8	12.0	11.2	8.5	27000	OK
29-09-22	9:00 AM	6:00 PM	6-8	12.0	11.2	8.4	27000	OK
30-09-22	-	-	-	-	-	-	-	OK

PREPARED BY: BHAGESH TRIVEDI

APPROVED BY: NILESH TRIVEDI



DATE	START TIME	STOP TIME	RAW WATER	PH MIXING	FLASH MIXER	FLOCCULA TOR	TREATED WATER	MAINTENANCE
01-10-2022	6:00 AM	6:00 PM	6.8	12.0	11.9	10.1	27000	Oil Spandrup problem
02-10-2022	6:00 AM	6:00 PM	6.7	11.9	11.8	10.2	27000	Oil
03-10-2022	6:00 AM	6:00 PM	6.8	11.8	11.6	10.2	27000	Oil
04-10-2022	6:00 AM	6:00 PM	6.7	12.0	11.6	10.1	27000	Oil
05-10-2022	6:00 AM	6:00 PM	6.6	12.0	11.7	9.8	27000	Oil
06-10-2022	6:00 AM	6:00 PM	6.8	11.9	11.5	9.7	27000	Oil
07-10-2022	-	-	-	-	-	-	-	work on
08-10-2022	6:00 AM	6:00 PM	6.9	11.9	11.5	10.1	27000	Oil
09-10-2022	6:00 AM	6:00 PM	6.6	11.9	11.5	10.2	27000	Oil
10-10-2022	6:00 AM	6:00 PM	6.8	12.1	11.6	9.6	27000	Oil
11-10-2022	6:00 AM	6:00 PM	6.6	12.0	11.7	9.4	27000	Oil
12-10-2022	6:00 AM	6:00 PM	6.6	12.0	11.8	10.1	27000	Oil
13-10-2022	6:00 AM	6:00 PM	6.7	12.0	11.6	10.0	27000	Oil
14-10-2022	6:00 AM	6:00 PM	6.7	11.9	11.7	9.6	27000	Oil
15-10-2022	6:00 AM	6:00 PM	6.8	11.9	11.6	9.8	27000	Oil
16-10-2022	6:00 AM	6:00 PM	6.7	11.9	11.6	9.6	27000	Oil
17-10-2022	6:00 AM	6:00 PM	6.7	12.0	11.5	9.7	27000	Oil
18-10-2022	6:00 AM	6:00 PM	6.7	12.1	11.8	9.8	27000	Oil
19-10-2022	6:00 AM	6:00 PM	6.7	12.1	11.7	10.1	27000	Oil
20-10-2022	6:00 AM	6:00 PM	6.7	12.1	11.7	10.0	27000	Oil
21-10-2022	-	-	-	-	-	-	-	Oil
22-10-2022	-	-	-	-	-	-	-	work on
23-10-2022	-	-	-	-	-	-	-	work on
24-10-2022	-	-	-	-	-	-	-	work on
25-10-2022	-	-	-	-	-	-	-	work on
26-10-2022	-	-	-	-	-	-	-	work on
27-10-2022	6:00 AM	6:00 PM	6.8	12.0	11.7	10.1	27000	Oil
28-10-2022	6:00 AM	6:00 PM	6.8	11.9	11.6	10.2	27000	Oil
29-10-2022	6:00 AM	6:00 PM	6.8	11.8	11.7	10.1	27000	Oil
30-10-2022	6:00 AM	6:00 PM	6.7	11.9	11.8	10.1	27000	Oil
31-10-2022	6:00 AM	6:00 PM	6.8	12.0	11.6	10.0	27000	Oil

PREPARED BY: BHAGYESH TRIVEDI

APPROVED BY: NILESH JOSHI

Oct 22 - 6:45 AM

work on



work on



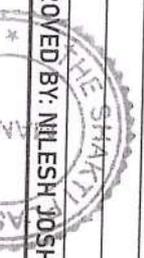
ETP DATA SHEET MONTH OF NOV - 2022

DATE	START TIME	STOP TIME	RAW WATER	PH MIXING	FLASH MIXER	FLOCCULA TOR	TREATED WATER	MAINTENANCE
01-11-2022	9:02 AM	6:00 PM	6.8	12.0	11.6	10.1	27000	OK
02-11-2022	9:02 AM	6:00 PM	6.7	11.9	11.6	10.2	27000	OK
03-11-2022	9:02 AM	6:00 PM	6.8	11.7	11.7	10.3	27000	OK
04-11-2022	-	-	-	-	-	-	-	week off
05-11-2022	10:00 AM	5:00 PM	6.7	11.9	11.5	10.3	21000	week off
06-11-2022	10:00 AM	6:00 PM	6.5	12.0	11.6	10.1	24000	MCCB change - Electrical problems.
07-11-2022	9:00 AM	6:00 PM	6.7	12.0	11.6	10.2	27000	OK
08-11-2022	9:00 AM	6:00 PM	6.6	11.9	11.7	10.3	27000	OK
09-11-2022	9:00 AM	5:00 PM	6.8	11.8	11.6	10.7	24000	Plumy cleaning.
10-11-2022	9:00 AM	6:00 PM	6.7	11.7	11.5	10.6	27000	OK
11-11-2022	-	-	-	-	-	-	-	week off
12-11-2022	11:00 AM	6:00 PM	6.6	11.8	11.5	10.7	21000	week off
13-11-2022	9:00 AM	6:00 PM	6.8	11.6	11.3	10.8	27000	OK
14-11-2022	9:00 AM	6:00 PM	6.6	11.7	11.5	10.2	27000	OK
15-11-2022	9:00 AM	6:00 PM	6.7	11.8	11.8	10.1	27000	OK
16-11-2022	9:00 AM	6:00 PM	6.8	11.6	11.7	10.2	27000	OK
17-11-2022	9:00 AM	6:00 PM	6.7	11.8	11.8	10.1	27000	OK
18-11-2022	-	-	-	-	-	-	-	week off
19-11-2022	10:00 AM	6:00 PM	6.8	11.7	11.6	10.1	24000	week off
20-11-2022	9:00 AM	6:00 PM	6.8	11.8	11.7	10.2	27000	valve cleaning.
21-11-2022	9:00 AM	6:00 PM	6.9	11.9	11.8	10.1	27000	OK
22-11-2022	9:00 AM	6:00 PM	6.7	12.0	11.6	10.2	27000	OK
23-11-2022	9:00 AM	6:00 PM	6.8	12.1	11.5	10.3	27000	OK
24-11-2022	9:00 AM	6:00 PM	6.7	11.9	11.4	10.4	27000	OK
25-11-2022	-	-	-	-	-	-	-	week off
26-11-2022	9:00 AM	6:00 PM	6.6	11.9	11.3	10.5	27000	week off
27-11-2022	9:00 AM	6:00 PM	6.8	11.7	11.2	10.6	27000	OK
28-11-2022	9:00 AM	6:00 PM	6.8	11.8	11.3	10.3	27000	OK
29-11-2022	9:00 AM	6:00 PM	6.8	11.7	11.5	10.4	27000	OK
30-11-2022	9:00 AM	6:00 PM	6.8	11.8	11.7	10.3	27000	OK

PREPARED BY: BHAVESH TRIMEDI

APPROVED BY: NILESH JOSHI

Nov 22 - 654000





THE SHAKTI  
PLASTIC INDUSTRIES

ETP DATA SHEET MONTH OF DEC- 2022

DATE	START TIME	STOP TIME	RAW WATER	PH MIXING	FLASH MIXER	FLOCCULA TOR	TREATED WATER	MAINTENANCE
01-12-2022	9:00 AM	6:00 PM	6.7	12.1	11.6	10.1	27000	OK
02-12-2022	-	-	-	-	-	-	-	- week off
03-12-2022	9:00 AM	3:00 PM	6.6	11.9	11.5	10.2	18000	Manpower shortage
04-12-2022	10:00 AM	6:00 PM	6.8	11.8	11.3	10.1	24000	OK
05-12-2022	9:00 AM	6:00 PM	6.6	11.7	11.2	10.3	27000	OK
06-12-2022	9:00 AM	6:00 PM	6.7	11.8	11.4	10.1	27000	OK
07-12-2022	9:00 AM	6:00 PM	6.8	11.7	11.2	10.4	27000	OK
08-12-2022	9:00 AM	6:00 PM	6.7	11.8	11.6	10.5	27000	OK
09-12-2022	-	-	-	-	-	-	-	- week off
10-12-2022	10:00 PM	6:00 PM	6.6	11.9	11.3	10.1	24000	poly tank cleaned.
11-12-2022	10:00 PM	6:00 PM	6.8	11.7	11.2	10.2	24000	1 line Tank cleaning.
12-12-2022	10:00 PM	6:00 PM	6.8	11.9	11.4	10.1	24000	PRC Tank cleaning
13-12-2022	10:00 AM	6:00 PM	6.7	11.9	11.4	10.2	24000	Sand Filter cleaning
14-12-2022	10:00 PM	6:00 PM	6.8	11.8	11.3	10.3	24000	Carbon filter cleaning
15-12-2022	10:00 PM	6:00 PM	6.7	11.9	11.4	10.4	24000	OK
16-12-2022	-	-	-	-	-	-	-	week off
17-12-2022	9:00 AM	6:00 PM	6.9	12.0	11.5	10.5	27000	OK
18-12-2022	9:00 AM	6:00 PM	6.7	12.1	11.5	10.6	27000	OK
19-12-2022	9:00 AM	6:00 PM	6.8	11.9	11.4	10.4	27000	OK
20-12-2022	9:00 AM	6:00 PM	6.7	11.9	11.4	10.3	27000	OK
21-12-2022	9:00 AM	6:00 PM	6.6	11.7	11.7	10.2	27000	OK
22-12-2022	9:00 AM	6:00 PM	6.5	11.9	11.4	10.1	27000	OK
23-12-2022	-	-	-	-	-	-	-	week off
24-12-2022	9:00 AM	6:00 PM	6.7	11.8	11.4	10.2	27000	OK
25-12-2022	9:00 AM	6:00 PM	6.7	11.9	11.6	10.2	27000	OK
26-12-2022	9:00 AM	6:00 PM	6.8	11.7	11.3	10.7	27000	OK
27-12-2022	9:00 AM	6:00 PM	6.8	11.8	11.2	10.3	27000	OK
28-12-2022	9:00 AM	6:00 PM	6.7	11.9	11.2	10.2	27000	OK
29-12-2022	-	-	-	-	-	-	-	Tank cleaning
30-12-2022	-	-	-	-	-	-	-	week off
31-12-2022	-	-	-	-	-	-	-	week off

PREPARED BY: BHAGYESH TRIVEDI

APPROVED BY: NILESH JOSHI  
 Gear master cleaning and filling



Sustainability

**Mumbai Waste Management Ltd.**

Plot No: P-32 & Part, MIDC Talaja, Tal: Panvel,  
Dist.: Raigad, Maharashtra 410 208, India.  
T: +91 8422877163/65/7710082601  
T: +91 7304992789/90/91/92 & 93  
Email: mbdmwml@resustainability.com  
**CIN: U90001TG2001PLC037829**  
www.mumbaiwastemanagement.com

Dt. 17.01.2024

**M/s. The Shakti Plastic Industries.**

S. No. 158 & 159, Village – Nandgaon,  
Manor Dist – Palghar - 401403  
Phone No. 02249671500  
Email: [info@shaktiplasticinds.com](mailto:info@shaktiplasticinds.com)

Kind Attn.: **Mr. Aniket Gavas – Sustainability Head****Sub: Membership of CHW – TSDF at Talaja**

Dear Sir,

We thank you for enrolment & welcome you as **MEMBER** of Mumbai Waste Management Ltd for utilizing our Common Hazardous Waste Treatment Storage Disposal facility, to dispose your Hazardous Waste safely & securely.

Your MWML Membership No. is **MWML– HzW – PAL – 5651**

Minimum Monthly Commitment Charges @ Rs. 1500/- (Goods & Service Tax extra as applicable) per month is to be paid by 5<sup>th</sup> of every month.

This membership is valid now but subject to termination, in the event Haz Waste generation details viz., Types of Waste, Generation Quantity, Waste Comprehensive Analysis and Monthly disposal plan, Legal Agreement, Commercial terms are not finalized.

The Membership deposit / Security deposit is adjustable against Waste Disposal Charges Only in event either party decides to terminate this Membership.

We will provide all assistance to enable starting of our Waste Collection & Disposal Operations in this period.

We assure you of our excellent services and seek your co-operation for good business relationship with you.

This Membership is valid for one year from date of issue of this letter. You have to get membership renewed by paying necessary MMCC.

Submission of Valid MPCB consent copy is essential condition for membership.

If Generator fails to submit valid consent copy, then membership will stand cancelled.

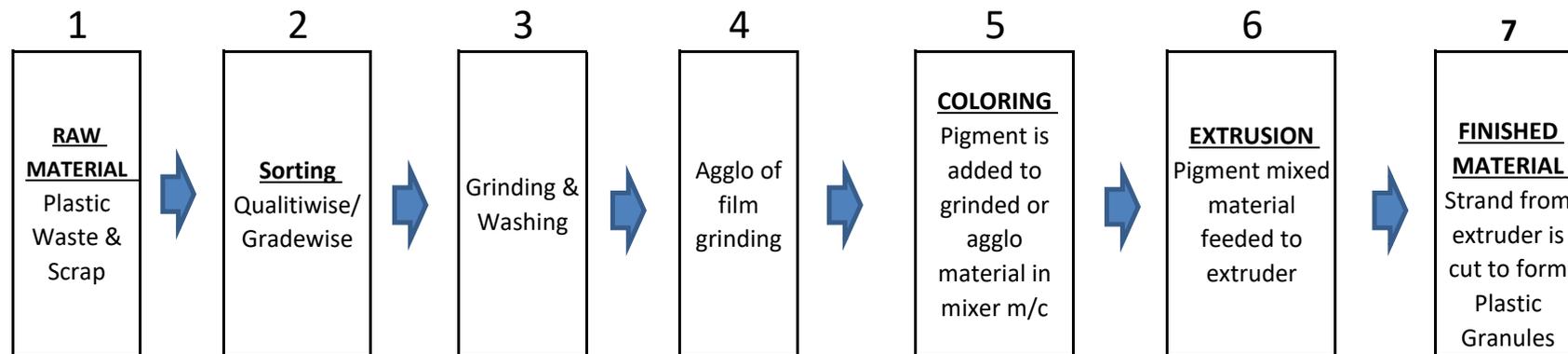
We once again thank you for your enrolment and in joining forces with us towards maintaining & sustaining our Environment.

Please do contact us for any further information.

Thanking you,

Yours truly,  
for **MUMBAI WASTE MANAGEMENT LTD.**

*Somnath Malgar*  
**Somnath Malgar**  
Director

**SHAKTI PLASTIC INDUSTRIES**GUT No.159, VILLAGE NANDGAON, TURFE MANOR, PALGHAR**MANUFACTURING FLOW CHART**

1. Raw Material Storage Area



2. Production Area

a. Extruders



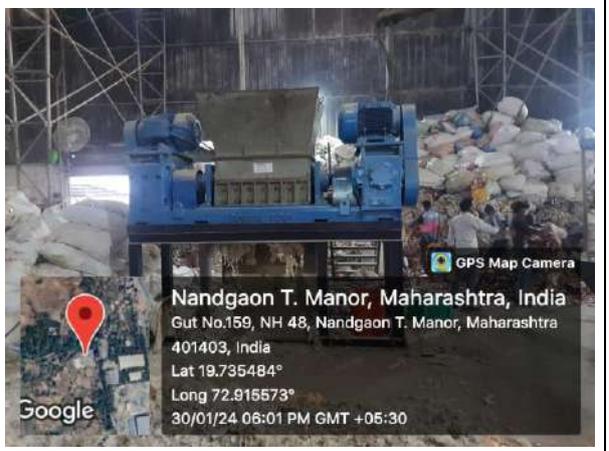


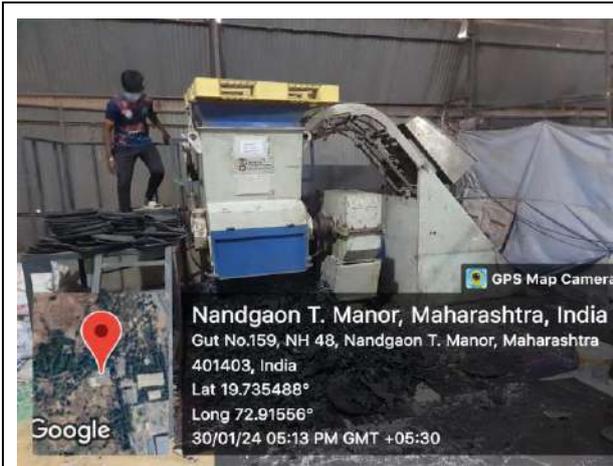
**b. Agglomerators**



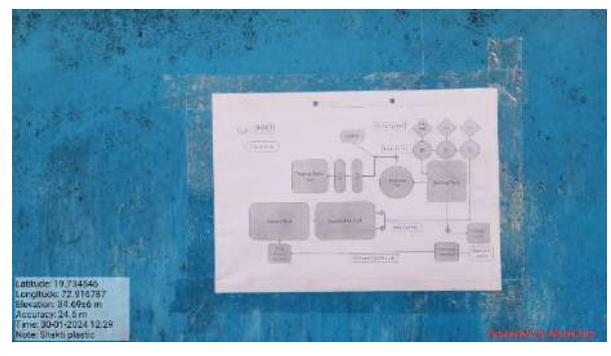


**c. Grinders**





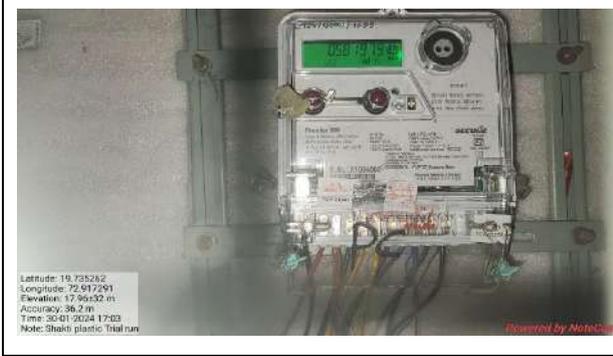
**d. Wastewater Treatment Plant**



Wastewater flow meter

ETP Flow diagram

**e. Electricity meter Reading during Trial Run (~1 hour)**



Before Trial Run Reading

After Trial Run Reading



# 887

Invoice under Rule 11 (CE Rules 2002)

## TAX/RETAIL INVOICE

Duplicate for Transport

Tin No. 07430306319  
 C.E. Reg. No. : AGFPP7739JXD001  
 Range : 20 Division : IV  
 Postal Add. of Range : 12, Gagandeep Building,  
 Rajendra Place, New Delhi  
 Commissionerate : Delhi

### KALRA EXTRUSION MACHINES

19, S.F.S., Category-II  
 DSIDC INDUSTRIAL AREA  
 Nangloi, Delhi-110041.

E-mail : kalraextrusionmachines@gmail.com

Importer/First Stage Dealer/Ind Stage Dealer

Pre-Authenticated  
 For Kalra Extrusion Machines

Authorised Signatory

2

Invoice No. **034** Date **19/12/2008** Date & Time of Issue of Invoice **19/12/2008**  
 Book No. 01 GR/LR No. .... Date & Time of Removal of Goods .....  
 Transport **Maharaja Transport** Vehicle No. **MH E7777**

CONSIGNEE/SOLD TO  
 M/s. **SHAKTI PLASTIC INDUSTRIES** TIN / CST NO.:  
**GUT NO 159, VILLAGE NANGGAON** C. E. Regn. No. ....  
**MANOR TAL. PALGHAR** Range .....  
**DH THANE** Division ..... Commissionerate .....  
 TIN NO. **2705074558C** Documents Through ..... Order No. ....

Sl No.	Description of Goods & I.D. Marks	Entry/Page No. in RG23 D	E. Duty & Cess & Add. Duty (Imp.) Per Unit/Kgs.	Unit Pack	No. of Pack	Quantity	Rate per Unit Incl. of E.D. (Rs)Rs.	Amount Rs.
	<b>TSE 65B</b> <i>Strand Pelletizer</i>		8674					16,99,000/-

Rate of E.D. & Cess & Add. Duty (Imp) on Ass. Value .....	Tariff heading .....	Sub Total
Total Amount of E. Duty for this Invoice .....		16,99,000/-
Total Amount of E. Cess for this Invoice .....		50,700/-
Total Add. Duty (Import) For this Invoice .....		17,49,700/-
Grand Total		

Name & Address of Buyer (If he is not Consignee) .....

Total Invoice Amount Rs. **Serwanhan Loc forty thousand**

Sold Under Form **C**

**SUPPLIERS DETAILS**

Name & Address of ..... RG 23D Entry/Page No. ....  
 Tariff Heading .....  
 C. E. Regn No. ....  
 Invoice No. & Date ..... Range .....  
 E.D. Cess & Add. Duty (Imp.) ..... Division/Commissionerate .....

**MANUFACTURER'S/IMPORTER'S DETAILS**

Name & Address of ..... C. E. Regn No. ....  
 Range .....  
 Division/Commissionerate .....  
 Tariff Heading ..... Rate of E.D. & Cess & add. Duty (Imp.) on Ass. Value .....

Invoice No./ Bill of Entry & Date	Description of Goods & I.D. Marks	Quantity	E. Duty & Cess & Add. Duty (Imp.) per Unit/Kgs.	Assessable Value (Rs.)	Excise Duty Paid (Rs.)	Excise Cess Paid (Rs.)	Add. Duty (Imp.) Paid (Rs.)

Certified that goods covered under this invoice were

(a) Imported by us or received directly From M/s ..... who have imported these goods

(b) Received directly from Factory/Depot of M/s .....

(c) Received from M/s ..... who are consignment agent/ 1st Stage Dealer of M/s .....

For KALRA EXTRUSION MACHINES

Receiver's Signature ..... Prop./Auth. Signatory

For Kalra Extrusion Machines  
**Poonar**  
 Prop./Auth. Signatory

November 28, 2007

**M/s. Shakti Plastic Industries,**  
 Seksaria Industrial Estate,  
 S.V. Road, Malad ( W ),  
 Mumbai - 400064

**Kind Attn. :- Mr. Vinod Poddar**

**SUB: Specification and quotation of Tse65B twin screw extruder strand pelletizing line**

Process material: PA, PBT, PA +30% Glass fiber

Capacity: 500 - 4000kg/hr (different form different material)

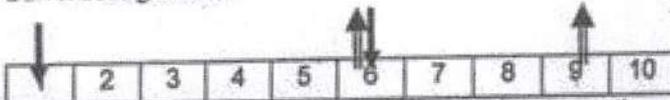
Supplying scope:

code	Denomination of units	quantities
1	Feeding system	1 unit
2	Tse65 twin screw extruder	1 unit
3	Pelletizing system	1set

Specification:

pos	Denomination	Q.	Remarks
1	Twin screw feeder	1	The main power: 1.5kw AC motor 1500rpm Variable-frequency regulator form Japan Hitachi The reduce ratio: 11 and the output speed: 130rpm Capacity: 500-4000kg/h The material of the screw: nitrified steel 38CrMoA1A The hopper made of the stainless steel Forced agitating The interlocking of the feeder and the host machine starting
2	Driving motor	1	90kw 1500rpm Ac motor Variable-frequency regulator from Japan Hitachi
3	Extrusion system	1	The ratio of the length and diameter(L/D): 40:1 The screw max speed :600rpm The diameter of the screw element: $\phi$ 59.5mm, the depth of the groove: 9mm the material of the screw element: W6Mo5Cr4V2, the surface hardness after high temperature vacuum hardening: HRC58-64 the material of the shaft: 40CrNiMo Involute spline connection between the screw element and the shaft

*BlKal*

			<p>The material of the barrel: bi-metal, the inner surface hardness of the liner is HRC59-64. The amount of the barrel: 11 units (each modular with the length 4D 240mm) Barrel configuration:</p>  <p>(feeding port) (venting port)(side feeder) (vacuum port) Equip another block at the venting port for different material processing Digital display of the pressure and temperature of the melt polymer</p>
4	Gear box	1	<p>Hard surface gear transporting the material of the gear: 20CrNi2MoA, the surface hardness of the gear: HRC58-60 the output power of the single shaft:675N.m the degree of the torque(T/A3): 4.8 torque transporting through the spline on the shaft SKF/INA bearings and importing sealing</p>
5	Lubricating system of the gearbox	1	<p>Forced lubricating system with CB model pump The driving power: 0.55kw Oil-filter and heat-exchanger equipment Analog pressure meter and interlocked with the host machine Integrated assembled in the frame</p>
6	Temperature controlling system	1	<p>Heating unit: copper(No 2,3) and aluminum electric heater Total heating power : 45 kw Cooling unit: inner soft-water circulate cooling system The cooling pump power: 0.75kw Controlling unit: Rkc temperature controlling meter form Japan, PID calculating method, Controlling zones: 11zones (10 zones + 1 die) Cooling system integrated assembling outside the base frame Stainless steel and copper pipes Electric-magnetic Valve imported form Italy Analog show the cooling water pressure</p>
7	Vacuum system	1	<p>Vacuum pump: SE 2.2kw/2890rpm Degree of vacuum: -0.04-0.08Mpa Number of the vacuum pot: 1 Analog vacuum indicator Stainless piping and the degree of vacuum adjustment manual Assembly outside the base frame</p>
8	Base frame and covering	1	<p>Bended and welded frame with steel plate and profile Stainless steel cover with hear-resistance The center height: 950mm appearance color: computer standard grey, can adjusted according to the customer's demand</p>

*Bl Kalra*

9	Side feeder	1	Twin screw side feeder The power of the side feeder: 1.5kw With a reduction gearbox Inverter from Fuji changed the speed Stainless steel hopper Can be moved easily when it is not used
10	Screen changer	1	Hydraulic screen changer With a hydraulic station Plate screen changer The position of the filter: 2
11	Extrusion die	2	φ4mm , 15 holes 11 holes material: 40Cr nitrified Heating power: app. 0.6kw
12	Cooling water tank	1	Length 4000mmX 400mm height 300mm The water bath made of stainless steel Inlet port at end and output port at front along extrusion die. Pulley equipped for convenient moving. Material of inducing roll PTFE
13	Water wiper	1	The motor power: 3kw Double sucking port
14	Pelletizier	1	Model :300 The size of the pellet: φ3x3 The material of the knife: hard alloy steel The power:4kw/1440rpm Capacity:4000kg/h Drag roller: PU Pneumatic press tightly Separated controlling system, assembly on the pelletizier
15	vibrating	1	Stainless steel of the bed 1 inlet and 3 outlet
16	Electric controlling cabinet	1	The low-voltage electric appliance brand: Simense Safety design: Overloading of main extruder's motor. Lubricating oil pressure alarming. Melt pressure alarming. Melt temperature protection. Interlocking set. Interlocking between main extruder starting and cooling fan. Interlocking between main extruder starting and lubricating oil pump Interlocking between main extruder starting and feeder

*BK*

## Spare parts:

pos	Denomination of the units	quantities	remarks
1	Screw elements	500mm	For different profile
2	Peletizing roller	1 set	PU
3	Fixing knife	1 et	
4	Input and output oil sealings	4 units	Hanshen Taiwan
5	Vacuum sealing ring	2 units	
6	Copper bar	1 pcs	
7	Special tools	1 set	
8	Asbestos gloves	1 pcs	
9	Electric elements	Some	
10	Electric heaters	3 unit	Open, close, die
11	Technical documents	1 unit	

## Common requirement

pos	Denomination	remarks
1	Water	Soft-water: 0.8m3 Industry water: 0.4-0.5 Mpa
2	Electric	220/380V 50Hz 130KW
3	Compress air	Compress air 0.5-0.7Mpa

Price : Rs. 16,90,000/- ( Rs Sixteen Lakhs Ninty Thousand Only )

*Bhalla*

## TERMS &amp; CONDITIONS OF SALE

1. **PRICE :**  
Prices Indicated are Ex-works Nangloi - New Delhi. Sales tax, CST 3% against form 'C' or 4% without form 'C'.
2. **PACKING :**  
Extra - @ 2.5%
3. **PAYMENT :**  
30% advance, along with Purchase Order.  
70% against Performa Invoice after inspection at our works.
4. **FREIGHT :**  
Machine will be dispatched by road on freight to pay basis through any reputed transporter.
5. **PROPOSAL VALIDITY:**  
This proposal will remain in effect for 30 days unless changed in the interim by written notice from us.
6. **DELIVERY:**  
Within 8 to 10 weeks from the date of receipt of technically & commercially clear order with advance payment.
7. **INSURANCE :**  
Transit insurance to be arranged by you at your cost. However, if required the same can be arranged by us and the necessary bills will be passed on to you.
8. **CANCELLATION OF ORDER:**  
Order once placed will not be cancelled in any case.

Your immediate reply would be highly appreciated. Thanking you and looking forward for your valuable order.

Regards,  
For Kalra Extrusion Machines

*Popam Kalra*  
Popam Kalra

*BK Kalra*  
BK Kalra

*We confirm to accept the above order*

*BK Kalra*  
BK Kalra

*A. Kalra*  
A. Kalra



Invoice under Rule 11 (CE Rules 2002)

TAX/RETAIL INVOICE

Duplicate for Transport

In No. 07430306319  
 J.E. Reg. No.: AGFPP7739JXD001  
 Range: 20 Division: IV  
 Postal Add. of Range: 12, Gagandeep Building,  
 Rajendra Place, New Delhi  
 Commissionerate: Delhi

**KALRA EXTRUSION MACHINES**

19, S.F.S., Category-II  
 DSIDC INDUSTRIAL AREA  
 Nangloi, Delhi-110041.

E-mail: kalraextrusionmachines@gmail.com  
 Importer/First Stage Dealer/Ind Stage Dealer

Pre-Authenticated  
 For Kalra Extrusion Machines

Authorised Signatory

Invoice No. 035

Date 21/1/2008

Date & Time of Issue of Invoice 21/1/2008

Book No. 01

GR/LR No. 116 dt 21/01/08  
 117 dt 21/01/08

Date & Time of Removal of Goods  
 Transport Thakur Transport Vehicle No. DL-1A-2785  
 HR 55C

CONSIGNEE/SOLD TO

M/s. SHAKTI PLASTIC INDUSTRIES  
 GUT NO 159 VILLAGE NANDSAON  
 MANOR TAL. PALGHAR  
 DIST. THANE  
 TIN NO. 2708014558C

TIN / CST NO.: 4995  
 C. E. Regn. No.  
 Range  
 Division  
 Commissionerate  
 Documents Through  
 Order No.

Sl No.	Description of Goods & I.D. Marks	Entry/Page No. in RG23 D	E. Duty & Cess & Add. Duty (Imp.) Per Unit/Kgs.	Unit Pack	No. of Pack	Quantity	Rate per Unit Incl. of E.D. (Rs)Rs.	Amount Rs.	P.
1.	MIXING UNIT					ONE		3,50,000/-	
2.	Extruder for PPR with motor					ONE		12,00,000/-	
	Yarn, hopper					ONE		1,10,000/-	
3.	Green Box 225					ONE		2,00,000/-	
4.	Spares & Band					ONE			

Rate of E.D. & Cess & Add. Duty (Imp) on Ass. Value	Tariff heading	Sub Total	18,60,000/-
Total Amount of E. Duty for this Invoice		Add: VAT/CST @ 3%	55,800/-
Total Amount of E. Cess for this Invoice		Grand Total	19,15,800/-
Total Add. Duty (Import) For this Invoice			

Name & Address Of Buyer (If he is not Consignee)  
 Total Invoice Amount Rs. Nineteen lac fifteen thousand eight hundred only  
 Sold Under Form

**SUPPLIERS DETAILS**  
 Name & Address of  
 Invoice No. & Date  
 E.D. & Cess & Add. Duty (Imp.)  
 RG 23D Entry/Page No.  
 Tariff Heading  
 C. E. Regn No.  
 Range  
 Division/Commissionerate

**MANUFACTURER'S/IMPORTER'S DETAILS**  
 Name & Address of  
 Tariff Heading  
 C. E. Regn No.  
 Range  
 Division/Commissionerate  
 Rate of E.D. & Cess & add. Duty (Imp.) on Ass. Value

Invoice No./ Bill of Entry & Date	Description of Goods & I.D. Marks	Quantity	E. Duty & Cess & Add. Duty (Imp.) per Unit/Kgs.	Assessable Value (Rs.)	Excise Duty Paid (Rs.)	Excise Cess Paid (Rs.)	Add. Duty (Imp.) Paid (Rs.)

Certified that goods covered under this invoice were  
 Imported by us or received directly From M/s  
 Received directly from Factory/Depot of M/s  
 Received from M/s  
 For Kalra Extrusion Machines

5, Category II, DSIDC Industrial Area, Nangloi, Delhi - 110041  
 PHONE: 011-25473361, 25471114 Mobile : 9312645101  
 Manufacturers of : Plastic Processing Machines  
 Web: www.hindustanplastics.com  
 Email: info@hindustanplastics.com

November 28, 2007

**M/s. Shakti Plastic Industries,**  
 Seksaria Industrial Estate,  
 S.V. Road, Malad ( W ),  
 Mumbai - 400064

022-28738455  
 9820030371

**Kind Attn. :- Mr. Vinod Poddar**  
**SUB :- QUOTATION FOR ACCESSORIES REQUIRED FOR WASHING PLANT & RECYCLING GRANUALES**

Dear Sirs,

With reference to your inquiry regarding the subject , we are pleased to quote you as follows :-

1) Mixer type for dewatering - ( Centrifugal hydro-extracting dryer )

No.	Description	Unit	2000
1	Main motor power	Kw	45
3	Rotating speed	Rpm	1000
4	Capacity	kg/h	2000

Price:- Rs. 3,10,000/-

2) Hopper Loader ( Pump feeding system with electrical heater )

No.	Description	Unit	SSX-300
1	Pump motor power	Kw	4
2	Heating power	Kw	36
3	Feeding capacity	kg/h	2000

Price:- Rs. 1,40,000/-

3) Hopper for clean flakes

No.	Description	Unit	
1	Agitating motor power	kw	0.75
2	Container volume	liters	1000

Price:- Rs. 45,000/-

*B. K. Kato*

5, Category II, DSIDC Industrial Area, Nangloi, Delhi - 110041  
 PHONE: 011-25473361, 25471114 Mobile : 9312645101  
 Manufacturers of : Plastic Processing Machines  
 Web : www.hindustanplastics.com  
 Email: info@hindustanplastics.com

#### 4. Compactor

Capacity: 650 kg/h  
 Driving motor power: 55 kw  
 Rotators speed: 800 rpm  
 Rotating knives: 6 pieces  
 Fixed knives: 15 pieces  
 Container diameter: 800 mm

Price:- Rs. 3,35,000/-

#### 5. Die For Granuales

Price:- Rs. 65,000/-

#### 6. Automatic hydraulic screen changer

Power: 2.2 kw  
 Non-stop changing device  
 There is pressure transducer to warn over pressure

Price :- Rs. 3,85,000/-

#### 7. Under Water Die Face Cutter

Capacity: 650 kg/h  
 Cutting power: 1.5 kw  
 Water pump power: 0.75 kw

Price:- Rs. 5,50,000/-

#### 8. Vibrator

Capacity: 650 kg/hr  
 Vibrating-Motor power: 0.2 kw  
 Material for tank and screen: stainless steel  
 Screen layer Nos.: 1  
 Price:- Rs. 1,35,000/-

#### 9. Dewatering machine

Capacity: 650 kg/hr  
 Driving motor power: 5.5 kw  
 Feeding motor power: 0.75 kw  
 Barrel diameter: 300 mm  
 Price:- Rs. 2,20,000/-

*B.K. Kataria*

5, Category II, DSIDC Industrial Area, Nangloi, Delhi - 110041  
PHONE: 011-25473361, 25471114 Mobile : 9312645101  
Manufacturers of : Plastic Processing Machines  
Web : www.hindustanplastics.com  
Email : info@hindustanplastics.com

**10. Hopper Loader**

Sucking motor power: 5.5 kw  
Capacity: 650 kg

**Price:- Rs. 1,40,000/-**

**11. Storage hopper**

Volume: 1500 liters  
Material: stainless steel

**Price:- Rs. 25,000/-**

**12. Screw & Barrel 110 / 145**

**Price:- Rs. 2,50,000/-**

*B.K. Kataria*

# TAX INVOICE

ORIGINAL FOR BUYER

<b>SNB ENGINEERING PVT LTD.</b> snbengineering@gmail.com CIN : U27106DL2007PTC301213	<b>SNB ENGINEERING PVT LTD., PLOT NO. 86, SECTOR 16, HSIIDC, BAHADURGARH DISTRICT JHAJJAR, HARYANA-124507</b>	<b>TRANSPORT MODE:- MARG INDIA LOGISTICS</b> VEHICLE NO. :- UP 17AT 6522 DATE 19-10-2019 TIME :- 13.10hrs GR No. : 2554 PLACE OF SUPPLY :- MANOR PALGHAR E WAY BILL NO. : 3211 5604 2431	(Stamp)											
<b>GSTIN Number :- 06AANC8399C1ZT</b> Tax is Payable on Reverse Charge (Yes/No) No INVOICE SERIAL NO :- SNB/19-20/165 INVOICE DATE :- 19-10-2019		<b>Detail of Receiver (Billed to)</b> Name :- M/s THE SHAKTI PLASTIC INDUSTRIES Address :- GUT NO. 159, VILLAGE NANDGAON, MANOR DIST PALGHAR, MAHARASHTRA State :- MAHARASHTRA State Code :- 27 GSTIN Number : 27AAMFS7839M1Z8												
<b>Detail of Consignee ( Shipped to)</b> Name :- M/s THE SHAKTI PLASTIC INDUSTRIES Address :- GUT NO. 159, VILLAGE NANDGAON, MANOR DIST PALGHAR, MAHARASHTRA State :- MAHARASHTRA State Code :- 27 GSTIN Number : 27AAMFS7839M1Z8														
S. No.	Description of Goods	HSN Code (GST)	QTY.	UOM	Rate	Total	Discount	Taxable Value	CGST Rate	CGST Amount	SGST Rate	SGST Amount	IGST Rate	IGST Amount
1	SIDE FORCEFEEDER EXTRUDER	84772000	1	Nos		5,00,000.00	NIL	5,00,000.00					18%	90,000.00
2	SCREW & BARREL WITH HEATER & VACUUM PUMP	84779000	1	Nos		5,00,000.00	NIL	5,00,000.00					18%	90,000.00
<b>10,00,000.00</b>														
INVOICE VALUE (IN WORDS) ELEVEN LAKH EIGHTY THOUSAND ONLY							TOTAL AMOUNT BEFORE TAX 10,00,000.00 ADD CGST ADD SGST ADD IGST TOTAL AMOUNT OF GST 1,80,000.00 INVOICE TOTAL 11,80,000.00							
Amount of Tax Subject to Reverse Charge YOUR TERM & CONDITION OF SALE														
SNB ENGINEERING PVT LTD Signature of Director/Authorised Signatory Name Designation														

897

(5)

**INVOICE**  
(Annexure 'A' CE Rule 52 A)

Date: 6/9/2003 DUPLICATE

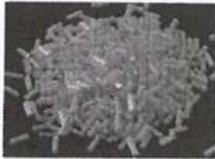
The Central Excise Range: MOR 38 MODI VII B, Deepshikha Building Rajendra Place, New Delhi-110008	Name Address of Factory / Ware house code NO. Reg. No. Tind:- 67040082415 <b>Hindustan Plastic &amp; Machine Corporation.</b> 5, Cat-II, D.S.I.D.C. Complex Nangloi, Delhi - 110 041. Ph. : 2547 1114 2547 3361 CST & LST NO. : <del>0018761</del>	Name and Address of Consignee Shakti Plastic Ind Gutt No 159 Village Nandgaon Maner, Palghar Dist Thane CST NO. 400064/c-722/dh
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S.No.	Description & Specification of Goods	No and Description of Packages	Total Qty. Goods (Net)	Total Price of Goods	For Arriving at Values Under Sec. 4 Details of:		Assessable value / Tariff Value per value tariff	Total Assessable value / Tariff Value	Rate of duty (B.E.D.)	Total Duty Paid	
					Deduction	Addition				In Figures	In Words
1.	Extruder 107/120 Two Stage Extruder 107	Loose One	One					10,00,000/-	nil		
2.	Extruder 120 Extruder 120	4000kg/ha One loose	One					2,09,000/-			
Total								12,09,000/-			

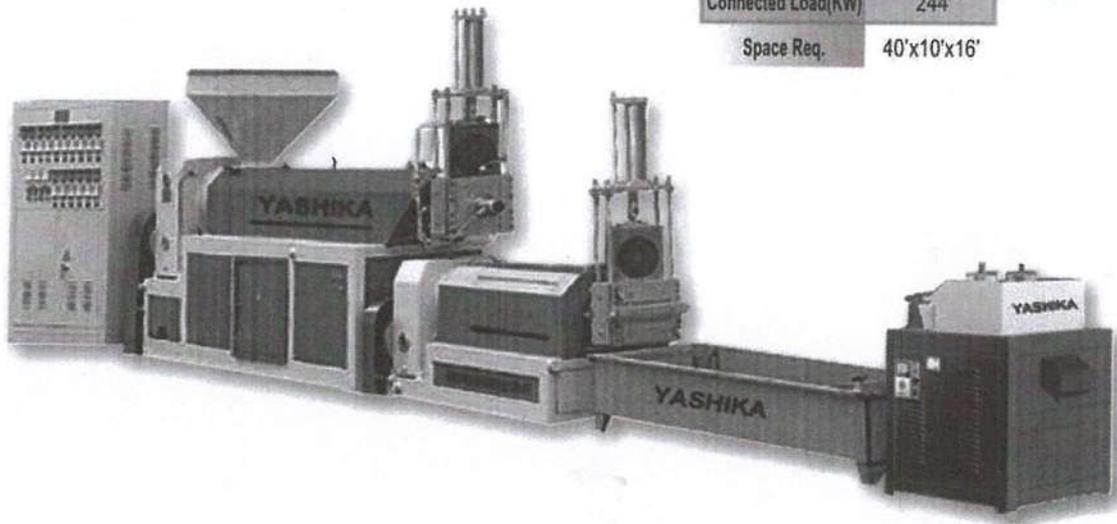
E.C. Code No. AELPK 0045 BXM001 C.E. Regn. No. AELPK 0045 BXM001 Commodity <u>Plastic Machinery</u> Tariff Heading No. <u>8477-10</u> Exemption No. <u>8/2003</u> Mode of Transport <u>Multi mode Transport</u> Motor Vehicle Reg. No. <u>GJ 9Y 5796</u> SGR No. <u>GR 34262</u>	S.No. & Date of Debit Entries for Duties : In P.L.A. No. _____ In RG 23 No. _____ Issue of Invoice Date <u>6/9/2003</u> Time <u>11M</u> Removal of Goods Date <u>6/9/2003</u> Time <u>8PM</u>	Amount <u>12,09,000/-</u> LST/CST % <u>4</u> Grand Total <u>12,48,000/-</u> In Words <u>Twelve lacs forty eight thousand only</u>
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Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly and indirectly from the buyer.  
 or  
 Certified that the particulars given above are true and correct and the amount indicated is provisional as additional consideration will be received from the buyer on account of \_\_\_\_\_

BRK  
 Signatur of owner / Authorised Agent

**YASHIKA DOUBLE STAGE FILTER PLASTIC RECYCLING MACHINE****TECHNICAL SPECIFICATION**

Model	YPR 140/150
Screw DIA(mm)	140/150
Output (KG/HR)	2000-4000
Main Drive (KW)	75/22
Connected Load(KW)	244
Space Req.	40'x10'x16'



6

GSTIN : 06AANCS8399C1ZT

Original Copy

## TAX INVOICE

## SNB ENGINEERING PVT LTD

Plot No. 86 Sector 16, HSIIDC Bahadurpur,  
Dist Jhajjar, CIN : U27106DL2007PTC301213

Invoice No. : SNB/2020-21/256  
Date of Invoice : 22-12-2020  
Place of Supply : Maharashtra (27)  
Reverse Charge : N  
GR/RR No. : 1479 /22-12-2020

Transport : SBHS Road Carrier  
Vehicle No. : RJ 14GF 9395  
Station : MANOR  
E-Way Bill No. : 3612 6831 0017

**Billed to :**  
The Shakti Plastic Industries  
GUT No. 159, Village Nandgaon  
Manor, Dist Palghar, Maharashtra

**Shipped to :**  
The Shakti Plastic Industries  
GUT No. 159, Village Nandgaon  
Manor, Dist Palghar, Maharashtra

GSTIN / UIN : 27AAMFS7839M1Z8

GSTIN / UIN : 27AAMFS7839M1Z8

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount (Rs.)
1.	EXTRUDER 120MM WITH	84772000	1.00	Nos	1000000.00	10,00,000.00
2.	Electrical Control Panel	85371000	--	--	--	0.00
3.	Screen Changer Capacity - 1 Ton / Hr	84779000	--	--	--	0.00

Add : IGST

@ 18.00 %

10,00,000.00  
1,80,000.00

Grand Total 1.30 Nos

11,80,000.00

HSN/SAC	Tax Rate	Taxable Amt.	IGST Amt.	Total Tax
84772000	18%	10,00,000.00	1,80,000.00	1,80,000.00

Rupees Eleven Lakh Eighty Thousand Only

## Terms &amp; Conditions

E.&amp; O.E.

- Goods once sold will not be taken back.
- Interest @ 18% p.a. will be charged if the payment is not made within the stipulated time.
- Subject to 'Haryana' Jurisdiction only.

Receiver's Signature :

for SNB ENGINEERING PVT LTD

For SNB Engineering Pvt Ltd

Authorized Signatory



## BHAVYA PLASTIC MACHINERY MFG. CO.

Manufacturer of High Performance Agglomerator Machines

### QUOTATION

DATE: 16-09-2021

To,  
THE SHAKTI PLASTIC INDUSTRIES

Gut no 158, Village Nandgaon,  
behind Rolex Inn Hotel, NH48  
Manor, Palghar - 401403

#### AGGLOMERATOR MACHINE

Specifications	:	32" Ø
Tank Size	:	Four blades fixed with rotor and four side sharp.
Electric Motor	:	100 H.P.
Blades	:	made by S.S. 18mm thick
Bottom Circle	:	made by S.S. 5mm thick
S.S. Layer (Upper Tank)	:	made by S.S.
S.S. Layer (Bottom Tank)	:	made by S.S.
Capacity	:	1500 to 2000 Kgs / hr.
Housing Cooling Jacket Production		
Suitable Material	:	LD / HD / PP / HM Film Waste.

#### PRICE

Machine Price	:	₹ 9, 40,000/-
Electric Motor	:	Include (Ship Motor)
Electric Panel	:	Include (made by Ship materials)
Extra Blade Set	:	Include (2 Set)
Tax (18% GST)	:	Will Be Extra.
Packing Charges	:	Will Be Extra.
Total	:	₹ 9, 40,000/-

#### TERMS & CONDITIONS

Price	:	The above price is Ex-Work, Umbergaon, Gujarat.
Delivery	:	Within 4 weeks from the Placement of Order.
Payment	:	50 % advance & 50% at the time of Delivery.
Validity	:	The Above Price valid for 30 Days Only.

\* Design, specifications and description are subject to change without prior notice.

YOURS FAITHFULLY,

BHAVYA PLASTIC MACHINERY MFG. CO.

GSTIN : 06AANCS8399C1ZT

## TAX INVOICE

Original Copy

## SNB ENGINEERING PVT LTD

Plot No. 86 Sector 16, HSIDC Bahadurgarh,  
Dist Jhajjar, CIN : U27106DL2007PTC301213

CIN : U27106DL2007PTC301213

Tel : 9891061700 email : snbengineering@gmail.com

Invoice No. : SNB/2022-23/009  
Dated : 05-04-2022  
Place of Supply : Madhya Pradesh (23)  
Reverse Charge : N  
GR/RR No. : 11-4171 /05-04-2022

Transport : ETM LOGISTICS PVT LTD  
Vehicle No. : GJ 01CT 6658  
Station : INDORE (MP)  
E-Way Bill No. : 3014 3201 6547

**Billed to :**  
ENVIRO RECYCLEAN PRIVATE LIMITED  
Khasra No. 373/1 373/10, Rajoda  
Gram Rajoda, Indore  
Madhya Pradesh-453551

**Shipped to :**  
ENVIRO RECYCLEAN PRIVATE LIMITED  
Khasra No. 373/1 373/10, Rajoda  
Gram Rajoda, Indore  
Madhya Pradesh-453551

GSTIN / UIN : 23AAFCE9612E1ZX

GSTIN / UIN : 23AAFCE9612E1ZX

IRN : 98e92db197043d82af824dd44c08a223c07f136e2f869bd1890e1c62d816b9b6

Ack.No. : 132212199939111 Ack. Date : 05-04-2022

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount (Rs.)
1.	Aglomaretor - Capacity -1800 Kg/hr	84779000	1.00	Nos	7,00,000.00	7,00,000.00
<b>Add : IGST @ 18.00 %</b>						<b>7,00,000.00</b> <b>1,26,000.00</b>
<b>Grand Total 1.00 Nos</b>						<b>8,26,000.00</b>

HSN/SAC	Tax Rate	Taxable Amt.	IGST Amt.	Total Tax
84779000	18%	7,00,000.00	1,26,000.00	1,26,000.00

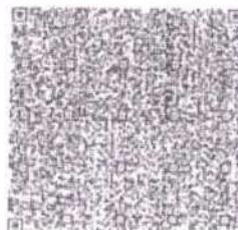
Rupees Eight Lakh Twenty Six Thousand Only

## Terms &amp; Conditions

E.&amp;O.E.

- Goods once sold will not be taken back.
- Interest @ 18% p.a. will be charged if the payment is not made with in the stipulated time.
- Subject to 'Haryana' Jurisdiction only.

## E-Invoice QR Code



Receiver's Signature :

for SNB ENGINEERING PVT LTD

For SNB Engineering Pvt Ltd.

Director / Authorised Signatory

Authorised Sign

2

Delivery Challan						
Enviro Recyclean Private Limited Khasra 373/1, 373/10, Rajoda, Gram Rajoda, Indore - 453551 Madhya Pradesh GSTIN/UIN: 23AAFCE9612E1ZX State Name : Madhya Pradesh, Code : 23		Invoice No.	Dated			
		Delivery Note 0048	02-06-2023			
		Supplier's Ref. 0048	Mode/Terms of Payment			
		Buyer's Order No.	Other References			
Buyer (Ship to) The Shakti Plastic Industries Gut No 159, Village - Nandgaon, Manor, Palghar, Maharashtra - 401403 (Bill to) The Shakti Plastic Industries Gut No 159, Village - Nandgaon, Manor, Palghar, Maharashtra - 401403 GSTIN/UIN: 27AAMFS7839M1Z8 State Name : Maharashtra, Code : 27		Despatch Document No.	Dated			
		Dispatched through	Delivery Note Date			
		Bill of Lading/LR-RR No.	Destination <b>Manor</b>			
		Terms of Delivery <b>From Indore</b>	Motor Vehicle No.			
Sl No.	Description of Goods and Services	HSN/SAC	Quantity	Rate	KGS	Amount
1	Aglomaretor (Given on a lease of SNB Engineering Pvt .Ltd. Supplier Invoice No.SNB/22-23/009 Dated.5-Apr-22) Capacity - 1600 – 1800 TPH		1		Set	0.00
	Total					0.00
	Add: IGS T					0.00
	Total		1		Set	0.00
Amount Chargeable (in words)						E. & O.E
NIL						
Company's PAN : AAFCE9612E		for ENVIRO RECYCLEAN PRIVATE LIMITED				
We declare that this Delivery Challan shows the actual price of the goods described and that all particulars are true and correct.		 Authorised Signatory				



Subject to Bombay Jurisdiction only

# REGI ENGINEERING COMPANY

6 NMC. 271 1/3 JAIL COMPOUND,  
DHARAVI-MAHIM LEVEL CROSSING, BOMBAY-400 017.

Manufacturers of: Plastic Machinery, Extruders, Layflat Tubing Machinery, Grinders,  
High Speed Fluidizing Mixtures and Roll Winding Machines.

BILL No. 11-90

DATE 22-10-90

To M/s Shakti Plastic Industries  
Sekseria Industries Estate S.V. Road

Ref. Your Order No. \_\_\_\_\_ of Malad West Bbany 64

Quantity	Particulars	RATE		Unit	AMOUNT	
		Rs.	P.		Rs.	P.
	one <u>Agmatol</u> m.s body size 30" x 30" x 1/2" thicknes				33200	00
	two vessel combine fited with Housing and blower and fited electric motor			10%	3320	00
	(114)					

B.S.T. No. NIG/19935 w.e.f. 31/3/83  
C.S.T. No. MAH/IG/11513 w.e.f. 31/3/83

Rupees thirty six thousand five hundred twenty only 36520/00

The above Stores have been delivered only  
despatched to you  
under Challan No.  
R. R. No. of \_\_\_\_\_

E. & O. E.  
\*I/We hereby certify that our registration certificate under the  
B.S.T. Act, 1959 is in force on the date on which the sale of the goods  
specified in this bill/cash memorandum is made by me/us and that  
the transaction of sale covered by this bill/cash memorandum has  
been effected by me/us in the regular course of my/our business.

For REGI ENGINEERING COMPANY

Bhawasambha

Proprietor

Subject to Bombay Jurisdiction only.

## REGI ENGINEERING COMPANY

6 NMC 271 1/3 JAIL COMPOUND,  
DHARAVI-MAHIM LEVEL CROSSING, BOMBAY-400 017.

Manufacturers of: Plastic Machinery, Extruders, Layflat Tubing Machinery, Grinders,  
High Speed Fluidizing Mixtures and Roll Winding Machines.

Quotation 02

DATE 15/09/90

To M/s Shakti Plastic Industries  
sekseria Industrial estate SV Road

Ref. Your Order No. \_\_\_\_\_ of Malad west, 400064

Quantity	Particulars	RATE		Unit	AMOUNT	
		Rs.	P.		Rs.	P.
	One Agglomerator Ms body size 30" X 30" X 1/2" Nnicmas Two vessel combine fitted with housing and Blower and fitted electric motor.  capacity: 2000 to 2200 KGS per hours				3320	00
				10%	3320	00

B.S.T. No. NIG/19935 w.e.f. 31/3/83  
C.S.T. No. MAH/IG/11513 w.e.f. 31/3/83

Rupees Thirty six thousand five hundred and twenty only 36 520 00

The above Stores have been delivered to you only  
despatched

Challan No. \_\_\_\_\_ of \_\_\_\_\_  
under R. R. No. \_\_\_\_\_

*Bhawas* E. & O. E.  
\*We hereby certify that our registration certificate under the  
B.S.T. Act, 1959 is in force on the date on which the sale of the goods  
specified in this bill/cash memorandum made by me/us and that  
the transaction of sale covered by this bill/cash memorandum has  
not affected by me/us in the regular course of my/our business.

For REGI ENGINEERING COMPANY

*Bhawas*

Proprietor


**PANCHAL PLASTIC MACHINERY PVT. LTD.**

Plot No. 127, GIDC, Umbergaon-396171,

Dist.: Valsad, Gujarat, India.

Tel.: +91 (260) 2563391/2 | M.: +91 70464 63391 / 70464 63396

Email: info@panchal-plastic.com | Website: www.panchal-plastic.com.in

# Estimate Date	:EST-23/22-000105 : 18/10/2022	Place Of Supply	: Maharashtra (27)
Bill To	THE SHAKTI PLASTIC INDUSTRIES. Gut no. 158, Village Nandgaon, Behind Rolex Inn Hotel, NH48, Manor, Palgar, 401403 Phone --	Ship To	THE SHAKTI PLASTIC INDUSTRIES Gut no. 158, Village Nandgaon, Behind Rolex Inn Hotel, NH48, Manor, Palgar, 401403 Phone --

#	Item & Description	HSN/SAC	Qty	Rate	Amount
1	Agglomerator - 3511 Material Processing: LLDPE, LDPE, HM, HDPE, PR Capacity: 1500 Kg/H Motor HP: 120	8477	1.00 pcs	9,85,000.00	9,85,000.00

*Total In Words*  
*Indian Rupee Eleven Lakh Sixty Two Thousand and Three Hundred Only*

Note: Please put YOUR COMPANY NAME in the Reference / Narration.  
Also, please send the Payment Screenshot / Acknowledgement on mail  
(panchalmachineries.amd@gmail.com)

Terms &amp; Conditions

Sub Total 9,85,000.00  
IGST (18%) 1,77,300.00

Total ₹11,62,300

*Rajesh Panchal*

Authorized Signature

(5)

Subject to Bombay Jurisdiction only

# REGI ENGINEERING COMPANY

10, United Industrial Estate, Ground Floor, Mogul Lane,  
Off. Sitaladevi Temple Road, Mahim, Mumbai - 400 016. Tel : 437 4382

Manufacturers of : Plastic Machinery, Extruders, Layflat Tubing Machinery, Grinders,  
High Speed Fluidizing Mixtures and Roll Winding Machines.

Bill No. 023-04

Date 30/03/2004

To, Shakti Plastic Industries  
Village Nandgaon, Manor,  
Palghar

Ref. Your Order No. \_\_\_\_\_ of \_\_\_\_\_

Quantity	Particulars	Rate		Unit	Amount	
		Rs.	P.		Rs.	P.
ONE No.	<u>Agglomerator Two vessel body and complete fitting</u>	52000	00	ONE	52000	00
		<u>Add: 15.3% B.S.T</u>				<u>79956.00</u>

B.S.T. No. 400017-S-711 w.e.f. 1/4/96  
C.S.T. No. 400017-C-566 w.e.f. 1/4/96

Rupees Fifty Nine Thousand Nine Hundred Fifty Six Only ————— 59956.00  
E. & O. E.

The above stores have been delivered to you  
despatched

under Challan No. 05 of 16/03/04  
R. R. No. MH-04/AG7414

"I/We hereby certify that our registration certificate under the B.S.T. Act, 1959 is in force on the date on which the sale of the sale of the goods specified in this bill/cash memorandum is made by me/us and that the transaction of sale covered by this bill/cash memorandum has been effected by me/us in the regular course of my/our business.

For **REGI ENGINEERING COMPANY**

Bhawanagar, Bag



909

TAX INVOICE

(ORIGINAL FOR RECIPIENT)

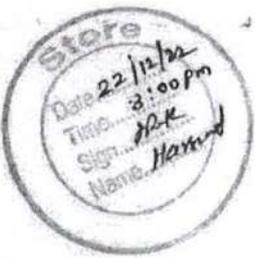
**SAMANI ENGINEERING**  
 SURVEY NO. 278 PAIKEE 1/18, PLOT NO 99/  
 18/2, SAMANI ENGINEERING, DAMANGANGA  
 INDUSTRIAL PARK, KARWAD, VAPI, VALSAD,  
 GUJARAT-396195  
 GSTIN/UIN: 24AVBPS0962R2Z0  
 State Name: Gujarat, Code: 24  
 Contact: 9377011725, 8734927779  
 E-Mail: samaniengineering@gmail.com

Invoice No.	e-Way Bill No	Dated
96/22-23	601502136011	21-Dec-22
Delivery Note	Mode/Terms of Payment	
Reference No. & Date.	Other References	
Buyer's Order No.	Dated	
Dispatch Doc No.	Delivery Note Date	
96/22-23		
Dispatched through	Destination	
Tempo	Maharashtra	
Bill of Lading/LR-RR No.	Motor Vehicle No.	
dt. 21-Dec-22	MH48CB0625	
Terms of Delivery		

Consignee (Ship to)  
**THE SHAKTI PLASTIC INDUSTRIES**  
 Gut No. 159, Nandgaon, Manor Dist Palghar  
 Maharashtra  
 GSTIN/UIN : 27AAMFS7839M1Z8  
 State Name : Maharashtra, Code : 27

Buyer (Bill to)  
**THE SHAKTI PLASTIC INDUSTRIES**  
 Gut No. 159, Nandgaon, Manor Dist Palghar  
 Maharashtra  
 GSTIN/UIN : 27AAMFS7839M1Z8  
 State Name : Maharashtra, Code : 27

SI	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
	32 INCH HEAVY DUTY AGLO MACHINE WITH 100HP MOTER ONE SET. BLADE EXTRA	84779000	1 SET	6,75,000.00	SET		6,75,000.00
	OUTPUT IGST 18%					18 %	1,21,500.00
	<b>Total</b>		<b>1 SET</b>				<b>₹ 7,96,500.00</b>



Amount Chargeable (in words) **INR Seven Lakh Ninety Six Thousand Five Hundred Only** E. & O.E

HSN/SAC	Taxable Value	Integrated Tax		Total Tax Amount
		Rate	Amount	
84779000	6,75,000.00	18%	1,21,500.00	1,21,500.00
<b>Total</b>	<b>6,75,000.00</b>		<b>1,21,500.00</b>	<b>1,21,500.00</b>

Tax Amount (in words) : **INR One Lakh Twenty One Thousand Five Hundred Only**

**THE SHAKTI PLASTIC INDUSTRIES**  
 Vapi  
 Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.  
 Date - 21/12/22  
 Sign. of Security

Company's Bank Details  
 Bank Name : KOTAK MAHINDRA BANK  
 A/c No. : 6446256315  
 Branch & IFS Code : Solitaire Business Center Vapi & KIN0003049



SUBJECT TO VAPI JURISDICTION  
 This is a Computer Generated Invoice

## ESTIMATE

<b>SAMANI ENGINEERING</b> SURVEY NO 278 PAKEE 1/18, PLOT NO 99/ 18/2 SAMANI ENGINEERING DAMANGANGA INDUSTRIAL PARK KARWAD, VAPI VALSAD GUJARAT-396195 GSTIN/UIN: 24AVBPS0962R2Z0 State Name: Gujarat, Code: 24 Contact: 9377011725, 8734927779 E-Mail: samaniengineering@gmail.com	Estimate No. <b>00346</b> Dated <b>25-Nov-22</b> Delivery Note Mode/Terms of Payment Reference No. & Date Other References
Consignee (Ship to) <b>THE SHAKTI PLASTIC INDUSTRIES</b> Gut No.159, Nandgaon, Manor Dist Palghar Maharashtra GSTIN/UIN: 27AAMFS7839M1Z8 State Name: Maharashtra, Code: 27	Buyer's Order No. Dated Dispatch Doc No. Delivery Note Date Dispatched through Destination <b>Maharashtra</b> Bill of Lading/LR-RR No. Motor Vehicle No
Buyer (Bill to) <b>THE SHAKTI PLASTIC INDUSTRIES</b> Gut No.159, Nandgaon, Manor Dist Palghar Maharashtra GSTIN/UIN: 27AAMFS7839M1Z8 State Name: Maharashtra, Code: 27	Terms of Delivery

Sl	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc %	Amount
	<b>32 INCH HEAVY DUTY AGLO MACHINE</b> WITH 100 HP MOTER ONE SET BLADE EXTRA OUTPUT - 3500 - 4000 KGS /H	84779000	1 SET	6,75,000.00	SET		6,75,000.00
	<b>OUTPUT IGST 18%</b>					18 %	1,21,500.00
<b>Total</b>			1 SET				₹ 7,96,500.00

Amount Chargeable (in words) **INR Seven Lakh Ninety Six Thousand Five Hundred Only** E & OE

HSN/SAC	Taxable Value	Rate	Integrated Tax Amount	Total Tax Amount
84779000	6,75,000.00	18%	1,21,500.00	1,21,500.00
<b>Total</b>	<b>6,75,000.00</b>		<b>1,21,500.00</b>	<b>1,21,500.00</b>

Company's Bank Details  
 Bank Name: **KOTAK MAHINDRA BANK**  
 A/C No: **6446256315**  
 Branch & IFS Code: **Solitaire Business Center Vapi & KKO0003049**  
 for **SAMANI ENGINEERING**



SUBJECT TO VAPI JURISDICTION  
 This is a Computer Generated Invoice



# 911 BHAVYA PLASTIC MACHINERY MFG. CO.

Manufacturer of High Performance Agglomerator Machines

## TAX INVOICE

ORIGINAL FOR RECIPIENT

PAN : ATJVP7536Q  
GSTIN : 24ATJVP7536Q1Z0

State : GUJARAT  
State Code : 24

Invoice No : 005  
Invoice Date: 24/08/2021

Billed To :  
M/s. ENVIRO RECYCLEAN PVT LTD  
KHASRA 373/1,373/10, RAJODA  
INDORE 453551  
State : MADHYA PRADESH  
State Code : 23  
Phone No : 7976193395

Shipped To :  
M/s. ENVIRO RECYCLEAN PVT LTD  
KHASRA 373/1,373/10, RAJODA  
INDORE 453551  
State : MADHYA PRADESH  
State Code : 23

PO No :  
PO Date:  
Date of Supply : 24/08/2021  
Place of Supply : MADHYA PRADESH  
LUT No : AD2403210356588  
Date: 30/03/2021

Country : INDIA  
GSTIN : 23AAFCE9612E1ZX

Country : INDIA  
GSTIN : 23AAFCE9612E1ZX

Sr No	Description of Goods	HSN Code	Quantity	Rate	Amount
1	AGGLOMERATOR MACHINE WITH ELETRIC PANEL Capacity 4500 Kg/hr	8477	1.00 Nos 1.00	1150000.00	1150000.00

Transporter : S S GUJARAT LOGISTICS

Vehicle No:

LR No: 112

GST Payable on Reverse Charge : No

Electronic Reference No :

Total		11,50,000.00
P & F Charges	0.00%	0.00
Freight		0.00
<b>Total</b>		<b>1,150,000.00</b>
CGST	0.00%	0.00
SGST	0.00%	0.00
IGST	18.00%	2,07,000.00

### BANK DETAILS :

Bank Name : Union Bank of India

Branch : GIDC Umbergaon

A/C No : 413601010420346

IFSC Code : UBIN0541362

Amount In Words : Thirteen Lacs Fifty Seven Thousand Only

**Grand Total** 13,57,000.00

Certified that the particulars given above are true and correct.

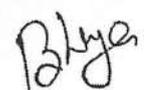
Terms & Conditions :

1.Any Complaint against this Invoice should be settled within three days after receipt of this invoice.

2.We are not responsible for the damages or theft after the goods delivered or once leaves our premises.

3.Subject to Umbergaon Jurisdiction.

For BHAVYA PLASTIC MACHINERY MFG.CO.

  
Authorized Signatory

Shed No. J-294/2,

G.I.D.C., Umbergaon - 396 171, Dist. Valsad, Gujarat, INDIA

Tel. : (0260) 2563373

E-mail : bhavyaplast@gmail.com

2718

①

Delivery Challan						
<b>Enviro Recyclean Private Limited</b> Khasra 373/1, 373/10, Rajoda, Gram Rajoda, Indore - 453551 Madhya Pradesh GSTIN/UIN: 23AAFCE9612E1ZX State Name : Madhya Pradesh, Code : 23			Invoice No.	Dated		
			Delivery Note	08-08-2023		
			Supplier's Ref.	Mode/Terms of Payment		
			Buyer's Order No.	Other References		
<b>Buyer (Ship to)</b> <b>The Shakti Plastic Industries</b> Gut No 159, Village - Nandgaon, Manor, Palghar, Maharashtra - 401403 (Bill to) <b>The Shakti Plastic Industries</b> Gut No 159, Village - Nandgaon, Manor, Palghar, Maharashtra - 401403 GSTIN/UIN: 27AAMFS7839M1Z8 State Name : Maharashtra, Code : 27			Despatch Document No.	Delivery Note Date		
			Dispatched through	Destination		
			Bill of Lading/LR-RR No.	Motor Vehicle No.		
			Terms of Delivery			From Indore
Sl No.	Description of Goods and Services	HSN/SAC	Quantity	Rate	KGS	Amount
1	<b>Agglomerate Machine</b> <i>(Given on a lease of Bhevya Plastic Machinery                      Supplier Invoice No.007 Dated.22-Jun-23)                      Capacity - 4000 – 4500 Tons/Hour</i>		1		Set	0.00
	<b>Total</b>					0.00
	<b>Add: IGS T</b>					0.00
	<b>Total</b>		1		Set	0.00
Amount Chargeable (In words)						E. & O.E
NIL						
Company's PAN : AAFCE9612E		for ENVIRO RECYCLEAN PRIVATE LIMITED				
We declare that this Delivery Challan shows the actual price of the goods described and that all particulars are true and correct.						

# VIJAY ENGINEERING

Tel. : 515-0349  
C/o : 512 2482

812513

Manufacturers of : 9171  
MACHINERY PARTS & SPECIALISTS IN PRECISION JOBS

Kohinoor Co. Soc., Asalpha Link Road, Mohili Village, Opp. B. M. C. School, Andheri-Sakinaka, Mumbai - 400 072.

To,

M/s. Shakti Plastics Industries.  
Sekesai ind P.B. S.V. Road, MALAD (W.) Mumbai 400

Delivery Challan No. - INVOICE No. 917  
Dated 24/05/2004 Dated 24/05/2004  
Your Order No. Verbal Dated 15/05/2004 Booked by Mr. Vinod Podes  
Negotiated through Some person P. Mark (S.S.) Machinery  
Despatched by Tempo delivery service  
Receipt No. - No. of Cases 1 Weight - Freight TO PAY/PAID -

Quantity	DESCRIPTION	Rate	Per	Amount	
				Rs.	P.
1	One No of 12" plastic scrap grinder, Complit with 7 Nos of Blades. Two nos of side gears One Hooper & one collection Bin.	33000	Each	33000	00
		BST 13%		4290	00
				<u>37,290</u>	<u>00</u>
				<b>TOTAL</b>	<b>37,290</b>

Machinery

890101  
29/5/04  
33000

100

Rs: Thirty Seven thousand two hundred ninety only

Sold under form No.

B. S. T. 400072/S/4408 w. e. f. 23/3/2000  
C. S. T. 400072/C/3943 w. e. f. 23/3/2000

**TERMS :** Subject to Mumbai Jurisdiction.  
Goods once sold will not be taken back.  
No responsibility can be accepted for delays or inability to supply part or whole of any order.  
Payment should be made within 1 month from the dated of the receipt of the goods.

I/We hereby certify that my/our Registration Certificate under the B.S.T. Act, 1959 is in force on the date on which the sale of the goods specified in this Bill/Cash Memorandum is made by me/us and that transaction of sale covered by this Bill/Cash Memorandum has been effected by me/us in the regular course of my/our business.

**For VIJAY ENGINEERING**

## VIJAY ENGINEERING

Tel: 5140340

Cnr: 2123402

Manufactures Of  
MACHINERY PARTS & SPECIALISTS IN PRECISION JOBS

Ganvirar Co. Sec. Asalpha Link Road, mahali Village, Opp. B M C School, Antheni - Sakinaka, Mumbai 400072

TO:

M/s. The Shakti Plastic Industries Seksaria Industries S.V Road Malad (W), Mumbai, Maharashtra 400064

Quotation:

Dated: 28/04/2004

Dated  
Booked by  
P. Mark

Receipt No	No. of Class	Weight	Freight to PAY/PAID			
			Rate	Per	Amount	
Quantity	DESCRIPTION				Rs.	P.
	One Nos of 12" plastics scrap grinders complete with 7 nos of blades, Two nos of side guards one hoppers and one collection Bin Grinding Capacity - 1800-2000 kg/hr		Rs. 33000	Each		33000
	B.S.T. 400072/5/4408 w.e.f. 23/3/2000 C.S.T. 400072/CC3943 w.e.f. 23/3/2000					

**TERMS : Subject to Mumbai Jurisdiction.**No responsibility can be accepted for delays  
or inability to supply part or whole of any order.  
Payment should be made within 1 month from theI We Hereby clarify that my/our Registration Certificate under the B S T  
Act 1969 is in force on the date on which the sale of the goods  
Specified in this Bill cash memorandum is made by makes and that  
transaction of sale covered by this Bill cash Memorandum has been  
effected by makes in the regular course of my/our businessVijay Sharma  
For VIJAY ENGINEERING

(9)

Subject to Mumbai Jurisdiction

## Aakash Industries (PLASTIC MACHINERY)

Shed No. 6, Laxmi Silk Mills, Novelty Compound, S. V. Road, Dahisar (East), Mumbai-400 068.

M/s.	Shakti Plastic Industries
	Manor

Bill No. <u>17</u>	Date: <u>09.02.2004</u>
Our Challan No. _____	Dated: _____
Your Order No. _____	Dated: _____

QTY.	PARTICULARS	RATE	Rs.	P.
1 No.	24" <b>Grinder</b> fitted with Hopper, flywheel and pulley but without motor		80,000	00
	S.T. 13%		10,400	00
	Turnover Tax 1%		800	00
	Surcharge on S.T. 10%		1040	00
	<b>Total</b>		<b>92,240</b>	<b>00</b>
	(Rs. Ninety-two Thousand Two Hundred and Forty Only)			

Machinery etc

22/03/04 (82)  
Chq. No. 877282  
Rs. 82000/-

S.T. NO. 400068/S/5510 Dt. 29-11-03  
C.S.T. NO. 400068/C/4884 Dt. 29-11-03

E. & O. E.

For Aakash Industries  
(Plastic Machinery)

I/We here by certify that my/our Registration Certificates under the Mumbai S. T. Act 1959 is in force on the date on which the sale of the goods specified in this bill/cash memorandum is made by me/us and that the transaction of sale covered by this bill/cash memorandum has been effected by me/us in the regular course of my/our business.

Prepared by \_\_\_\_\_

Proprietor

Subject to Mumbai Jurisdiction

# Akash Industries

## ( PLASTIC MACHINERY )

Shade no.6 Laxmi silk mills, novelty compound, S.V Road Dahisar ( East ) Mumbai, 400068

M/s. Shakti Plastic IndustriesManorQuotation 010 Date 10.01.2004

Our Chalan No. \_\_\_\_\_ Dated \_\_\_\_\_

Our Order No. \_\_\_\_\_ Dated \_\_\_\_\_

QTY	PARTICULERS	RATE	RS	P.
1 No.	24" Grinder fitted with hopper, flywheel and pulley but without motor		80,000	00
			80,000	00
	ST. 13%		10,400	00
	Turnover Tax 1%		800	00
	Surcharge on S.T.		1040	00
	<b>Total</b>		<b>92,240</b>	<b>00</b>
	Rs. (Ninety-two thousand two hundred and forty only)			
	S.T No. 400068/S/5510 Dt. 29-11-03			
	C.S.T No. 400068/6/4884 Dt. 29-11-03			

Prepared By \_\_\_\_\_

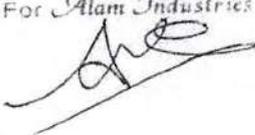
(7)

# Alam Industries

Mfg. of : Plastic Grinding Machine & All kinds of Labour Jobs.  
 Gala No 288, 3/3, Sarve No 303, Shakir Compound, Mahim Level Crossing,  
 Dharavi Main Road, Mumbai - 400 017.  
 © . 408 4523 • 404 3530

M/s. <u>Shakti Plastic Industries</u> <u>Cut No. 159, Village Nandgaon</u> <u>Mamner, Palghar</u>	Bill No. <u>102/2001</u> Date <u>21/5/2001</u> Your Order No. <u>Verbal</u> Dated _____
PARTICULARS	AMOUNT Rs. P
1 <u>20" Plastic Grinding Machine</u> cash paid 2120/- = 21/5/01 (loading) Paid Rs. 25000/- chq. no. 632903 dtd. 23/5/01 Paid full & final Rs. 19000/- chq. no. 632910 dtd. 27/5/01 Machinery etc.	40000 00 5200 00 400 00 420 00 46120 00
BST 400017-S-1925 <u>Add: 13% S.Tax</u> CST 400017-C-1584     1% TOT w.e.f. 18/5/2001     10% S.C.	
-1/ We hereby certify that my/our registration certificate under the Bombay Sales Tax Act, 1959 is in force on the date on which the sale of the goods specified in this bill/cash memorandum is made by me/us.	10%
Tempo No. <u>MH-04</u> <u>AG 7416</u>	
Rupees <u>Forty Six Thousand One Hundred</u>	Total <u>46120 00</u>

E & O E Twenty only

For Alam Industries  


# Alam Industries

Mfg. of Plastic Grinding Machine & All kinds of Labour Jobs.  
 Plot No. 282, 272, Sarve No. 103, Shakti Compound, Mahim Level Crossing,  
 Bhamburda Main Road, Mumbai - 400 017  
 Tel: 408 4523 • 404 3530

Mrs. <u>SHAKTI PLASTIC INDUSTRIES</u> <u>Manor, Palghar</u>		Quote No. <u>05/2001</u> Date: <u>10/4/2001</u> Your Order No. _____ Dated _____	
20" Grinder machine motor 20 HP. capacity 1200-1500 kg per hour  Taxes extra as applicable  BST 40007-5-1925 CST 40017-C-1334 W.E. 13.2.2001		AMOUNT Rs. P 40000 -          40000 -	
Address: <u>Forty thousand only -</u>		Total	

EX-05

For Alam Industries

**MAXIN INDIA MACHINERY MANUFACTURERS**  
 BHASKAR TAMILSELVI  
 No- 3/10, Balaji Nagar  
 Edayarpalayam Pirivu, Kuniyamuthur (Post)  
 Coimbatore, Tamil Nadu - 641008. India.  
**State Code: 33**  
 Phone: 9751588867  
 Email: info@maxinindia.com  
 Website: www.maxinindia.org  
 GST: 33ABEFM7507M1Z2



**Maxin India**  
 Machinery Manufacturers  
 ISO 9001 - 2015 Company

**Billing Address:**

**THE SHAKTI PLASTIC INDUSTRIES**  
 MR. VINOD  
 15-16, Govind Bhavan, S. V. Road.,  
 Chincholi, Malad West, .  
 Mumbai, Maharashtra - 400064, India  
 State Code : 27  
 Phone : 022-28725946

**Shipping Address:**

15-16, GOVIND BHAVAN, S. V.  
 ROAD,, CHINCHOLI, MALAD  
 WEST, , MUMBAI, MH-400064.  
 INDIA.

**Customer #:** MIC290  
**Quotation #:** 48  
**Date:** 19/05/2019  
**Validity:** 18/06/2019  
**Emp Name:** BHAUMIK PATEL

#	HSN Code	Product	Qty	Rate	GST	Amount
1	8441	<b>MAXIN INDIA HODIS IRO - 500 DUAL AD</b>  # High grade cutters with double stage cleaner. # Cutter thickness - 11 mm, Cutter Dia - 200 mm. # Built with heavy Duty Tapered roller bearing. # Chain coupling drive. # Helical gear box - 10 TO 25 RPM. # MARATHON MOTOR - 10 + 10 HP 3 Phase Motor (1440 RPM). # Auto reverse system. # Automatic control panel With VFD systems . # Over load Alarm indication. # Easy feeding system. # Fabricated with highly safety aspects. # Delivery With Conveyor 0.25 HP Motor Along With Gearbox. # Output Capacity per hour : METAL AND ORGANIC /NON ORGANIC - UPTO 3 TON.	1	Rs. 995000.00	18%	Rs. 995000.00
<b>Delivery Schedule: 10 DAYS</b> Rs. TEN LAKH FIFTY SIX THOUSAND SIX HUNDRED NINETY ONLY.				<b>Discount (10%)</b>		<b>Rs. 99500.00</b>
<b>Terms</b> 1. 60% Advance along with purchase order. 2. Full and final payment before dispatch from our factory. 3. Dispatch period 10 DAYS from the advance payment. 4. Transport Charges extra.				<b>Sub Total</b>		<b>Rs. 895500.00</b>
				<b>Other Charges</b>		<b>Rs. 0.00</b>
				<b>SGST</b>		<b>Rs. 0.00</b>
				<b>CGST</b>		<b>Rs. 0.00</b>
				<b>IGST</b>		<b>Rs. 161190.00</b>
				<b>Net Total</b>		<b>Rs. 1056690.00</b>

**Bank Details**  
 INDIAN BANK  
 MAXIN INDIA MACHINERY MANUFACTURERS  
 ACC NO: 6578853639  
 IFSC CODE : IDIB000K303  
 COIMBATORE-TAMIL NADU, INDIA.

For MAXIN INDIA MACHINERY MANUFACTURERS

*Umish Desai*  
 Authorized Signatory

Ph No.: 2721387, 4047280  
Tele Fax: 0731 - 4047280

# SURESH ENGINEERING WORKS

MANUFACTURER OF : Thermoplastic Extrusion Plants, Ancillary Equipments, Grinders Etc.  
OFFICE : 14 B Kalyan Vishranti Grub South Tukoganj Indore (M.P.)  
FACTORY : 154-F, Industrial Area Sanwer Road Indore. (M.P.)  
E-Mail : sureshen@sancharnet.in Web site: http://www.sureshengg.com

INVOICE

Date 16-06-2009

SEW/08/2009

**M/s SHAKTI PLASTIC INDUSTRIES**  
296/B SHANKARAN KOVIL ROAD RAMAMYANPATTI TRUNELVELI (TN)

Challan No. : 8

Package No. 3

Documents Sent Through \_\_\_\_\_

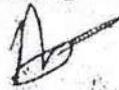
Sr. No.	PARTICULARS	QTY	AMOUNT	
			Rs.	P.
01.	GRINDER WITH MOTOR AND STARTER	01	3,20,000	00
02.	DRYER WITH MOTOR AND STARTER			
<p>Machinery Rs. 320000/- 21-587 Pay Rs. 206400/- A.</p>  <p>VAT 2% AGAINST FORM "C"</p>			6,400	00
<p>TIN 33375565069</p> <p><b>TOTAL</b></p>			<b>3,26,400</b>	<b>00</b>

TIN NO 23241001892

Important : Interest @ 18% charged on accounts not paid within a month. Our responsibility case with delivery of goods to the Railway/ Transport and no claims can be entertained after words.

Subject to Indore jurisdiction.

For Suresh Engineering works

  
Auth. signatory



Adv. 326400  
120000  
206400

## SURESH ENGINEERING WORKS

MANUFACTURER OF : Thermoplastic Extrusion Plants, Ancillary Equipments, Grinders Etc.  
OFFICE : 14 B Kalyan Vishranti Grab South Tukoganj Indore (M.P.)  
FACTORY : 154-F, Industrial Area Sanwer Road, Indore(M.P.)  
E-MAIL : [suresen@sanchanet.in](mailto:suresen@sanchanet.in) Web Site: <http://www.sureshengg.com>

## QUOTATION

SEW/08/2009

Date:16-06-2009

To,  
Shakti Plastic Industries  
Gut No. 159, Village Nandgaon,  
Manor, Palghar

Challan No. 8Package No. 3

Documents Sent Through \_\_\_\_\_

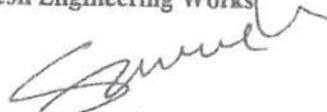
Sr No.	PARTICULAR	QTY	AMOUNT Rs.	P.
01.	GRINDER WITH MOTOR AND STARTER CAPACITY: 1800-2000 Kgs/H	01	3,20,000	00
02.	DRYER WITH MOTOR AND STARTER			
	VAT 2% AGAINST FROM "C"		6,400	00
	TIN: 33375565069			
	TOTAL		3,26,400	00

TIN NO

**Important:** Interest @ 18% Charged on accounts not paid within a month. Our responsibility case with delivery of goods to Railway/ Transport and no claims can be entertained after words.

Subject to Indore jurisdiction

For Suresh Engineering Works

  
Auth. signatory



G.S.T. No. 1202006172 Dt- 1-7-02  
C.S.T. No. Guj. 6670691 Dt- 17-7-97

Subject to Junagadh Jurisdiction

Ph.: F. (0285) 2660047  
R.2614047

## Jaydeep Engineering

:Manufacturers:

MODERN PLASTIC PROCESSING MACHINERIES AND EQUIPMENTS  
402/9, G.I.D.C. - II, Dolatpara, Junagadh.

B.No. \_\_\_\_

Date: 17-11-04

To. Shakti Plastick  
M/s. Industries  
Nandgaon Manon  
Maharashtra

Dispatch Per Plastick Grinder  
Documents \_\_\_\_\_  
G.R/R.R.No. \_\_\_\_\_ Dated \_\_\_\_\_  
Weight \_\_\_\_\_ Freight \_\_\_\_\_

Qty.	PARTICULARS	RATE		AMOUNT	
		Rs.	Ps.	Rs.	Ps.
1	Quotation Plastick Skrap Grinder. Machine size — 15" m.s. body Output :- 1200 kg per hour.	62000-00		62000-00	
	ST				
	4 % CST				2480.
	TOTAL				64,480.

1. Goods once sold are not accepted back.
2. All sales are to be understood made under JND Jurisdiction.
3. Interest @18% p.a. will be charged if payment not made on demand

  
For, JAYDEEP ENGINEERING



Subject to Bombay Jurisdiction

Phone C/o. : 222262

**PERFECT MECHANICAL WORKS**

Manufacturers of :

PLASTIC MACHINERY & ENGINEERING JOB WORKS

Quotation  
BILL No. 01

Challan No. \_\_\_\_\_

105, Bombay Talkies Compound,  
Malad (West).  
BOMBAY - 400 064.

Date 15-04-1988

Messrs Shakti Plastic Industries  
Sekhsaria Compound Malad (west) Bombay-64

Your Order No. \_\_\_\_\_

Date \_\_\_\_\_ 19\_\_

Quantity	DESCRIPTION OF GOODS	RATE	PER	AMOUNT	
				Rs.	P.
1	8" size cutter with 1 H.P Motor Capacity 800kg/hr to 1000 kgs/hr.			10500	00
Rs. Eleven Thousand Five hundred fifty only		10%			
				S. T.	1050-00
				G. T.	
				TOTAL	11550=00

Our responsibility ceases after the goods have been delivered to the Buyers, or at Railway Station or Bunder and no claim for breakage or shortage etc, will be accepted afterwards.

All orders shall be considered to have been placed at Bombay and in case any dispute Bombay shall be the Jurisdiction.

S. T. R. No. NIP 2317 Dt. 1-10-69  
S. T. No. MAH/IP 1434 Dt. 1-10-69

E. & O. E.  
I/We hereby certify that my/our registration certificate under the S. T. Act, 1959 is in force on the date on which the sale of the goods specified in this Bill/Cash Memorandum is made by me/us and that the transaction of the sale covered by this Bill/Cash Memorandum has been effected by me/us in the regular course of my/our business.

For PERFECT MECHANICAL WORKS

X *[Signature]*

Proprietor

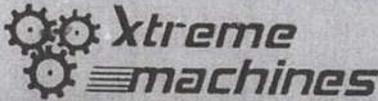
Single Sheet

926

Shredders machine

(Rule-11)

(Invoice for removal of excisable goods from factory or warehouse on payment of Duty Under Rule 11 of C-Ex Rule)



B-7, SWARN PARK, MUNDKA, NANGLOI, DELHI - 110041  
Ph. : 28343095, 28343195

Original For Buyer (White)  
Duplicate For Transporter (Pink)  
Triplicate For Assessee (Yellow)  
Extra for Personal use (Green)

TIN No. : 07500350367  
C.E. Regn. No. : AVCPS8642KEM001  
Commissionate : Delhi-1, Code-04  
CE Range : 21, CODE : 05, 12, Gagandeep Bldg; Rajindra Place, N.Delhi  
CE Division : IV, CODE : 15,12, Gagandeep Bldg; Rajindra Place, N.Delhi  
PAN : AVCPS8642K

Tax Invoice Dated  
019 24-01-2011

Pre-Authenticated  
For Xtreme Machines  
Authorised Signatory

Name of the Excisable Goods : Rubber & Plastic Processing  
MACHINE / PARTS Sub Heading No. : 8477-10-00

Name & Address of the Consignee :  
M/S Shakti Plastic Industries  
Gul No - 159 - opp - Chand  
Haveli - Village - Nandgaon  
Manor - Palghat - Dist Thane  
P.O. No. ....  
Date : .....  
ST Details :  
P. No. - 27080114558  
Date 24-01-2011

S No.	Description & Specification of Goods	PACKING		TOTAL QTY.	RATE	Total Assessable Value	
		Nos. & Description of Package	Average Content/ Package			Rs.	P.
	one single shaft shredder with electrical  (From Ex 16/11/11) Plat Vidhan 2011  Truck No = MH-04  <del>CP-6637</del> FY 3516					588880	

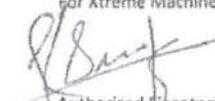
Total Duty Payable Rs. Fifty one thousand five hundred only	Packing	
Serial No. & Date of Entry in PLA/A/C	BED @ 10%	50000/-
RG 23 A Part II A/C No.	ED Cess 2%	1000/-
Date of Preparation of Invoice 24-01-2011 Time 9-00-P.M.	S & HE Cess 2%	500/-
Date of Removal of Goods 24-01-2011 Time 11-45-P.M.	Vat / CST 2%	11030/=
Total in words Five lac Sixty Two Thousand Five Hundred thirty only	Freight/ Cartage	
	Total	562530/=

Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyers as received otherwise.  
TERMS & CONDITIONS :

I/We hereby certify my/our Regn. Certificate under Delhi ST 1975 is force on the date on which that sale of the goods specified in this bill/cash memorandum is made by me/us and that transaction of sale covered by this bill/cash memo has been effected by

 <b>Xtreme Machines</b> B - 7, SWARN PARK, MUNDKA, NANGLOI, DELHI - 110041 PH; 28343095, 28343195		Estimate No. <b>007</b>	Dated <b>16-12-2010</b>				
Name of the Address of the Consignee : <b>M/S Shakti Plastic Industries</b> <b>Plot No - 159 - OPP - Chandani</b> <b>Hotel - village - Nandgaon</b> <b>manor - Palghar - Dist Thane</b> <b>Mumbai</b>		P.O. No. Date ST Details : <b>Tin No. 27080114558</b>	Transport LR/GR No Date <b>16-12-2010</b>				
S No.	Description & Specification of Goods	PACKING		TOTAL QTY.	RATE	Total Assessable Value	
		Nos & Description of	Average Content /			Rs.	P.
	Quotation for one single shaft shredders with electricals capacity - 2200-2500 Kg 1 hour			1 set	—	50000	00
Total Duty Payable Rs.					Packing		
Total in words					Total	50000	

1. QUOTATION VALID FOR 30 DAYS
2. 50 % ADVANCE PAYMENT

For Xtreme Machines  
  
 Authorised Signatory





# GOYUM

• EXTRACTION • REFINING • RECYCLING

## HEAVY DUTY INDUSTRIAL SHREDDER

(Capacity 2 TONNES PER HOUR - 35 TONNES PER HOUR)

### Applications:

- MSW
- RDF
- ALL TYPES OF PLASTICS & TEXTILES
- TYRES
- WOOD
- ELECTRONICS WASTE
- ALUMINIUM
- FERROUS AND NON FERROUS
- BIOMASS
- EFB (EMPTY FRUIT BUNCH)
- HOUSEHOLD WASTE
- KITCHEN WASTE
- CARPET, PAINT SLUDGE
- CORRUGATED SHEET/BOX
- STEEL DRUMS
- HAZARDOUS WASTE
- COCONUT HUSK
- PADDY & MAIZE STRAW
- PAPER, ETC.



Before Shredding



After Shredding

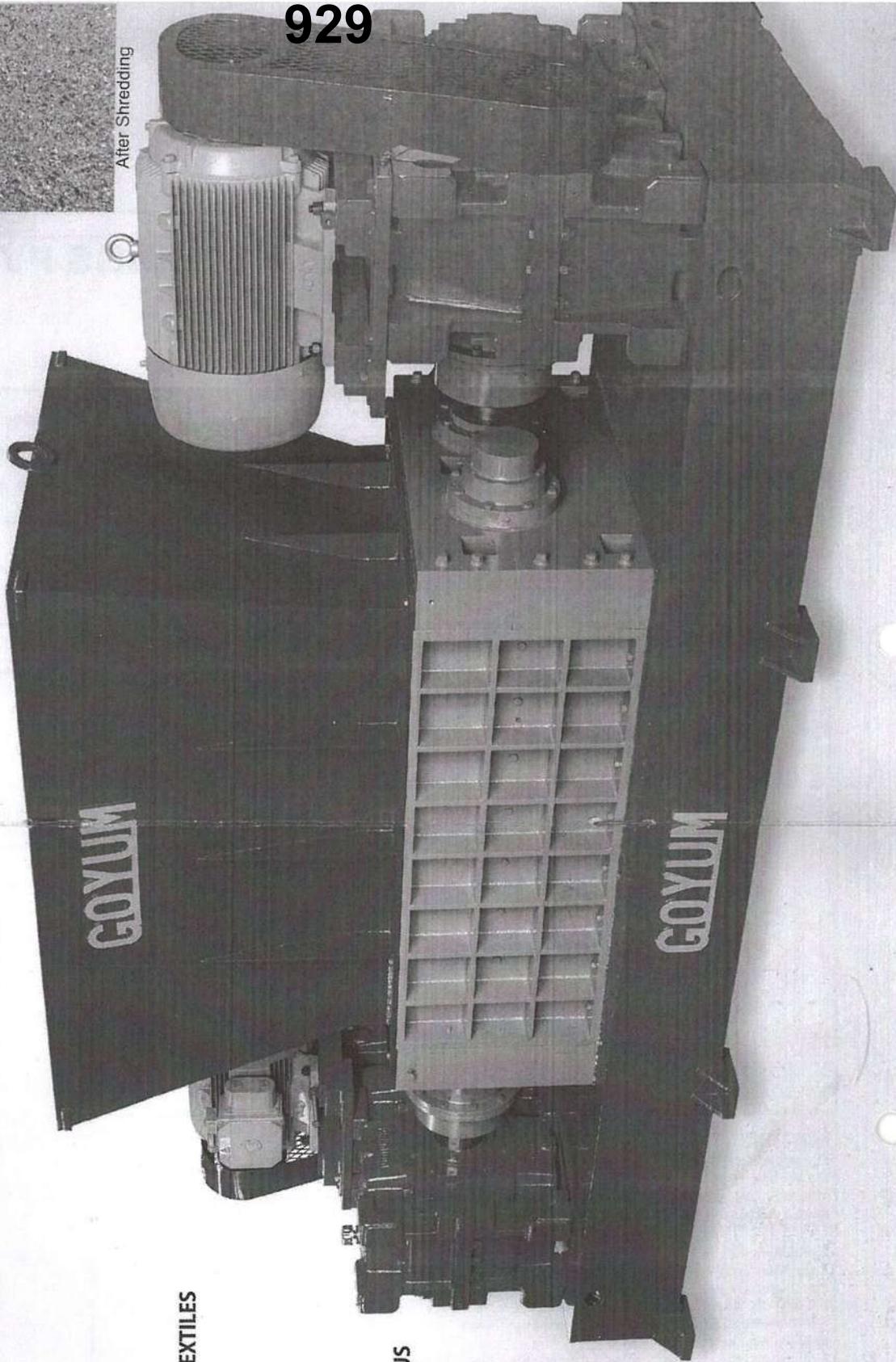


Before Shredding



After Shredding

929



Original Copy  
/20-05-2014

Invoice for Excisable Goods under Rule 56E Rule 2002) As per Notification No. 33/2000 (N.T.) dt. 7/4/2000  
FIRST/SECOND STAGE DEALER

Invoice No./Date : 008  
Time of Issue :  
Time of Removal of Goods :

Phone :  
Fax :

Authenticated  
Kaira Extrusion Machine

Supplier Particulars :

**Kaira Extrusion Machines**

4, Udyog Nagar Nangli Delhi-41  
IN 07430306319

C.E. Regn. No. : AGFPP7739JXD001  
Range & Address : 20  
Division : IV  
PAN :

E.C.C. No. : AGFPP7739JXD001  
Commissionerate : DELHI  
TIN : 07430306319

Consignee/Buyer's Name & Address :

Shakti Plastic Industries  
UT No. 159, Village Nardgaon  
Anor Tal Palghar Dist Thane

C.E. Regn No. :  
E.C.C. No. :  
Range & Address :  
Division :  
TIN : 27080114558C  
CST : 27080114558C

Transport : SBHS Road Carrier  
GR/RR No. : 1390 /20-05-2014  
Vehicle No : HR 55L 2932  
Comm.

No	Description of Goods	Quantity	Unit	Price	Amount	Duty Particulars : (In Rs.)			Manufacturer Details			Supplier's Details							
						BED/Unit	BED %	AED Amt.	AED Amt.	Cess %	SHE Cess %	S.Cess Amt	Ass.Value	Quant ty	BED Amt.	Cess Amt.	S.Cess Amt	Bill No.	Page No.
1.	Squeezer Tariff Heading : 84779030	1,000	Nos.	*****	16,15,000.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00			
2.	Screw & Barrel 51/105 Tariff Heading : 73181190	1,000	Nos.	*****	1,65,000.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00			
3.	Barrel 120/30 Tariff Heading : 84779030	1,000	Nos.	*****	1,85,000.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00			
				Total	19,65,000.00														
				Grand Total	20,04,300.00														

Add : Central Sales Tax

Twenty lakh Four Thousand Three Hundred Only

Total Amt of BED : 0.00  
Total AED Amt. : 0.00  
Total Edu. Cess Amt. : 0.00  
Total SHE Cess Amt. : 0.00

DETAILS OF MANUFACTURER/IMPORTER

Name :  
Address :  
C. Code No. :  
Range with Address :  
Division :  
TIN/CST No. :

Comm. :  
Comm. :  
Comm. :  
Comm. :

DETAILS OF SUPPLIERS

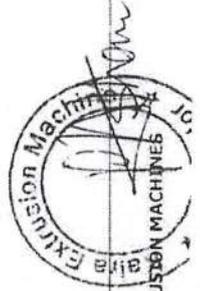
Name :  
Address :  
C. Code No. :  
Range with Address :  
Division :  
TIN/CST No. :

Comm. :  
Comm. :  
Comm. :  
Comm. :

ERTIFICATE: Certified that the goods covered under this Invoice were

i) Imported directly by us or received directly from M/s.  
ii) Received directly from the factory/depot consignment agent/authorised premises of  
iii) Received from M/s.

Terms & Conditions  
& O.E.



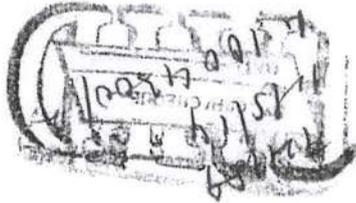
for KAIRA EXTRUSION MACHINES

M/s.

M/s.

(Who are the first stage dealer) of

To,		M/s. Shakti Plastic Industries		P1048		Mumbai	
SI Nos.	Description of Goods	Quantity	Rate	Amount			
1	Squeezer	1	19,65,000.00	19,65,000.00			
Against "C" Form CST 2%				39,300.00			
Total				20,04,300.00			
Advance				10,00,000.00			
Balance Amount				10,04,300.00			
<p>Amount Chargeable (In Words) Rs. Ten Lacs Four Thousand Three Hundred Only.</p> <p><b>Terms &amp; Conditions:</b>                  NOTE: CST 2% Against form "C" OR 5% without form "C"                  If "C" form is not given then 3% will be kept as a security deposit which is refund-                  able at the time of receipt of "C" form, but within six month.</p> <p>Our Bank Details are as Follow:                  Bank Name : State Bank of India                  Branch : Rohtak Road, New Delhi-41.                  A/c N o. : 30189537252                  RTGS No. : SBIN004849                  For Kalra Extrusion Machines</p>							



PERFORMA INVOICE

12-May-14

E-mail: kalraextrusionmachines@gmail.com Mobile: +91 9899074169, 9891061200

H-4, Udyog Nagar, Nanglot, Delhi-110041

KALRA EXTRUSION MACHINES

**KEM**



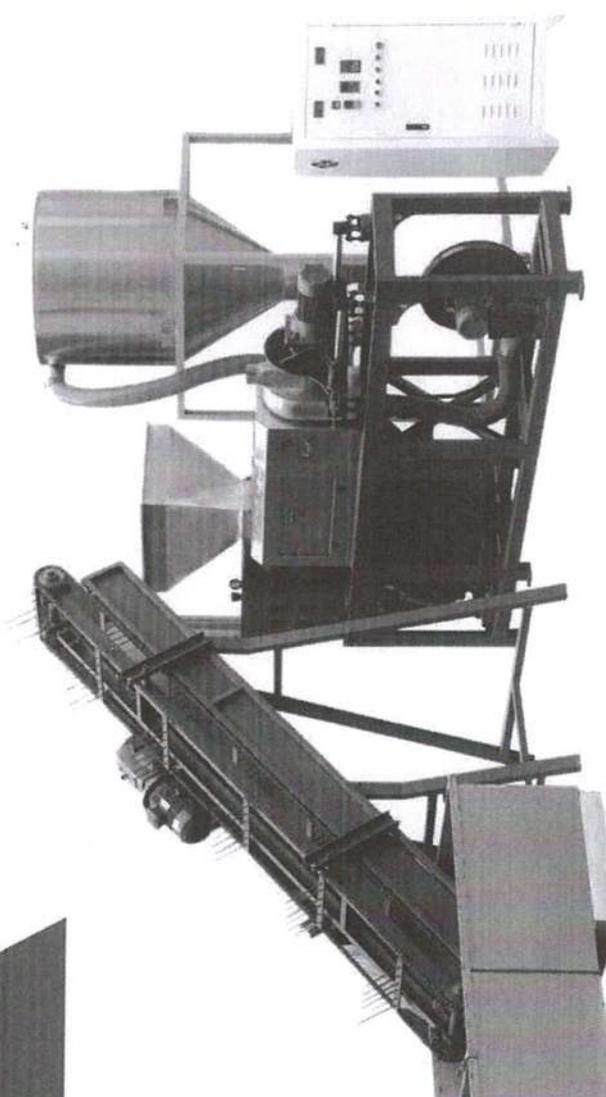
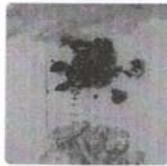
— DONG GUAN DEKE —

# 东莞市德科塑料机械有限公司

DONG GUAN DEKE PLASTICS MACHINERY CO.,LTD.

## 拧干机

Plastic Film Compressed Dryer



由于膜料破碎清洗后，水份含量很多，带水造粒对机器加热系统要求比较高，电机负荷大，产量低，以至不能正常生产。本公司特别针对这种水洗膜料开发出来的新产品，把水洗膜料经过大尺寸的螺杆强力挤出，水份经拧干机漏斗排出，达到把水洗膜料除水的目的，大大提高了造粒的生产效率。

Since the crushing and washing of the plastic film, moisture content is high, granulating machine heating system with water is relatively high, the motor load in high level, low output, as well as normal production requirements. Our Company specifically for this washing plastic film material developed this new machine, the washing plastic film material is compressed and extruded strong by big size screw, water discharge from compressed dryer's funnel reached the purpose of the washing film material dewatering, greatly improving the the granulating production efficiency.

主要性能 Main Function	适用原料 Applicable Material	LLDPE, PP, PE, LDPE等水洗膜料 LLDPE, PP, PE, LDPE etc. washing plastic film material
	型号 Model	拧干机 Plastic Film Compressed Dryer
主机 The Main Extruder	产能Capacity	02-05 Ton/Hour
	螺杆直径长度 Screw Diameter/Length	300mm/1540mm 300mm/1840mm
	齿轮箱 Gear Box	国茂330#齿轮箱/375#齿轮箱
	电机功率 Motor Power	75KW-6极/90kw-6极, 带变频调速器
外设置 Other Peripheral Equipment	切粒形式 Cutting Type	旋风热切粒 Whirlwind hot cutting